

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW
DELHI**

ORIGINAL APPLICATION NO: 285 OF 2022 (PB)

IN THE MATTER OF:

**In re: News item published in The Times of India dated 19.04.2022 titled
"5 labourers from Bengal die in M'luru fish plant"**

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REPORT OF JOINT COMMITTEE APPOINTED BY HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI (NGT) IN THE MATTER OF O.A NO. 285 OF 2022(PB), DATED 26.04.2022, WITH RESPECT TO News item published in "The Times of India" dated 19.04.2022 titled "5 labourers from Bengal die in M'lru fish plant"-reg.

1. Preamble:

Hon'ble NGT, Principal Bench, New Delhi has registered a *suo-moto* complaint and passed an order vide in OA No: 285 of 2022 dated: 26.04.2022 based on the **News item published in "The Times of India dated 19.04.2022 titled "5 labourer's from Bengal died in M'lru fish processing plant"**. *The order of the Hon'ble NGT, read as, "Proceedings have been initiated in this matter in the light of captioned media report to the effect that five workers have died due to toxic gases while cleaning the ETP tank of M/s Shri Ulka LLP, a fish processing unit in Mangaluru Special Economic Zone. Cause of death appears to be choking of the breathing system of the victims due to toxic gases due to absence of safety norms. The Commissioner asked the company to provide interim compensation of Rs. 10 lakhs each to the kin of the victims, pending determination of final compensation. West Bengal government has announced ex gratia payment of Rs.2 lac each to the kin of the victims. Victims have been identified and named in the media report. A criminal case has been separately registered"*.

*Hon'ble NGT further opined that **Prima facie, there appeared to be violation of environmental safety norms to be followed in disposal of waste water under the consent conditions under the Water (Prevention and Control of Pollution) Act, 1974 & that any case the Proponent of such hazardous commercial activity is liable to pay compensation on 'Absolute Liability' principle laid down inter-alia in M.C. Mehta & Anr. v. Union of India (1987) 1 SCC 395.***

*Hon'ble NGT, Principal Bench, New Delhi constituted joint committee comprising of the Regional Officers of MoEF & CC and CPCB Bengaluru, State PCB, Secretary, Fisheries, Karnataka and District Magistrate, Dakshina Kannada District. **The State PCB was made the nodal agency for coordination and compliance.** Hon'ble NGT further directed **the Committee to meet within two weeks, undertake visit to the site, ascertain the cause of incident, status of compliance of applicable environmental safety norms and CTO, status of payment of compensation and measures to be adopted for preventing such occurrence in future, The Committee was directed to coordinate with any other concerned Department and interact with the stakeholders, including the PP, the workers and the civil society &***

furnish it's report to the Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF". Copy of Hon'ble NGT order is enclosed as **Annexure-1**.

In compliance to Hon'ble NGT Order, the Member Secretary, Karnataka State Pollution Control Board (KSPCB) constituted a Committee vide Office Memorandum No. KSPCB /NEIA-OB/05/NGT-285/22-2023, dated 07.05.2022 consisting of the following members, the copy of the same is enclosed as **Annexure-2**.

Table1: Constitution of Committee as per Hon'ble NGT Order

Sl. No	Name & Designation	Details
1	The District Collector, Dakshina Kannada District	Chairman
2	Senior Officer/Scientist, Regional Office, Ministry of Environment, Forest & Climate Change, South Zone Office, E-3/240, Kendriya Sadan, 4 th Floor, E & F Wings, 17 th Main Road, 2 nd Block, Koramangala, Bengaluru -560 034	Member
3	Regional Director, Central Pollution Control Board, Nisarga Bhavan, Basaveshwara Nagar, Bengaluru-560010	Member
4	Secretary Department of Fisheries, Karnataka	Member
5	The Zonal Senior Environmental Officer, Karnataka State Pollution Control Board, Mangaluru	Member
6	Environmental Officer, KSPCB, Mangaluru	Member Convenor

Accordingly, first meeting of the joint committee members along with the other related departments like Department of Factories, Boilers, Industrial Safety and Health, District Disaster Management Professional, District Fire Officer, Mangaluru, District Health Officer, Labour Officer, Police Department, technical experts were held on 08.06.2022, under the Chairmanship of Deputy Commissioner, Dakshina Kannada District. In the said meeting, Deputy Commissioner and Chairman of the Committee called for the details regarding the incident from different departments and directed to schedule the spot inspection on 16.06.2022 at 12.00 noon. Copy of Proceedings of the first meeting of the Committee enclosed as **Annexure-3**.

The joint committee scheduled its inspection on **16.06.2022 at 12.00 Noon**, with prior intimation to all the stake holders and line Departments. Spot inspection intimation notice attached as **Annexure-4**.

After the inspection, the Chairman of the Committee directed the M-Convenor to seek details/information from various line Departments in connection with the incident and also to seek additional 4 weeks' time vide letter enclosed as **Annexure-5** to complete and submit its report.

Accordingly letters were addressed to Department of Factories and Boiler Industry Authority, Department of Labour, Police Department, Department of Fire and safety. Copy of letters are enclosed as **Annexure 6,7,8,9 and 10**.

2.0 Brief Note of the Incident:

The incident occurred on 17th April, 2022, Sunday at around 06:30 PM resulting in the death of 5 contract workers and affecting 3 contract workers, during the course of their cleaning work at the ETP in the factory namely, M/s. Shree Ulka LLP. The accident has occurred at the primary collection tank area and the equalization tank which is located adjacent to the primary collection tank. Both these tanks are of equal dimensions of 8.45 m x 4.2 m x 5.4 m (l x b x d). As per the factory authority, contractor Sri Mohammed Omor Faruk was instructed by the management to engage some workers and clean the Primary collection tank where the effluent mix of bio mass and other decomposed parts, which had accumulated to a height of approximately 4 feet inside the tank. A team comprising of Sri Mohammed Samiul Islam, Sri Miraj, Sri Biswas, Sri Sahabuddin and Sri. Hafiz ul Malik were asked to do the said work on 17th April, 2022. They have started the said work at around 06:00 PM on the same day. As per the instructions, Sri. Mohammed Samiul Islam had entered into the primary collection tank using an aluminium ladder without any personal protective equipment like self-contained breathing apparatus (SCBA) as he was not aware of the hazards associated with the said work or entering into the said tank. A permit to work was also not prepared and used in the whole process of doing this work. As soon as he entered the tank at around 06:15 PM, by placing his legs inside the effluent, he fell unconscious in the tank. Noticing this, the contractor Sri. Mohammed Omor Faruk went down into the tank again without any personal protective equipment like self-contained breathing apparatus to rescue the affected person Sri. Mohammed Samiul Islam using the same aluminium ladder. He has also fallen down unconscious in the tank. Noticing this, the other three workers Sri. M.D. Karibulla, Sri. Sarafat Ali and Sri.Mirajul Islam have climbed down into the tank without wearing any personal protective equipment like self-contained breathing apparatus. Feeling discomfort after getting into the tank, Sri. M.D.Karibulla

has come up. The other two workers, Sri. Sarafat Ali and Sri. Mirajul Islam also fell unconscious as they entered the effluent in the tank. Noticing this, another team of three workers Sri Hafiz ul Malik, Sri Ajan Ali and Sri Nijamuddin Sahaji have entered into the tank without any personal protective equipment's. Feeling discomfort on getting down into the tank, Sri. Ajan Ali and Sri.Hafiz ul Malik returned with great difficulty and Sri.Hafiz ul Malik immediately fell unconscious.

Noticing this turn of events, another co-worker Sri. Feroze has tied a safety belt and secured himself with a rope which was held by his co-workers, tied a towel on his face to avoid exposure to any toxic fumes and controlling his breathing rescued all the five persons, who fell unconscious in the tank along with the help of his co-workers who were holding him with safety belt and rope arrangement. It was also revealed later that these workers themselves have shifted all the affected workers to A.J Hospital and Research Centre Mangalore in the shift vehicle and another ambulance vehicle which was co-ordinated and got from a neighbouring factory. They tried to co-ordinate with the MSEZ –Mangalore Special Economic Zone Fire fighting team, who arrived in between during the course of the rescue operations by the contract workers and by the time they came back with the self-contained breathing apparatus for rescue, the whole exercise was over and the affected workers were being shifted to the A. J. Hospital and Research Centre Mangalore. It was also revealed that none of the management personnel were present during the course of the whole incident in the factory premises. (Detailed Preliminary investigation report by Joint Director of Factories, Mysore Region and Deputy Director of Factories Division -1 enclosed as **Annexure-11**).

Further, Joint inspection was conducted on 18.04.2022 by Additional Deputy Commissioner, Mangalore, Deputy Director Factories, Department of Factories, Boilers, Industrial Safety and Health, Mangalore, District Disaster Management Professional, D.K District, District Fire Officer-Mangalore, Taluk Health Officer, Health and Family Welfare Department, Mangalore, Deputy Environmental Officer, KSPCB, Mangalore, Labour Officer, Labour Department along with industry representatives. Copy of preliminary investigation report by the Joint inspection team enclosed as **Annexure-12**.

3.0 : Details of Action taken by Various Departments:

As per the directions of the Dy. Commissioner, Mangalore and Chairman of the Joint Committee, following required details were collected from concerned departments which are furnished as below:

3.0 (i) Department of Factories, Boilers, Industrial Safety and Health, Division-1

Mangalore: As per report furnished by Deputy Director, Dept. of Factories & Boilers, Ind. Safety & Health:

- The Industry Authorities have obtained necessary license from the Department of Factories and Boiler bearing licence Number MYSK-2323 dated:15.10.2019. Copy enclosed as **Annexure-13**.
- The level of H₂S was monitored on 18.04.2022 using probe to depth of about 13 feet into the collection tank. H₂S gas measured was varying between minimum of 6 PPM to maximum of 25 PPM. One such reading went upto 73 PPM with continuous beeping sound of the gas monitor indicating that the level of the H₂S gas was much above the threshold limit of 10 PPM, which was certainly dangerous to the person who went in to that area.
- On noticing the contraventions, during the course of investigation, the Deputy Director, Factories, Mangalore Division have issued detailed inspection report cum showcause notice vide No. DDFM-1: ACC: SR04:2022-23 dated:26.05.2022 cited at **Annexure-11**. Further, continued notes of inspection cum showcause notice were served to I/A's vide letter cited at **Annexure-14**.
- In reply to the showcause notice, Management of M/s. Shree Ulka LLP have submitted reply letter dated 04.06.2022, copy enclosed as **Annexure-15** which was not accepted by the Dept. of Factories and Boilers and written endorsement in this regard was issued vide letter dated:06.06.2022, copy enclosed as **Annexure-16**.
- As the reply from the Industry Authorities was not acceptable, the Investigation officer (D.D Factories) has obtained prosecution sanction from Director of Factories, Boilers, Industrial Safety and Health, Bangalore, copy enclosed as **Annexure-17** and filed Criminal Case against the Occupier and Manager of the Factory in the Hon'ble Court of JMFC 2nd Court, Mangalore and the case was registered on 18.06.2022 vide CC No.1453/2022, copy enclosed as **Annexure-18** The case is disposed by imposing fine. **Copy enclosed Annexure-18-A.**

3 (ii) The Office of Assistant Commissioner of Police, Mangalore North Sub-Division Police Department:

The Police Department investigated the accidents, mobilized the victims for hospitals, arranged for post-mortem of the deceased workers, conducted Panchanama and filed FIR. A copy of the FIR submitted to 6th JMFC Court Mangalore, City, D.K., vide Crime No.0052/2022 dated:17.04.2022, Preliminary investigations done by Bajpe Police and also the Panchanama (Mahazar)are attached. Copy of FIR and Post-

mortem report and copies of the statement enclosed as **Annexure-19**. As per the post-mortem report submitted by the Police Department, the cause of death-is not specified. They have said that, the opinion is reserved for pending chemical analysis report. **The chemical analysis report is yet to come.** As per the discharge summary of the affected survivors, it is revealed that the cause of accident is due to the inhalation of toxic substances, Copy enclosed as **Annexure-20**.

3 (iii) Office of District Fire Officer, Fire Department:

As per fire Audit report submitted by District Fire Officer to the Deputy Commissioner, M/s. Shree Ulka LLP, SEZ, Mangaluru has not obtained NOC/CC from the Fire Department. Copy of fire audit report enclosed as **Annexure-21**.

4.0 Brief report about the manufacturing process in the factory:

The factory is primarily engaged in the manufacture of ‘Surimi’ – Fish protein. It receives the raw fish at a temperature less than 4 degree centigrade. The raw fish is descaled, washed, weighed, beheaded & gutted and sent to chill room or further for separation of meat. The bone & skin is separated and handed over to fish meal plant the meat is further processed by refining, screw pressing, kneading, stuffing, plate freezing, cartoning, packing and dispatched for export or sent to cold storage for storing.

There are screens of different sizes placed at all locations along the pathways of effluents so as to remove scales, bones and any solid parts reaching the collection tank of ETP. Maximum effort is done to collect the solid parts and the solid waste generated in the plant is collected in screw press and stored and sent to fish meals for further process as raw material. The process flowchart of products manufactured by the I/A’s is enclosed as **Annexure-22**.

4.1 Compliance to Consent for Operation (CFO) conditions issued by KSPCB:

Following are the compliance to various conditions issued by KSPCB as a part of CFO: Discharge of effluents under the Water Act:

Sl	Water code	WC (KLD)	WWG (KLD)	Remarks	Compliance
1	Cooling Water	200.00	0.000	No discharge	The consumption and waste water discharge by the industry is within the consented capacity
2	Domestic Purpose	100.00	80.00	Discharge to septic tank and soak pit	
3	Manufacture Processing	475.00	475.00	(Fish Washing) Discharged to MSEZ CETP	
4	Others	400.00	0.00	(Ice production) No discharge	

5	Others	25.00	25.00	(Floor Washing) Discharged to MSEZ CETP	
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The consent for operation is granted considering the following activities/Products;

Sl No	Product Name	Applied Qty/Month (Metric Tonnes-MT)	Compliance
1	Carton box	1000.000	The products manufactured are within the consented capacity.
2	Frozen fish	3000.000	
3	Frozen fish waste	1500.000	
4	Frozen surimi (fish meat)	3500.000	
5	Ice	8000.000	
6	Polythene bags for fish packing	500.00	

A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT:		
	Consent Conditions	Compliance
1	The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under	The industry has been permitted to directly discharge to CETP of Mangaluru Special Economic Zone (MSEZ). There are provision for monitoring of flow rate and collection of sample at MSEZ, CETP.
2(a)	The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be for IS 2470 part-1 & part-2.	Disposed to Septic Tank and Soak pit.
2(b)	The treated sewage effluent discharge shall conform to the standards specific in Annexure-1.	Disposed to Septic Tank Soak pit
3(a)	The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-1.	Pretreated effluent is discharged to CETP for further treatment.
3(b)	The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.	Pretreated effluent is sent to MSEZ-CETP. Maintained the flow details into CETP.
4	The occupier shall install flow measuring	Flow meter installed for recording quantity of

	/recording devices to record the discharge quantity and maintain the record	effluent (However, MSEZ has also installed flow meter to the inlet of the CETP).
5	The occupier shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permissions of the Board.	Not changed
6	The Occupier shall not allow discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the measuring devices are installed.	On two occasions, the effluent was observed to be discharged by industry authority (I/A's) to the storm water drains. KSPCB had issued show-cause notices and issued notice of proposed directions for observed non-compliances and not to discharge the effluent. Copy of notices and notice of proposed direction enclosed as Annexure-23 . Subsequently, I/A's complied to the directions of the Board and submitted the action taken report. Copy of Compliance report enclosed as Annexure-24 .
B. EMISSIONS:		
1	The discharge of emissions from the premises of the applicant shall through the air pollution control equipment and discharged through stacks/chimney mentioned in Annexure-2 where from the Board shall be free to the samples of the Act and rules made there under.	Industry has provided two No. of DG Sets of 600 KVA AND 400 KVA as air pollution sources. Necessary chimneys provided along with acoustics.
2	The occupier shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and other necessary arrangements including ladder as indicated in Annexure-2	Provided
3	The occupier shall upgrade/modify/replace the control equipment with prior permission of the Board.	Not applicable

C. MONITORING & REPORTING:		
	The occupier shall get the samples of effluents & emissions collected and get them analyzed once a month/ indicated in Annexure for the parameters.	Not complied
D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:		
1	The Occupier shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.	Complied
2	The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.	Complied
E. NOISE POLLUTION CONTROL:		
1	The industry shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.	Complied
F. GENERAL CONDITIONS:		
1	The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.	Not applicable
2	The Occupier shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.	Not applicable

3	The Occupier shall provide alternative power supply sufficient to operate all Pollution control equipments.	Provided
4	The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should made easily approachable.	Housekeeping to be improved. Partially complied.
5	The Occupier shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.	Not Displayed.
6	The Occupier his heirs, legal representatives or assigns shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.	Not applicable
7	The Occupier shall make an application for consent at least 45 days before expiry of this consent.	Complied
8	The occupier shall maintain register recording the ambient air quality and stack monitoring. The register shall be open for inspection by the Board Officers at all time.	Not complied

5. Cause of Incident:

The most probable causes of incident as per Investigation Officer of Department of Factories and Boilers are as follows:

1. In the background of the causes outlined above, with specific reference to the point mentioned below:

***It has been revealed after toxic substance monitoring done on 19th April,2022 after disturbing the contents of the effluent in the collection tank where the said incident has occurred and readings of above 10 ppm and 15 ppm of toxic hydrogen sulphide gas were obtained which are the time weighted average concentration and short term maximum concentration respectively as mentioned under Rule 131A of the Karnataka Factories Rules,1969.

These were just sample readings which had been taken with lot of difficulty, if the exercise could have been carried out by going down with SCBA and doing the monitoring certainly higher level of readings could have been obtained. One of the

readings has gone upto 73 ppm also, which could not be photographed , which clearly shows the presence of a very high and dangerous concentration of the toxic hydrogen sulphide gas , which must have certainly been much higher on the day of the accident i.e 17th April,2022,when the workers have directly placed their legs inside the effluent resulting in escape of large quantities of the extremely toxic hydrogen sulphide gas, thus exposing all the workers who have gone down into the tank and inhaled this toxic gas resulting in their subsequently being declared dead after falling unconscious in the pit itself.

2. In the background of the causes outlined, the Occupier has failed to provide such information, instruction, training and supervision as are necessary to ensure the health & safety of all workers at work in the factory, thus contravening Section 7A (2[c]) of the Factories Act, 1948.
3. The Occupier has failed to maintain all places of work in the factory in a condition that is safe and without risks to the health and provision and maintenance of such means of access to and egress from such places in a safe manner and without risks, thus contravening Section 7A (2[d]) of the Factories Act, 1948.
4. The Occupier has failed to provide for, maintain and monitor such working environment in the factory for the workers that is safe , without risks to health, thus contravening Section 7A (2[e]) of the Factories Act, 1948.
5. In view of the above, it is clearly evident that the Occupier & Manager of the above factory have failed to ensure that the time weighted average concentration of hydrogen sulphide at any work location in a factory on any day shall not exceed the limit of the permissible time weighted average concentration specified in Table 1 of the schedule under Rule 131A of the Karnataka Factories Rules,1969. Thus, they have contravened the provisions of sub rule 2 of the Rule 131A of the Karnataka Factories Rules, 1969.
6. Further, it is clearly evident that the Occupier and Manager of the above factory have employed an adolescent worker Shri. Mohammed Samiul Islam, aged below 18 years in the factory, who has also succumbed in the above accident. The Occupier and Manager of the above factory have allowed him to work in the factory without getting a certificate of fitness granted to him under Section 69 of the Act, to be kept in the custody of the Manager of the factory, thus contravening the provisions Section 69 of the Factories Act,1948
7. The Occupier & Manager of the above factory have failed to display the Notice of Periods of Work for Adult Workers in Form-10, thus contravening the provisions of

Section 61(1) of the Factories Act, 1948 read with Rule 111 of the Karnataka Factories Rules, 1969.

8. The Manager of the above factory has not kept & maintained a register of adult workers and the same was not made available to the undersigned on 18th, 19th or 20th April, 2022 during the working hours of the factory which is a contravention of Section 62(1) of the Factories Act, 1948.
9. The Manager of the above factory has not kept & maintained a Register of Leave with Wages and the same was not made available to the undersigned on 18th, 19th or 20th April, 2022, on demand, this is a contravention of Rule-119 & 120 of the Karnataka Factories Rules, 1969.
10. The Manager of the above factory has not kept & maintained a Register of Accidents & Dangerous Occurrences; this is a contravention of Rule-138 of the Karnataka Factories Rules, 1969.
11. The management has engaged its workers on overtime work, for a period exceeding the prescribed weekly hours specified under section 51 of the Factories Act, 1948. Thus the Occupier & Manager of the above factory have contravened the provisions of Section-51 of the Factories Act, 1948.
12. The management has engaged its workers on overtime work, for a period exceeding the prescribed daily hours specified under section 54 of the Factories Act, 1948. Thus the Occupier & Manager of the above factory have contravened the provisions of Section-54 of the Factories Act, 1948.
13. As mentioned above, the management have put up the effluent treatment plant and other connected machinery without obtaining prior approval from the Department of Factories, in view of the Occupier & Factory Manager of carrying out the above changes, without obtaining prior approval of plans from the Department of Factories, the Occupier & Manager of the above factory have contravened the provision of Rule-3(1) of the Karnataka Factories Rules, 1969.

The above accident resulting in the death of 5 workers has occurred on 17th April, 2022, but the management of the above factory have failed to send a report of the accident in Form 17 to the office of the D.D Factories within stipulated time as per law. They have submitted this report only on 06th May, 2022 after the investigation had been taken up by the D.D Factories.

As per the provisions of Rule 130 (3) of the Karnataka Factories Rules, 1969:

“For any fatal accident in the factory , after giving notice about the incident, the same shall be confirmed to the concerned authorities which includes the Inspector under the Factories Act, 1948, ,within 12 hours of the accident by sending a written report in Form-

17. ” Thus, by not ensuring the above, the Manager of the above factory, has contravened the provision of Rule 130 (3) of the Karnataka Factories Rules, 1969.

14. Further as explained above, the management has failed to submit the information sought for & the same was sought from the management to verify details & for ensuring compliance to the provisions of the Factories Act, 1948. Any such information sought by an Inspector under the Factories Act, 1948 shall be furnished within 7 days from the date of receipt of such directions as per the provisions of Rule-136 of the Karnataka Factories Rules, 1969. Thus the Occupier & Manager of the above factory by not furnishing the said information within the prescribed time have contravened the provisions of Rule-136 of the Karnataka Factories Rules, 1969.

15. The Manager of the above factory has failed to submit the annual returns for the year ending 2021 within the prescribed time and the same is not submitted till date, thus contravening Rule-134(1)(a) of the Karnataka Factories Rules, 1969, copy enclosed as **Annexure-25**.

6. Status of Payment of Compensation:

As per the details provided by the Department of Labour, office of the Labour Officer, Dakshina Kannada District, Division-1, the calculation under Workmen Compensation Act, 1923 for the deceased employees based on Minimum Wages Act 2021-22 Schedule 34 Employment in Fish Catching , Fish Processing, Fish Peeling, Prawns/Crab processing and exporting of Frog legs Notification No. KAE 81 LWA 2015 dated:04.08.2016 has been calculated and submitted on 18.04.2022 and the Industry Authorities' have released the interim compensation of Rs.15,00,000/- (Fifteen Lakhs only) to each legal heirs of deceased under the provision of the Employment Compensation Act, 2017. Copy of details submitted by Labour Department enclosed as **Annexure-26**.

7. Environmental Safety Violation at the time of Accident:

There is collection tank before being pre-treated in DAF and sent to CETP for further treatment. At the time of incident, collection of effluent was of small quantity, where the workers have gone to attend minor maintenance work of removal of blocks in the pipe line.

The effluent has not come out of the tank or spilled to any other water bodies or land. It is not clear how many days they have stored the effluent in this tank.

The industry authority has not appointed any Environmental Engineer to oversee the operations & the environmental aspects within the industry whole operation of cleaning the tanks have been carried out on a Sunday evening without the presence of any trained senior shift supervisor. The workers were not trained, not provided proper personal protective equipments (PPE's) for entry such tanks. There are no Ambulance or trained First aid personal available during shift.

8. Measures suggested for preventing such occurrence in future:

1. As per the CFO conditions issued by KSPCB, Industry authorities should send the effluents directly to CETP after Pre-treatment. They should not allow it in the tank for longer period.
2. The cleaning/maintenance work have to be undertaken, under the supervision of trained technical manpower.
3. Personal Protective Equipment's (PPEs) to be provided to all the workers, they must be trained to use them and must be invariably insisted on when they are at work.
4. All workers to be trained for environment health and safety aspects.
5. Factory authorities shall follow all the provisions outlined in Factories Act, 1948.
6. Ambulance and First Aid provision have to be maintained.
7. CCTV and flow meters are to be provided at crucial points including effluent collection tank and discharge points to CETP.
8. Qualified Environmental Engineers have to be appointed to look after the Environmental aspects in the premises.
9. The risk involved in operation and maintenance of ETP shall be assessed and risk assessment report shall be prepared by the industry. Workers should not be allowed to commence maintenance of

the necessary safety precautions as recommended in the risk assessment report have been carried out.

10. Concentrations of hazardous gases present in the ETP/sludge tanks should be monitored using multiple-sensor gas monitors and air monitoring instruments through trained and experienced manpower.
11. Appropriate measures shall be implemented for suction and venting of gases in the components of ETP prior to commencing maintenance work.
12. The cleaning activity in the factory and treatment units shall be mechanised.
13. The industry authority must obtain NOC from Fire and Emergency Service, Government of Karnataka and sign an MOU with nearby industries so that they can get help in case of emergency.

9. Conclusion:

1. Industry has violated the safety norms as per Factories Act, 1948.
2. From, the reports of KSPCB, it is evident that the industry at times has discharged industrial effluents into neighbouring storm water drains.
3. From the detailed report above, it is clear that the industry is violating the safety norms and contravened the provisions of Factories Act, 1948 and Water (Prevention and Control of Pollution) Act, 1974.

Photographs taken during inspections are enclosed as **annexure -26**.



Scientist D

**Integrated Regional Office
MOEF&CC, Bengaluru**



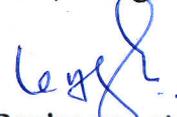
Scientist D

**Regional Directorate
CPCB, Bengaluru**



Secretary

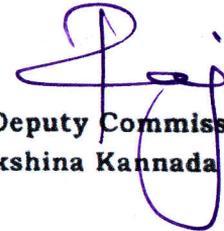
Department of Fisheries, Karnataka



**Senior Environmental Officer
Zonal Office, KSPCB, Mangaluru**



**Environmental Officer
KSPCB, Mangaluru**



**Deputy Commissioner
Dakshina Kannada District**

Item No. 03

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 285/2022

In re: News item published in The Times of India dated 19.04.2022 titled
"5 labourers from Bengal die in M'lru fish plant"

Date of hearing: 26.04.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. Proceedings have been initiated in this matter in the light of captioned media report to the effect that five workers have died due to toxic gases while cleaning the ETP tank of M/s Shri Ulka LLP, a fish processing unit in Mangaluru Special Economic Zone.) Cause of death appears to be choking of the breathing system of the victims due to toxic gases due to absence of safety norms. The Commissioner asked the company to provide interim compensation of Rs. 10 lakhs each to the kin of the victims, pending determination of final compensation. West Bengal government has announced ex gratia payment of Rs.2 lac each to the kin of the victims. Victims have been identified and named in the media report. A criminal case has been separately registered.

2. *Prima facie*, there appears to be violation of environmental safety norms to be followed in disposal of waste water under the consent conditions under the Water (Prevention and Control of Pollution) Act,

3. Accordingly, we consider it appropriate to constitute a five-member joint Committee of RO MoEF&CC Bengaluru, CPCB, State PCB, District Magistrate and Secretary, Fisheries, Karnataka. The State PCB will be the nodal agency for coordination and compliance. The Committee may meet within two weeks, undertake visit to the site, ascertain the cause of incident, status of compliance of applicable environmental safety norms and CTO, status of payment of compensation and measures to be adopted for preventing such occurrence in future. The Committee will be at liberty to coordinate with any other concerned Department and interact with the stakeholders, including the PP, the workers and the civil society. The report may be furnished to the Tribunal within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report of the Committee may also be placed on the website of the State PCB and a copy furnished to the Project Proponent so that Project Proponent is at liberty to file its response if any, before this Tribunal.

4. It is made clear that pendency of this matter will not debar payment of compensation by the PP or by the authorities to the heirs of the victims and also adopting all necessary preventive measures, for future.

List for further consideration on 29.07.2022.

A copy of this order be forwarded to RO, MoEF&CC, Bengaluru, CPCB, State PCB, District Magistrate and Secretary, Fisheries, Karnataka by e-mail for compliance.

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

April 26, 2022

Original Application No. 285/2022

SN

ಫ್ಯಾಕ್ಸ್ / Fax : 080-25586321

ಈಮೇಲ್ / Email : ho@kspcb.gov.in

ವೆಬ್‌ಸೈಟ್ / Website : http://kspcb.gov.in

080-25581383, 25589112
080-25589113, 25589114

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan" 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India
No. KSPCB/NEIA-OB/05/NGT-285/22-2023/1815

Date: 07 MAY 2022

OFFICE MEMORANDUM

Sub: Constitution of Joint Committee in the matter of OA No. 285/2022 pertaining to the death caused due to the toxic gases while cleaning the ETP of M/s. Shri Ulka LLP, a Fish Processing unit in Mangaluru Special Economic Zone-reg.

Ref: The Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated: 26.04.2022 in respect of OA No. 285/2022

Preamble:

The Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed an order Dated: 26.04.2022 in the light of the captioned media report to the effect that five workers have died to the toxic gases while cleaning the ETP of M/s. Shri Ulka LLP, a Fish Processing unit in Mangaluru Special Economic Zone. Prima facie, there appears to be violation of environmental safety norms to be followed in disposal of waste water under the consent conditions under the provisions of the Water (Prevention & Control of Pollution) Act.

In its order cited under reference, the Hon'ble National Green Tribunal has expressed that it is appropriate to constitute a five member Joint committee to ascertain the cause of the incident with the State PCB will be the Nodal agency for co-ordination and compliance.

In view of the above, a Joint Committee consisting of Officers from the following Departments is constituted;

Sl. No.	Name & Designation	Details
1.	The Deputy Commissioner, Mangaluru District	Chairman
2.	Senior Officer/Scientist, Regional Office, Ministry of Environment, Forest & Climate Change, South Zone Office, E-3/240, Kendriya Sadan, Fourth Floor, E&F wings, 17 th Main Road, 2nd Block, Koromangala, Bengaluru-560034.	Member
3.	Regional Director, Central Pollution Control Board, Nisarga Bhavan, BasaveshwaraNagar, Bengaluru-560010.	Member
4.	The Secretary, Department of Fisheries, Karnataka	Member
5.	The Zonal Senior Environmental Officer- KSPCB, Mangaluru.	Member
6.	The Environmental Officer, Regional Office -KSPCB, Mangaluru.	Member Convener



ಪಾಸ್ಪಿಕ್ ಬಳಕೆ ನಿಲ್ಲಿಸಿ, ಪರಿಸರ ಹಾನಿ ತಪ್ಪಿಸಿ

AVOID USE OF PLASTIC BE 'ECO' FRIENDLY 4

The Committee shall inspect the area to ascertain as per the directions of NGT as mentioned below:

- The State PCB will be the Nodal agency for co-ordination and compliance.
- The Committee may meet within two weeks, undertake visit to the site, ascertain the cause of incident, status of compliance of applicable environmental safety norms and CTO, status of payment of compensation and measures to be adopted for preventing such occurrence in future.
- The committee will be at liberty to co-ordinate with any other concerned department and interact with the stake holders, including the PP, the workers and the civil society.
- The report may be furnished to the Tribunal within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR support PDF and not in the form of Image PDF.
- The report of the committee may also be place on the website of the State PCB and a copy furnished to the Project Proponent so that, Project Proponent is at liberty to file its response if any before the Tribunal.
- It is made clear that the pendency of this matter will not debar payment of compensation by the PP or by the authorities to their heirs of the victims and also adopting all necessary preventive measures.

It is requested to nominate the Officers from your department to conduct inspection. The matter may be treated as 'Most Urgent'. It is required to submit the **Joint Inspection report within the time stipulated by the Hon'ble Tribunal.**

Encl.: NGT order dated: 26.04.2022 in respect of OA No. 285/2022 (PB).

Draft Approved by Chairman


MEMBER SECRETARY

To,

1. The Deputy Commissioner,
Dakshina Kannada District
2. Senior Officer/Scientist, Regional Office,
Ministry of Environment, Forest & Climate Change,
South Zone Office, E-3/240, Kendriya Sadan,
Fourth Floor, E&F wings, 17th Main Road, 2nd Block,
Koramangala, Bengaluru-560034.
3. The Secretary,
Department of Fisheries, GOK,
IIIrd Floor Podium Block,
Vishweshwaraiah Tower,
Dr, Ambedkar Veedhi,
Bengaluru- 560001.
4. Regional Director, Central Pollution Control Board, Nisarga Bhavan,
BasaveshwaraNagar, Bengaluru-560010.
5. The Zonal Senior Environmental Officer,
Karnataka State Pollution Control Board, **Zonal Office,**
Mangalore
6. The Environmental Officer, Regional Office -KSPCB, Mangaluru.

Proceedings of the Meeting of the Joint Committee along with other officials and in the matter of NGT OA No. 285/2022 pertaining to "5 laborer's from Bengal die in Mangaluru fish plant- M/s. Ulka LLP., a fish processing unit in MSEZ" on 08.06.2022 at 12.00 PM, NIC Hall, Zilla Panchayath Office, Mangalore, D.K District.

Presiding Officer/ Chairman to the Committee	Dr. Rajendra K.V., IAS Deputy Commissioner, Dakshina Kannada District
Members of Joint Committee appointed by NGT in the matter of OA 285/2022	
1. Dr. S. Prabhu, Scientist D., (Joined through VC)	Scientist D., Ministry of Environment, Forest & Climate Change, Integrated Regional Office, Bengaluru.
2. Smt. Sowmya D., Scientist 'D',	Regional Directorate, Central Pollution Control Board, 1st Floor, "Nisarga Bhawan", 7 C Main, Thimmaiah Road, Shivanagar, Bengaluru-560 010
3. Smt. Vijaya Hegde, Senior Environmental Officer (Joined through VC)	Zonal Senior Environmental Officer, Karnataka State Pollution Control Board, Mangaluru, D.K
4. Sri K. Keerthi Kumar Environmental Officer, KSPCB, RO-Mangalore	Member Convenor
INVITEES PRESENT IN THE MEETING	
1. Dr. Prathibha Rohith	Principal Scientist & Head, CMFRI, Mangalore
2. Dr. Bindu Sulochan	Principal Scientist, CMFRI, Mangalore
OTHER OFFICERS PRESENT IN THE MEETING	
1 Sri Rajesh C. Mishrikoti	Deputy Director of Factories, Division-1 Mangalore, Department of Factories, Boilers, Industrial Safety and Health.
2 Sri Vijaykumar Poojar	District Disaster Management Professional District Disaster Management Authority Deputy Commissioners Office, DK District Mangaluru
3 Sri. Mohammed Zulfikar Nawaz	District Fire Officer, Kadri Fire Station, Mangaluru, D.K. District
4 Sri Mahesh Kumar	Deputy Director- Fisheries present on behalf of RD-CRZ
5 Smt. Kaveri T.	Labour Officer, Sub Division -01, DK District
6 Dr. Deepa	Taluk Health Officer, Health and Family Welfare Department, Mangalore

7	Smt. Manjulashree	Assistant Director, Dept. of Fisheries, Mangalore
8	Dr. Maheshwari Singh	Deputy Environmental Officer, KSPCB, RO-Mangalore
9	Smt. Poornakala YK	Chief Officer, Bajpe
10	Sri Gurappa Kanthi	PSI, Bajpe Police Station
11	Sri Purushatham	Head Constable, PSI, Bajpe Police Station
12	Sri Rajashekhar Reddy	Labour Department, Sub Division -01DK District
13	Sri Marry Redrick Dias	Labour Department, Sub Division -01DK District
14	Sri ETA Srinivasulu	Chief Executive Officer, MSEZ limited., Mangalore Special Economic Zone, Bajpe, village, Mangaluru, DK District
MEMBERS/ OFFICERS ABSENT FOR THE MEETING		
1	The Director of fisheries is yet to depute concerned member from Joint Committee	
2	Deputy Superintendent of Police, Panambur Police Station Mangaluru	
3	Medical Officer, Primary Health Center, Bajpe	
4	Dean Fisheries, College of Fisheries, Mangaluru	

Preamble:

Hon'ble NGT, Principal Bench, New Delhi has passed an order OA No:285 of 2022 dated: 26.04.2022 based on the "News item published in The Times of India dated 19.04.2022 titled "5 laborer's from Bengal die in M'lru fish plant" which reported as *"Proceedings have been initiated in this matter in the light of captioned media report to the effect that five workers have died due to toxic gases while cleaning the ETP tank of M/s Shri Ulka LLP, a fish processing unit in Mangaluru Special Economic Zone. Cause of death appears to be choking of the breathing system of the victims due to toxic gases due to absence of safety norms."*

Hon'ble NGT considered the matter. Prima facie, there appears to be violation of environmental safety norms to be followed in disposal of waste water under the consent conditions under the Water (Prevention and Control of Pollution) Act, 1974. In any case the Proponent of such hazardous commercial activity is liable to pay compensation on 'Absolute Liability' principle laid down inter-alia in M.C. Mehta & Anr. v. Union of India (1987) 1 SCC 395.

Hon'ble NGT, Principal Bench, New Delhi constituted joint committee comprising of the Regional Officers of MoEF&CC and CPCB Bengaluru, State PCB, Secretary, Fisheries,

Karnataka and District Magistrate, Dakshina Kannada District. The Committee may meet within two weeks and undertake visit to the site.

Accordingly, first meeting joint committee members along with the other related departments like Department of Factories, Boilers, Industrial Safety and Health, District Disaster Management Professional, District Fire Officer, Mangaluru, District Health Officer, Labour Office, Police Department, technical experts was held on **08.06.2022, 12.00 PM at 1st Floor NIC Hall, Zilla Panchayath Office, Mangalore D.K District** under the Chairmanship of Deputy Commissioner, Dakshina Kannada District.

In the said meeting, Deputy Commissioner **directed to schedule the spot inspection on 16.06.2022 and directed the member convenor to put up spot inspection intimation letter to all the Joint Committee members and other concerned department officers to be present along with details.**


**COMMITTEE CHAIRMAN &
DEPUTY COMMISSIONER
DAKSHINA KANNADA DISTRICT**


Regional Office :

Karnataka State Pollution Control Board

Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangalore - 575 011

Tel.: 0824-2406586, 2408239, Fax: 2406586

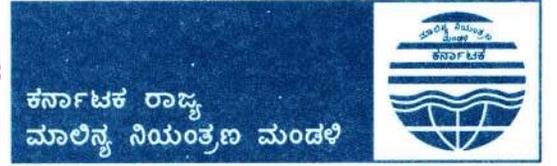
e-mail: manglore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :

ಪರಿಸರ ಭವನ, 10ಬಿ

ಬೈಕಂಪಾದಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ

ಮಂಗಳೂರು - 575 011



towards a cleaner Karnataka

No: KSPCB/(MNG)/NGT-OA No.285 /2022-2023/ 381

Date: 13 JUN 2022

NGT MATTER

"SPOT INSPECTION INTIMATION NOTICE"**Sub:** Spot inspection by the Joint Committee in the matter of OA No. 285/2022 -reg.**Ref:** 1. The Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated:29.04.2022 in respect of OA No.307/2022

2. KSPCB OM. No. KSPCB/NEIA-OB/NGT-285/22-2023/815 dated: 07.05.2022

3. First meeting of the Joint Committee on 08.06.2022

Hon'ble NGT, Principal Bench, New Delhi has passed an order OA No:285 of 2022 dated: 26.04.2022 based on the "**News item published in The Times of India dated 19.04.2022 titled "5 laborers from Bengal die in M'lru fish plant"**" and constituted joint committee comprising of the Regional Officers of MoEF&CC and CPCB Bengaluru, State PCB, Secretary, Fisheries, Karnataka and District Magistrate, Dakshina Kannada District cited vide ref (1). Hence, a joint Committee consisting of above members were formed by Board Office vide Office Memorandum cited vide ref (2). The Committee may meet within two weeks and undertake visit to the site.

First meeting of the Joint Committee along with concerned department members was held on 08.06.2022 12.00 P.M., NIC Hall, Zilla Panchayath Office, Mangalore D.K District under the Chairmanship of Deputy Commissioner, Dakshina Kannada District. In the said meeting, **Hon'ble Deputy Commissioner, Mangalore D.K District has directed to schedule the spot inspection on 16.06.2022. Hence, it is requested to assemble at M/s Shri Ulka LLP, MSEZ on 16.06.2022 at 2.30 PM with details without fail.**

Encl: As Above

Sd/-

**ENVIRONMENTAL OFFICER,
KSPCB, RO-Mangaluru
Member Convener of the Committee.**

To,

1. Secretary Fisheries, Directorate of Fisheries, 3rd Floor, Podium Block, Visvesvaraya Centre, Dr. Ambedkar Veedhi, Bengaluru - 01 requested to depute concerned officer.

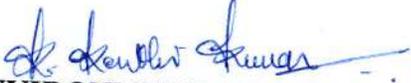
2. Dr. S. Prabhu, Scientist D., Ministry of Environment, Forest & Climate Change, Integrated Regional Office, Bengaluru, 4th Floor, E & F –wings, Kendriya Sadan, 17th Main Road, 2nd Block, Koramangala, Bengaluru -560 034
3. Smt. Sowmya D., Scientist 'D', Regional Directorate, Central Pollution Control Board, 1st Floor, "Nisarga Bhawan", 7 C Main, Thimmaiah Road, Shivanagar, Bengaluru-560 010
4. Smt. Vijaya Hegde, Zonal Senior Environmental Officer, Karnataka State Pollution Control Board, Mangaluru, D.K

Copy To:

1. Deputy Director of Factories, Division-1 Mangalore, Department of Factories, Boilers, Industrial Safety and Health, Mangaluru to attend spot inspection along with details on violation of safety norms.
2. District Disaster Management Professional, District Disaster Management Authority, Deputy Commissioners Office, DK District, Mangaluru to attend spot inspection along with details.
3. District Fire Officer, Kadri Fire Station, Mangaluru, D.K. District to attend spot inspection along with details.
4. District Health Officer, Health and Family Welfare Department, Mangalore along with details.
5. Deputy Superintendent of Police, Panambur Police Station Mangaluru to attend spot inspection along with details.
6. Labour Officer, Sub Division -01, DK District along with details on status of compensation, Labour details etc.
7. Chief Executive Officer, MSEZ limited., Mangalore Special Economic Zone, Bajpe, village, Mangaluru, DK District to attend spot inspection along with details.
8. Panchayath Development Officer, Permude Grama Panchayath to attend spot inspection along with details.
9. Police inspector, Bajpe to attend the meeting with all the details to attend spot inspection along with details.
10. Medical Officer, Primary Health Center, Bajpe to attend spot inspection along with details.

Copy Submitted to:

1. The Member Secretary, Head Office, KSPCB, Bangalore for kind information.
2. Regional Director, CPCB, Nisarga Bhavan, Thimmaiah Road, 2nd Main Rd, Shivanagar, Basaveshwar Nagar, Bengaluru, Karnataka 560079 for kind information.
3. The Deputy Commissioner, Mangaluru, Dakshina Kannada District for kind information and further needful.
4. The Senior Environmental Officer, Other than Bangalore, Head Office, KSPCB, Bangalore for kind information.
5. Deputy Director, Dept. of Fisheries, Mangaluru to attend spot inspection along with details.
6. Office Copy


ENVIRONMENTAL OFFICER,
KSPCB, RO-Mangaluru
Member Convener of the Committee.



Regional Office :

Karnataka State Pollution Control BoardParisara Bhavana, 10B, Baikampady Industrial Area,
Mangalore - 575 011

Tel.: 0824-2406586, 2408239, Fax: 2406586

e-mail: mangalore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :

ಪರಿಸರ ಭವನ, 10ಬಿ

ಬೈಕಂಪಾದಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ

ಮಂಗಳೂರು - 575 011

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

towards a cleaner Karnataka

PCB/RO (MNG)/NGT (PB)/OA.No. 285/2022-23/484 Date: 21/06/2022

To,

The Member Secretary
Karnataka State Pollution Control Board
#49, Parisara Bhavana
Church Street, Bengaluru-01**Through: Law Officer-Legal Cell, KSPCB**

Sir,

Sub: Request to extend timeline for report submission by the Joint Committee in the matter pertaining to death caused by toxic gases while cleaning the ETP of M/s. Ulka LLP., a fish processing unit in MSEZ OA No. 285/2022 - reg.

- Ref:** 1. The Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated:26.04.2022 in respect of OA No.285/2022
2. KSPCB OM. No. KSPCB/NEIA-OB/NGT-285/22-2023/815 dated: 07.05.2022
3. First meeting of the Joint Committee on 08.06.2022
4. Proceedings of the meeting held on 08.06.2022
5. Inspection by the Joint Committee dated:16.06.2022

Hon'ble NGT, Principal Bench, New Delhi has passed an order OA No:285 of 2022 dated: 26.04.2022 based on the "**News item published in The Times of India dated 19.04.2022 titled "5 laborers from Bengal die in M'lru fish plant"**" and constituted joint committee comprising of the Regional Officers of MoEF&CC and CPCB Bengaluru, State PCB, Secretary, Fisheries, Karnataka and District Magistrate, Dakshina Kannada District cited vide ref (1).

Hon'ble NGT considered the matter. Prima facie, there appears to be violation of environmental safety norms to be followed in disposal of waste water under the consent conditions under the Water (Prevention and Control of Pollution) Act, 1974. In any case the Proponent of such hazardous commercial activity is liable to pay compensation on 'Absolute Liability' principle laid down inter-alia in M.C. Mehta & Anr. v. Union of India (1987) 1 SCC 395.

Hon'ble NGT, Principal Bench, New Delhi constituted joint committee comprising of the Regional Officers of MoEF&CC and CPCB Bengaluru, State PCB, Secretary, Fisheries, Karnataka and District Magistrate, Dakshina Kannada District. Hence, a joint Committee consisting of above members were constituted by

Board Office vide Office Memorandum cited vide ref (2). The Committee may meet within two weeks and undertake visit to the site.

First meeting of the Joint Committee along with concerned department members was held on 08.06.2022 12.00 P.M., NIC Hall, Zilla Panchayath Office, Mangalore D.K District under the Chairmanship of Deputy Commissioner, Dakshina Kannada District. In the said meeting, Deputy Commissioner, Mangalore D.K District and Chairman of the committee directed to schedule the spot inspection on 16.06. 2022.

All the Committee members along with Deputy Commissioner, Mangalore D.K District and other inline departments conducted the spot inspection on 16.06.2022. After the joint inspection, Chairman of the Committee and the Deputy Commissioner of Dakshina Kannada District during the discussion with committee members and officers of other in-line departments opined that Committee has to obtain the action taken reports from various in-line Departments and further investigations are to be required for final report preparation. For this the committee expressed at least four weeks' time is required to finalize the report to be submitted before the Hon'ble Tribunal.

Hence, in consultation with Chairman of the Committee and the Deputy Commissioner of Dakshina Kannada District and other Committee members, it is requested to the Hon'ble Tribunal to kindly extend the timeline for joint committee report submission before the Hon'ble NGT by 4 weeks time from 28.06.2022.

Thanking you,

Your's faithfully

Sd/-

**ENVIRONMENTAL OFFICER,
KSPCB, RO-Mangaluru
Member Convener**

COPY TO JOINT COMMITTEE MEMBERS

1. The Deputy Commissioner, Mangaluru, Dakshina Kannada District for kind information
2. Secretary Fisheries, Directorate of Fisheries, 3rd Floor, Podium Block, Visvesvaraya Centre, Dr. Ambedkar Veedhi, Bengaluru 01 for kind information

3. Dr. S. Prabhu, Scientist D., Ministry of Environment, Forest & Climate Change, Integrated Regional Office, Bengaluru, 4th Floor, E & F -wings, Kendriya Sadan, 17th Main Road, 2nd Block, Koramangala, Bengaluru - 560 034 for kind information
4. Smt. Sowmya D., Scientist 'D', Regional Directorate, Central Pollution Control Board, 1st Floor, "Nisarga Bhawan", 7 C Main, Thimmaiah Road, Shivanagar, Bengaluru-560 010 for kind information
5. Smt. Vijaya Hegde, Zonal Senior Environmental Officer, Karnataka State Pollution Control Board, Mangaluru, D.K for kind information


ENVIRONMENTAL OFFICER,
KSPCB, RO-Mangaluru
Member Convener



Regional Office :

Karnataka State Pollution Control Board
Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangalore - 575 011

Tel.: 0824-2406586, 2408239, Fax: 2406586

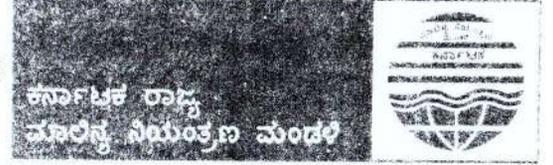
e-mail: manglore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :

ಪರಿಸರ ಭವನ, 10ಬಿ

ಬೈಕಂಪಾದಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ

ಮಂಗಳೂರು - 575 011



towards a cleaner Karnataka

NO. KSPCB/RO-MNG/OA-285/2022-23/ 612

Date: 21 JUL 2022

To,

NGT MATTER-MOST URGENT

Deputy Director of Factories,
Division-1 Mangalore, Department of Factories,
Boilers, Industrial Safety and Health, Mangaluru

Sir,

Sub: Providing details to Joint Committee in the matter of OA No. 285/2022 -reg.

- Ref:** 1. The Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated:26.04.2022 in respect of OA No.285/2022
2. KSPCB OM. No. KSPCB/NEIA-OB/NGT-285/22-2023/815 dated: 07.05.2022
3. First meeting of the Joint Committee on 08.06.2022
4. Spot inspection by Joint Committee respect of OA No.285/2022
5. Proceedings of the inspection dated:16.06.2022

Hon'ble NGT, Principal Bench, New Delhi has passed an order OA No:285 of 2022 dated: 26.04.2022 based on the "News item published in The Times of India dated 19.04.2022 titled "5 laborers from Bengal die in M'lru fish plant" and constituted joint committee comprising of the Regional Officers of MoEF&CC and CPCB Bengaluru, State PCB, Secretary, Fisheries, Karnataka and District Magistrate, Dakshina Kannada District cited vide ref (1). Hence, a joint Committee consisting of above members were formed by Board Office vide Office Memorandum cited vide ref (2). The Committee may meet within two weeks and undertake visit to the site.

Accordingly, first meeting joint committee members along with the other related departments like Department of Factories, Boilers, Industrial Safety and Health, District Disaster Management Professional, District Fire Officer, Mangaluru, District Health Officer, Labour Office, Police Department, technical experts was held on 08.06.2022, 12.00 PM at 1rd Floor NIC Hall, Zilla Panchayath Office, Mangalore D.K District under the Chairmanship of Deputy Commissioner, Dakshina Kannada District.

In the said meeting, Deputy Commissioner and Chairman of the Committee directed to schedule the spot inspection on 16.06.2022 and accordingly the premises was inspected on

16.06.2022 at 12.00 PM. After the inspection, it was decided to seek following details from your department.

- Safety Measures adopted by the industry
- Adequacy of safety measures taken by the industry as per Factories Act, 1948 and non-compliance observed.
- Necessary licenses issued by Dept. of Factories and Boiler
- Monitoring results of gases during inspection.
- Complete action taken report of the incident with relevant documents.
- Case filed if any
- Preliminary cause of incident, status of compliance of applicable environmental safety norms.
- Details of preventive measures to be adopted by the I/A's to prevent the recurrence of similar incidents.
- Status of Compliance of applicable Environmental safety norms and measures to be adopted for preventing such occurrence in future.

In view of the above, you are hereby requested to submit the sought information as per proceedings cited at ref (5) at the earliest. In addition to the above sought information, if any additional required information is available at your end, kindly provide the same and also provide any suggestions/opinions for incorporation into the report to be submitted before Hon'ble NGT.

Yours faithfully,


ENVIRONMENTAL OFFICER
KSPCB, MANGALURU

Copy Submitted To:

1. The Deputy Commissioner, Mangaluru, Dakshina Kannada District for kind information.

Regional Office :

Karnataka State Pollution Control Board
Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangalore - 575 011

Tel.: 0824-2406586, 2408239, Fax: 2406586

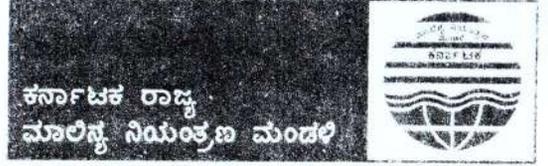
e-mail: mangalore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :

ಪರಿಸರ ಭವನ, 10ಬಿ

ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ

ಮಂಗಳೂರು - 575 011



towards a cleaner Karnataka

NO. KSPCB/RO-MNG/OA-285/2022-23/ 608

Date: 21 JUL 2022

To,

The Occupier

M/s. Ulka LLP. Plot No. IP-48A &B

MSEZ, Permude, Bajpe, Mangalore

Sir,

NGT MATTER-MOST URGENT

Sub: Providing details to Joint Committee in the matter of OA No. 285/2022 -reg.

- Ref:** 1. The Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated:26.04.2022 in respect of OA No.285/2022
2. KSPCB OM. No. KSPCB/NEIA-OB/NGT-285/22-2023/815 dated: 07.05.2022
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In the said meeting, Deputy Commissioner and Chairman of the Committee directed to schedule the spot inspection on 16.06.2022 and accordingly the premises was inspected on 16.06.2022 at 12.00 PM. After the inspection, it was decided to seek following details from your department.

- Raw material production details for one year.
- Production details of previous day of incident.

- Material Balance data (Raw material, product)
- Collection tank design details.
- Water consumption and discharge details for last one year.
- The details of waste water sent to CETP for further treatment.
- Records of fish waste (invoice copies, bills, agreement) disposed to fishmeal.
- Records of sludge disposal from the collection & equalization tanks.
- Details of sludge Management
- Status of compliance of CTO

In view of the above, you are hereby directed to submit the sought information as per proceedings cited at ref (5) at the earliest. In addition to the above sought information, if any additional required information is available at your end, provide the same so as to incorporate into the report to be submitted before Hon'ble NGT.

Yours faithfully,


ENVIRONMENTAL OFFICER
KSPCB, MANGALURU

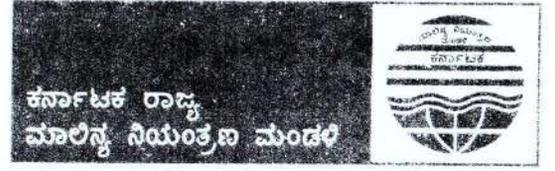
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1. The Deputy Commissioner, Mangaluru, Dakshina Kannada District for kind information.

Regional Office :

Karnataka State Pollution Control Board
Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangalore - 575 011
Tel.: 0824-2406586, 2408239, Fax: 2406586
e-mail: mangalore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :
ಪರಿಸರ ಭವನ, 10ಬಿ
ಬೈಕಂಪಾದಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
ಮಂಗಳೂರು - 575 011



towards a cleaner Karnataka

NO. KSPCB/RO-MNG/OA-285/2022-23/ 611

Date: 21 JUL 2022

To,
Assistant Labour Commissioner,
Sub Division -01, DK District
Bendoorwell, Mangaluru,
Karnataka 575002

NGT MATTER-MOST URGENT

Sir,

Sub: Providing details to Joint Committee in the matter of OA No. 285/2022 -reg.

- Ref:** 1. The Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated:26.04.2022 in respect of OA No.285/2022
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Accordingly, first meeting joint committee members along with the other related departments like Department of Factories, Boilers, Industrial Safety and Health, District Disaster Management Professional, District Fire Officer, Mangaluru, District Health Officer, Labour Office, Police Department, technical experts was held on 08.06.2022, 12.00 PM at 1rd Floor NIC Hall, Zilla Panchayath Office, Mangalore D.K District under the Chairmanship of Deputy Commissioner, Dakshina Kannada District.

In the said meeting, Deputy Commissioner and Chairman of the Committee directed to schedule the spot inspection on 16.06.2022 and accordingly the premises was inspected on

16.06.2022 at 12.00 PM. After the inspection, it was decided to seek following details from your department.

- Implementation of labour laws
- Calculation of Labour Compensation as per Act.

In view of the above, you are hereby requested to submit the sought information as per proceedings cited at ref (5) at the earliest. In addition to the above sought information, if any additional required information is available at your end, kindly provide the same and also provide any suggestions/opinions for incorporation into the report to be submitted before Hon'ble NGT.

Yours faithfully,


ENVIRONMENTAL OFFICER
KSPCB, MANGALURU

Copy Submitted To:

1. The Deputy Commissioner, Mangaluru, Dakshina Kannada District for kind information.

Regional Office :

Karnataka State Pollution Control Board
Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangalore - 575 011

Tel.: 0824-2406586, 2408239, Fax: 2406586

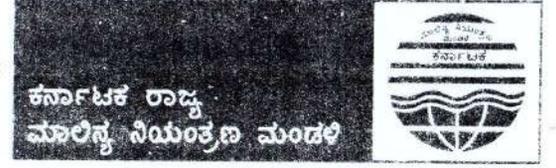
e-mail: manglore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :

ಪರಿಸರ ಭವನ, 10ಬಿ

ಬೈಕಂಪಾದಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ

ಮಂಗಳೂರು - 575 011



towards a cleaner Karnataka

NO. KSPCB/RO-MNG/OA-285/2022-23/609

Date: 21 JUL 2022

To,
Assistant Commissioner of Police,
North Sub-Division,
Panambur Police Station Mangaluru

NGT MATTER-MOST URGENT

Sir,

Sub: Providing details to Joint Committee in the matter of OA No. 285/2022 -reg.

- Ref:** 1. The Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated:26.04.2022 in respect of OA No.285/2022
2. KSPCB OM. No. KSPCB/NEIA-OB/NGT-285/22-2023/815 dated: 07.05.2022
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Accordingly, first meeting joint committee members along with the other related departments like Department of Factories, Boilers, Industrial Safety and Health, District Disaster Management Professional, District Fire Officer, Mangaluru, District Health Officer, Labour Office, Police Department, technical experts was held on 08.06.2022, 12.00 PM at 1rd Floor NIC Hall, Zilla Panchayath Office, Mangalore D.K District under the Chairmanship of Deputy Commissioner, Dakshina Kannada District.

In the said meeting, Deputy Commissioner and Chairman of the Committee directed to schedule the spot inspection on 16.06.2022 and accordingly the premises was inspected on 16.06.2022 at 12.00 PM. After the inspection, it was decided to seek following details from your department.

- Post-mortem Copy
- Statement of Survivors
- Action taken report by Police Department

In view of the above, you are hereby requested to submit the sought information as per proceedings cited at ref (5) at the earliest. In addition to the above sought information, if any additional required information is available at your end, kindly provide the same and also provide any suggestions/opinions for incorporation into the report to be submitted before Hon'ble NGT.

Yours faithfully,


ENVIRONMENTAL OFFICER
KSPCB, MANGALURU

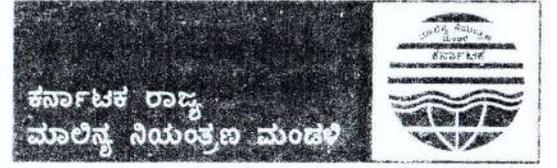
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1. The Deputy Commissioner, Mangaluru, Dakshina Kannada District for kind information.

Regional Office :

Karnataka State Pollution Control Board
Parisara Bhavana, 10B, Baikampady Industrial Area,
Mangalore - 575 011
Tel.: 0824-2406586, 2408239, Fax: 2406586
e-mail: mangalore@kspcb.gov.in website: http:kspcb.gov.in

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ :
ಪರಿಸರ ಭವನ, 10ಬಿ
ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ
ಮಂಗಳೂರು - 575 011



towards a cleaner Karnataka

NO. KSPCB/RO-MNG/OA-285/2022-23/ 610

Date: 21 JUL 2022

To,

**District Fire Officer,
Kadri Fire Station, Mangaluru,
D.K. District**

NGT MATTER-MOST URGENT

Sir,

Sub: Providing details to Joint Committee in the matter of OA No. 285/2022 -reg.

- Ref:** 1. The Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated:26.04.2022 in respect of OA No.285/2022
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In the said meeting, Deputy Commissioner and Chairman of the Committee directed to schedule the spot inspection on 16.06.2022 and accordingly the premises was inspected on 16.06.2022 at 12.00 PM. After the inspection, it was decided to seek following details from your department.

- To submit the details of necessary licenses to be obtained from Fire and Safety Department.

In view of the above, you are hereby requested to submit the sought information as per proceedings cited at ref (5) at the earliest. In addition to the above sought information, if any additional required information is available at your end, kindly provide the same and also provide any suggestions/opinions for incorporation into the report to be submitted before Hon'ble NGT.

Yours faithfully,


ENVIRONMENTAL OFFICER
KSPCB, MANGALURU

Copy Submitted To:

2. The Deputy Commissioner, Mangaluru, Dakshina Kannada District for kind information.

M/s SHREE ULKA LLP,
Sy. No.81/1b(p), 84/3a, 3b(p), 84/4(p), 84/13a(p),
MSEZ Area, Permude, Mangaluru
DETAILED NOTES OF INSPECTION CUM SHOWCAUSE NOTICE

LIC. No.: MYSK-2323

Date: 26th May,2022

In continuation to the inspection by the undersigned along with the Joint Director of Factories, Mysuru Region, Mysuru, on 18th, 19th, 20th April, 2022, following are the detailed notes of inspection:

- A. The inspections on the above dates were conducted in pursuance to receipt of information about an accident that occurred in the above said factory on 17th April, 2022. It was made known that 3 contract workers succumbed due to the accident on 17th April, 2022 and two more workers succumbed on 18th April, 2022 and the other three workers were admitted as in-patients to A. J. Hospital and Research Centre Mangalore for further observations.
- B. The other three workers were discharged from the hospital on 19th April, 2022.
- C. In view of the said accident, the factory was not functional during the course of visits and inspection.

D. INVESTIGATION & FINDINGS:

D1. ON 18th April, 2022, the following observations are made:

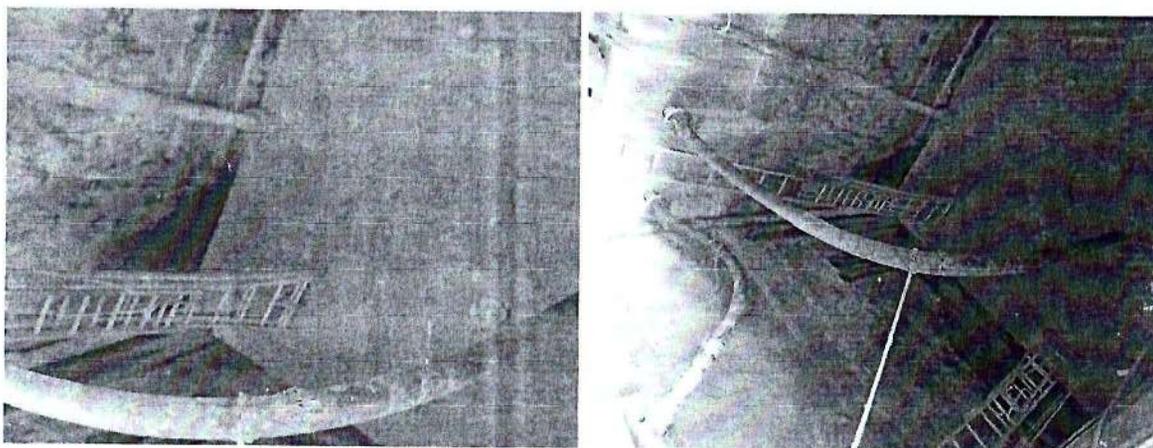
1. The undersigned visited the spot of the accident along with the Deputy Commissioner, Additional DC, Joint Director of Factories, Mysuru Region, Mysuru, officers from the Police Department, Labour Department, District Industries Centre, Karnataka State Pollution Control Board, District Fire and Emergency Services.
2. On that day, held discussions with the management personnel present at the factory regarding the accident in subject.
3. Inspected the spot of the accident which is the primary collection pit of the Effluent Treatment Plant (ETP), which is located outside the production building inside the factory premises, where the waste from the processing of fish containing fish waste and water is first stored before sending it for various treatment processes.

::2::

The said tank is about 5.4 meters depth. 8.45 meters long and 4.2 meters wide, this is ascertained from the drawing obtained from the management and confirmed by physical verification of the spot during the course of the inspection.

4. The management was advised to make available the injured persons along with their co-workers who were working on the day of the accident, for enquiries on a convenient date during the next week on intimation to the office of the undersigned.
5. Obtained the photographs of the spot of the accident, which are as below:

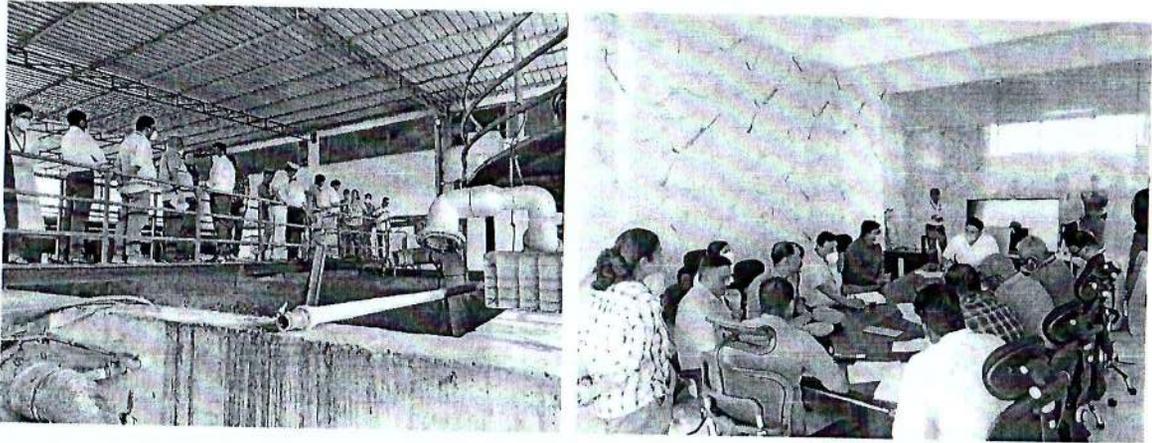
Photographs of the collection pit in which the said accident occurred - The pit is of about 5.4 meters deep, 8.45 meters length and 4.2 meters width



6. The Deputy Commissioner, Dakshina Kannada District held discussions with the district level officers and the management personnel who were under police custody and brought for enquiries. Smt. Priya. S Revenkar , Administration Manager accompanied and showed the spot of the accident and the queries connected to the unit and the incident. The photographs of the same are as below:

----3

::3::



7. It was revealed that the unit was established in the year 2019 and is engaged in the manufacturing activity of Fish processing and packing with the aid of power employing about 100 contract workers and 20 direct staff.

The manufacturing process involves receipt of raw fish, processing - cleaning and removing the unwanted parts of the fish, packing the cleaned fish, freezing and storing in cold storage before dispatch for exports in containers.

The auxiliary process involves washing the work area which comprises of fish waste, water and sending it to the ETP for treatment of the wastes and effluents.

It was also revealed that the quantity of exports range from 100 to 200 Metric tons per year.

8. It was revealed that two contractors Mr. Mohammed Omor Faruk from West Bengal and Mr. Shaji from Kerala are providing labourers for the different jobs in the factory like loading & unloading, cleaning, housekeeping and other jobs.

On enquiries, the management representative had revealed that both these contractors had not covered their workers under ESI or PF and the management failed to provide the copy of the contract license of the contractors, the work orders issued to the contractors for carrying out the work in the factory during the course of inspection.

----4

::4::

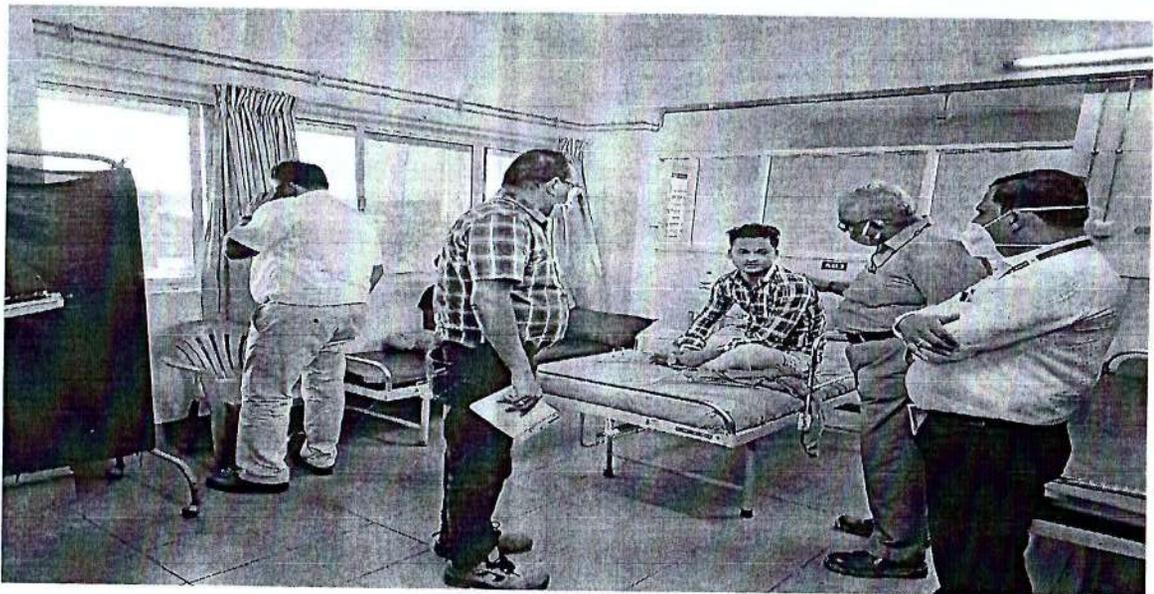
9. Further, the management had failed to produce any of the following statutory registers respect of the workers or the employees for verification:

- Register of Adult Workers in Form-11
- Register of Leave with Wages in Form-14
- Muster Roll cum Register of Wages in Form-22
- Register of Accidents and Dangerous Occurrences in Form-23

It was also revealed during the course of inspection that, the contract workers were predominantly from West Bengal and Assam, and some workers stay on the 2nd floor of the factory and the female workers were provided with accommodation in hostels at Jokatte.

10. It was noticed that the management had not displayed the Notice of Periods of Work for Adult Workers in Form-10.

11. The undersigned visited the A. J. Hospital and Research Centre Mangalore, where the other three affected workers were undergoing treatment as in-patients and held discussions with the injured regarding their health status and the accident.



----5

::5::

D2. ON 19th April, 2022, the following observations are made:

1. The undersigned once again visited the factory along with the Joint Director of Factories, Mysuru Region, Mysuru and continued the investigation into the incident. Smt. Priya. S Revenkar, Administration Manager was present for a short time during the course of the visit and enquiries into the accident.

The statutory registers in respect of the contract workers such as Register of Adult Workers in Form-11, Muster Roll in Form-22, Register of Leave with Wages in Form-14, copy of the contract license, copy of work order and other statutory documents were not produced for verification on demand during the course of visit and inspection.

She had produced only a sketch showing the details of the effluent collection tank and other minimum details during the course of the visit and she left thereafter requesting permission to go to the police station.

2. On that day, obtained the statements of Shri. Karthik. K. Amin, Fireman, & Shri. Gururaj.K, Fire Tender Operator at the Fire Station of the MSEZ.
3. At the spot of the accident, got the contents disturbed to allow the trapped gases to come out so as to aid the measuring of levels of concentration of any trapped toxic gases in the effluent that was collected to a height of about 3 - 4 feet from the bottom of the tank with the help of the fire & emergency services team of MSEZ. Arrangements were made to monitor the levels of toxic gases like Methane, Hydrogen Sulphide & Carbon Monoxide using multi gas monitor.

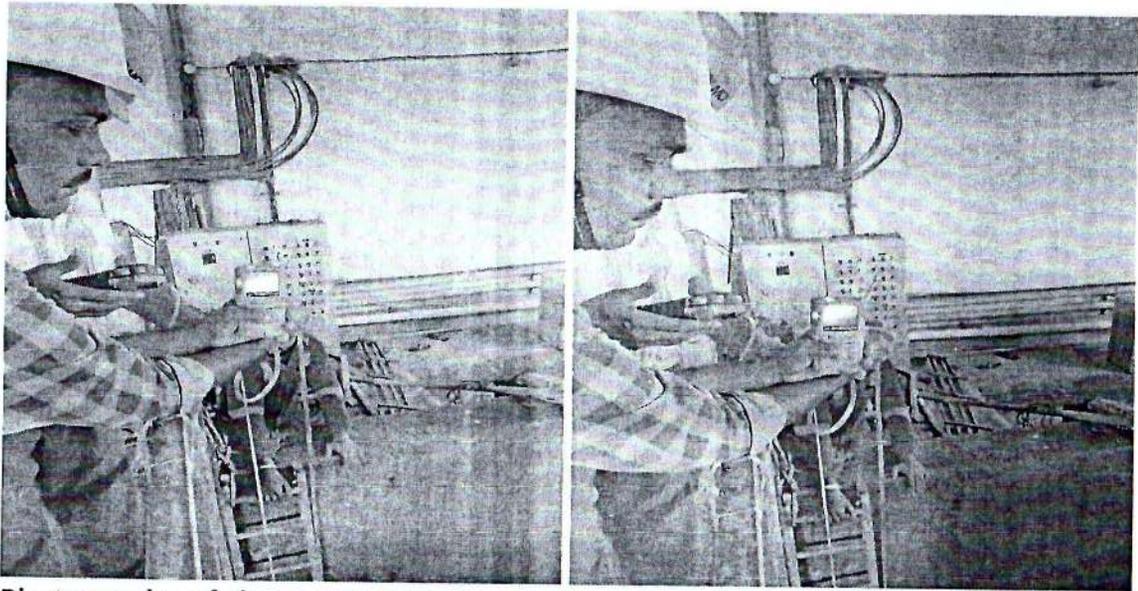
The levels of hydrogen sulphide gas were measured using a gas monitor along with probe and thread arrangement by dropping the gas monitor probe to a depth of about 13 feet into the collection tank. The levels of hydrogen sulphide gas at that level was measured to be varying between a minimum of 6 ppm to a maximum of 25 ppm, one such reading went up to 73ppm with continuous beeping sound of the gas monitor indicating that the levels of hydrogen sulphide gas was much above the

----6

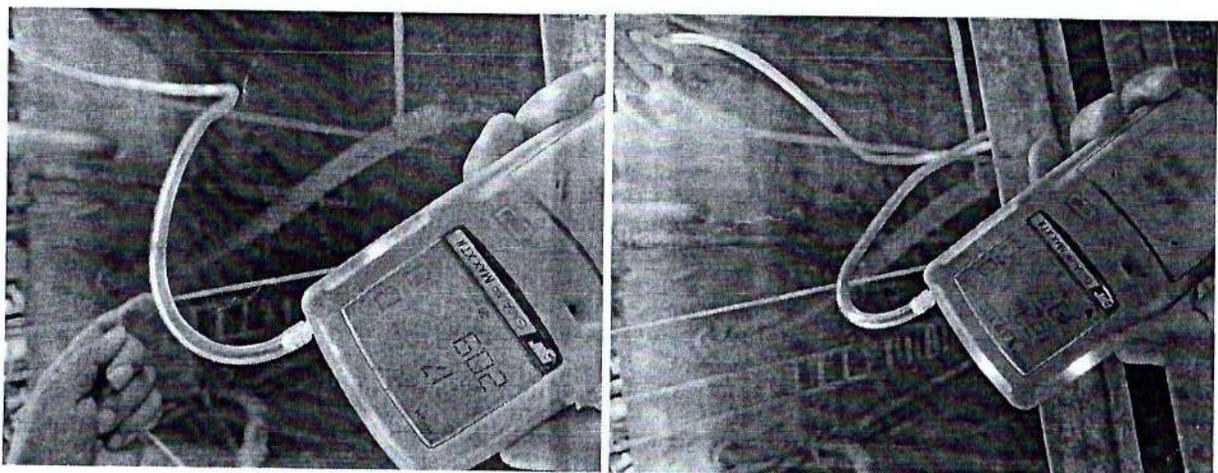
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threshold limit of 10 ppm, which is certainly dangerous to the persons who go to this area.

Video graphed some of the above activities and obtained photographs of the arrangements and the readings of the gas monitor showing the levels of hydrogen sulphide gas above the threshold level of 10 ppm.

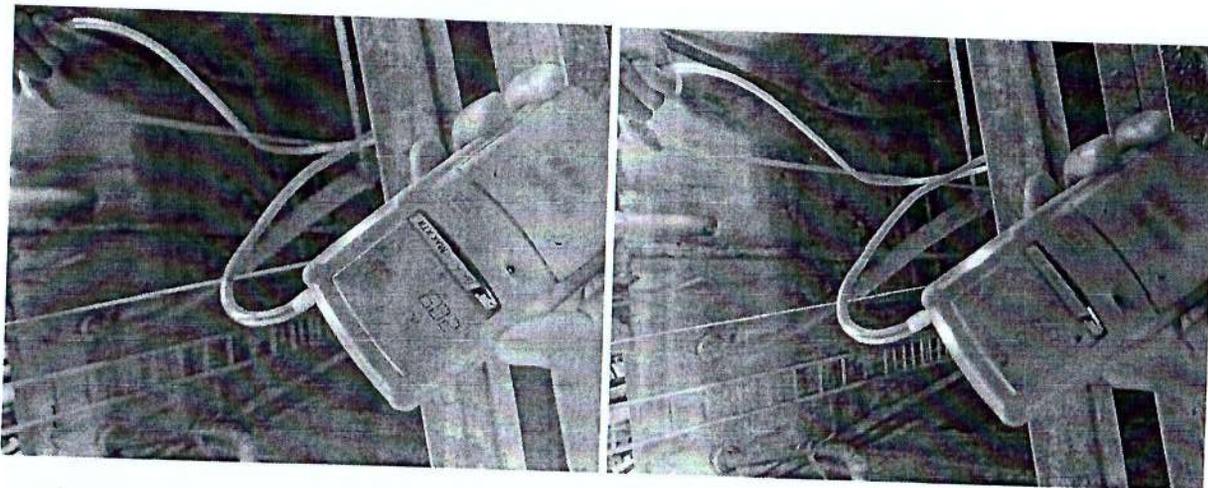


Photographs of the gas monitoring process done at the collection tank area after disturbing the contents in the pit

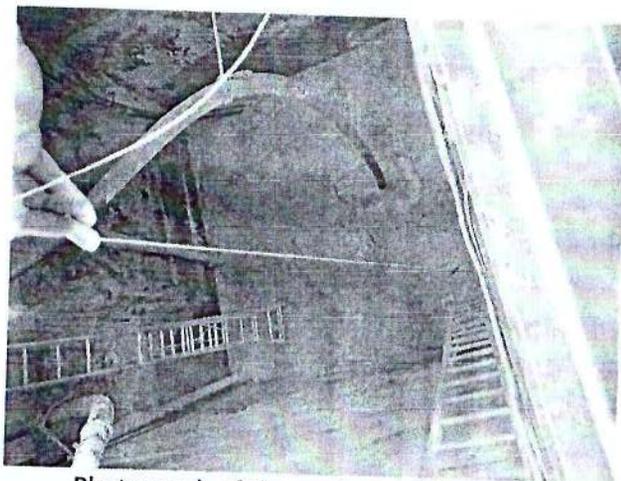


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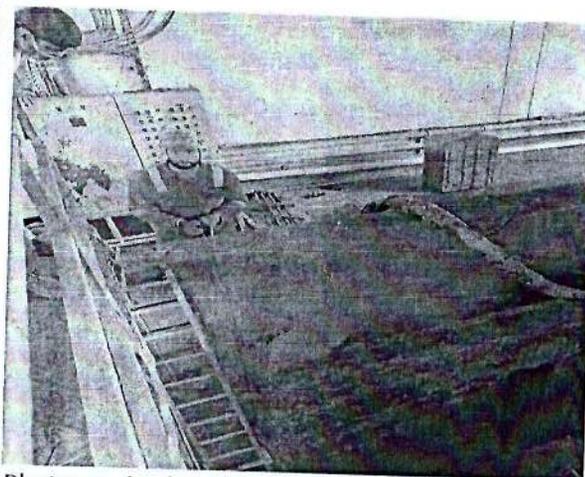
::7::



Photographs of the readings of hydrogen sulphide gas showing the readings above 10 PPM,



Photograph of the probe and thread arrangement with the gas monitor



Photograph of the disturbing the contents of pit by using ladder and pipe with rope arrangement

4. On that day, visited the A.J Hospital and Research Centre Mangalore to record the statements of the other effected workers who were admitted as in-patients in the hospital. The three workers Sri. M.D.Karibulla, Sri. Ajan Ali and Sri. Hafiz UI Malik were being discharged from the hospital. They were brought to the office of the undersigned and their statements were recorded in connection to the said accident and working conditions in the factory. During enquiries, it revealed that their working hours was in 12 hour shifts with 4 monthly holidays & no specific weekly holiday.

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::8::

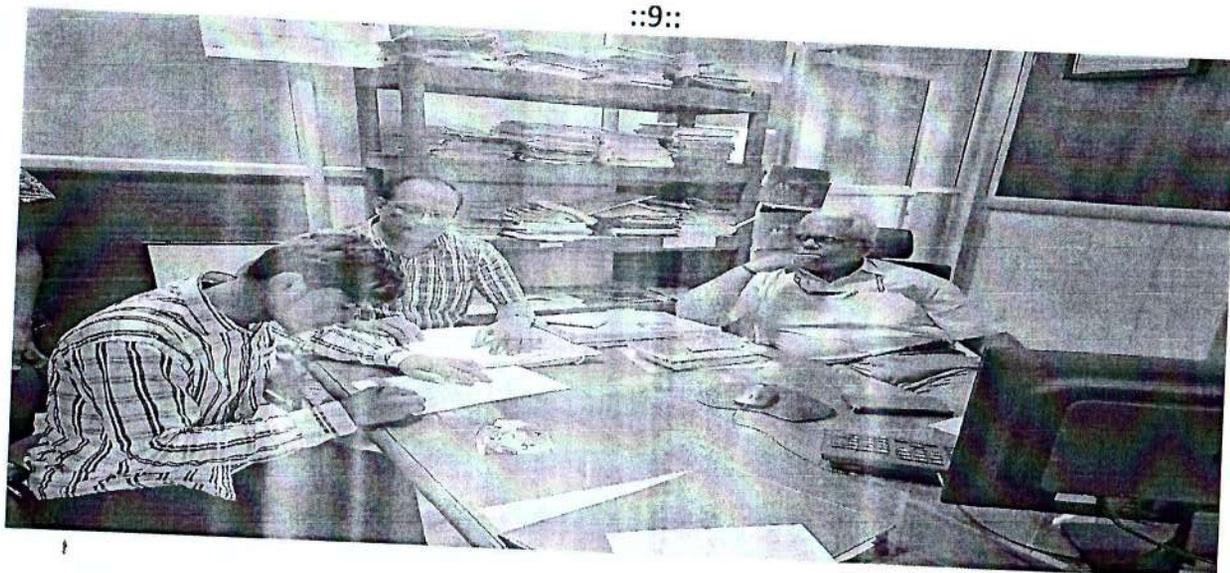
The monthly holidays were given based on availability of material. It also revealed that their IN and OUT time details / hours of working were maintained by entering at the security gate and on a card on which entries were made for each worker every month. The cards were maintained and kept by their contractor Shri. Mohammed Omor Faruk, who also succumbed in the accident in subject.

It was also revealed that, the workers engaged in the cleaning of the ETP tank job were carrying out such job for the first time in their service at the factory. They were not aware of the hazards associated with doing such jobs. They had not undergone any training to do such jobs and were unaware of the first aid procedures to be followed in case of any difficulties that may arise on such jobs. It was also revealed that they were not aware of the type of personnel protective equipment they had to use for doing such jobs. Even the persons who had gone to the rescue the effected workers were unaware of the precautions to be taken including usage of PPE's such as SCBA –self-contained breathing apparatus etc.,

Photographs of recording the statements of the workers :



----9



5. Obtained the copies of the discharge summaries of the discharged workers Sri. M.D.Karibulla, Sri. Ajan Ali and Sri. Hafiz Ul Malik, from the representatives of the contractor Shri. Mohammed Omor Faruk, from the discharged workers during the course of recording the statement, wherein it is mentioned that the **“diagnosis and conservative treatment has been provided for suspected toxic substance inhalation due to exposure in bio waste handling area”**

D3. ON 20th April, 2022, the following observations are made:

1. The undersigned visited the factory to obtain other available records or statutory registers. However, no responsible management personnel were available in the factory. Obtained the Time-IN and Time-OUT Registers maintained at the factory from 19th February, 2022 to 07th April, 2022 from Shri. Sham Security Guard who was at the Security Gate.
2. The management had failed to submit any written intimation about the incident in prescribed format i.e , Form No.17 about the above incident, death of workers in the factory in the above incident till date.
3. The management had failed to produce the following statutory registers in respect of all the workers working in the factory on demand during the course of visit and inspection:

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- Register of Adult Workers in Form-11
 - Register of Leave with Wages in Form-14
 - Muster Roll in Form-22
 - Register of Accidents and dangerous occurrences in Form-23
4. Further, it was revealed from verification of the plans approved by the department vide reference no. JDF-1/FPN/CR-70/2018-19 dated: 05-12-2018 that, the Effluent treatment plant installed in the plant including the machinery, collection tanks, and aeration tanks has been installed and taken into use without obtaining prior approval from the department.
5. The management had failed to submit the annual returns for the year ending 2021 to the department till date.
6. The management was advised to submit the following documents and statutory registers for verification to the office of the undersigned, which was issued under acknowledgment of the Occupier of the factory:
- All the statutory registers in respect of the workers - which they had failed to produce during the course of inspection on demand as mentioned at point no.3 of D3 above
 - Notice of Accident or Dangerous Occurrence in Form-17 duly signed by the Occupier or Factory Manager
 - Copies of the contract labour licenses of Sri. Mohammed Omor Faruk and Sri. Shaji , who have been providing workmen for various jobs in the factory.
 - Copies of work orders issued to the said contractors for supply of manpower
 - Personal details of all the deceased workers and effected workers
 - Extracts of statutory registers showing details of the deceased and effected workers
 - Copies of post mortem reports of the deceased workers and discharge summary of the effected workers

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D4. ON 06th May,2022, the management had submitted a reply to the inspection remarks issued by the undersigned and an endorsement was issued dated 16th May,2022 on verifying the details of this reply , from the undersigned as follows:

1. The reply submitted by the management of the above factory , submitting the following documents was perused & the following objections were communicated:

The management claimed to have submitted the following documents vide their reply:

- Register of dangerous occurrences in Form-17
- Muster roll & Wage Register of the deceased workers and the injured workers
- Personal details & Aadhaar copies of the deceased workers and the injured workers
- Post mortem copy of the deceased workers
- Sketch alongwith details of the waste water collection tank
- Detailed consent copy from the state pollution control board
- Register of Adult Workers in Form-11
- Muster Roll in Form-22
- Register of Accidents or Dangerous Occurrence in Form-23
- Register of overtime & payment in Form-9

A perusal of the above documents revealed the following lacuna & hence the following observations:

a. The Register of Adult Workers in Form -11 submitted revealed names of only 59 workers, but during the course of the visit, it was revealed that 100 contract workers & 20 regular employees are working in the factory. The above register is incomplete & important entries in columns 4, 5, 6, are found not made. Further, it was made note that lot of workers in the factory were shown the same residential address which cannot be true.

In the previous inspections of the undersigned, it was noted that about 25 women workers were working in the factory, only 10 of their partial details were found entered in the register that had been submitted.

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Further, the date of joining of the deceased & injured workers was vaguely written as 01st April, 2022, which cannot be accepted. Entries in the register should be made in the order of the workers joining and not in a vague manner.

In view of the above, the register submitted as the register of adult workers cannot be accepted as a completed register as per the requirements of law.

- b. Further, the muster roll details were submitted only for the period April, 2022, the same for the previous periods was not submitted or produced for verification, which reveals that the register has not been maintained since inception of the factory as required by law.
- c. The register of overtime in Form-9 also seems to be made up & doesn't reveal the relevant details which are in tune with the other documents obtained from the factory during the course of investigation.
- d. The register of accidents and dangerous occurrences in Form-23 was submitted for the accidents that occurred in the month of April, 2022, however, the earlier details were not submitted for verification.
- d. Further, lot of other documents which had been sought by the undersigned vide his inspection remarks have not been submitted till date.

In view of the above lacuna in the documents submitted which are incomplete, it was communicated that the same cannot be accepted as a compliance to the provisions of the Factories Act, 1948 & Rules made thereunder.

D5. The above investigations revealed the following information about the accident:

This incident had occurred on 17th April, 2022, Sunday at around 06:30 PM resulting in the death of 5 contract workers and effecting 3 contract workers, due to inhalation of toxic substances to which they were exposed to during the course of their work at the ETP in the factory.

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D 5.1. Brief about the manufacturing process in the factory:

The factory receives the raw fish at a temperature less than 4 degree centigrade. The raw fish is descaled, washed, weighed, beheaded and gutted and sent to chill room or further for separation of meat –[the bone, skin here is separated for fish meal] the meat is further processed by refining , screw pressing , kneading , stuffing , plate freezing , cartooning , packing and dispatch along with storage activities in the cold storage as and when required.

The head, gutted parts of the fish are washed out and sent to the collection tanks of the Effluent treatment plant {ETP}. The ETP comprises of Primary collection Tank, Equalizing tank, aeration tank and anaerobic digester from where the treated effluent is disposed to the common effluent treatment plant of the Mangalore Special Economic Zone which is located outside the factory premises.

D 5.2. Spot of the accident:

The accident had occurred on 17th April, 2022 at the primary collection tank area and the equalizing tank which is located adjacent to the primary collection tank. Both these tanks are of equal dimensions of depth 5.4 meters, length 8.45 meters and 4.2 meters width. It revealed that contractor Sri. Mohammed Omor Faruk was instructed by the management to engage some workers and clean the Primary collection tank where the effluent mix of bio waste - head and other decomposed parts, which had accumulated to a height of approximately 4 feet inside the tank .

D 5.3. Details about the accident:

It was revealed that a team of contract workers working under the contractor Sri. Mohammed Omor Faruk were instructed by the contractor to clean the primary collection tank which in their knowledge they called it as ETP. A team comprising of Sri. Mohammed Samiul Islam, Sri. Miraj, Sri.Biswas, Sri. Sahabuddin and Sri. Hafiz ul Malik were asked to do the said work on 17th April, 2022. They have started the said work at around 06:00 PM on the same day.

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As per the instructions, Sri. Mohammed Samiul Islam had entered into the primary collection tank using an aluminium ladder without any personal protective equipment like self contained breathing apparatus (SCBA) as he was not aware of the hazards associated with the said job or entering into the said tank. A permit to work was also not prepared and used in the whole process of doing this job. As soon as he entered the tank at around 06:15PM, by placing his legs inside the effluent, he fell unconscious in the tank. Noticing this, the contractor Sri. Mohammed Omor Faruk went down into the tank without any personal protective equipment like self-contained breathing apparatus to rescue the effected person Sri. Mohammed Samiul Islam using the same aluminium ladder. He has also fallen down unconscious in the tank. Noticing this, the other three workers Sri. M.D.Karibulla, Sri. Sarafat Ali and Sri.Mirajul Islam have climbed down into the tank without wearing any personal protective equipment like self contained breathing apparatus. Feeling discomfort after getting into the tank, Sri. M.D.Karibulla has come up. The other two workers, Sri. Sarafat Ali and Sri. Mirajul Islam also fell unconscious as they entered the effluent in the tank. Noticing this another team of three workers Sri. Hafiz ul Malik, Sri. Ajan Ali and Sri. Nijamuddin Sahaji have entered into the tank without any personal protective equipment like self contained breathing apparatus. Feeling discomfort on getting down into the tank, Sri. Ajan Ali and Sri.Hafiz ul Malik returned with great difficulty and Sri.Hafiz ul Malik immediately fell unconscious.

Noticing this turn of events, another co-worker Sri. Feroze has tied a safety belt and secured himself with a rope which was held by his co-workers, tied a towel on his face to avoid exposure to any toxic fumes and controlling his breathing rescued all the five persons, who fell unconscious in the tank from the tank along with the help of his co-workers who were holding him with safety belt and rope arrangement. It also revealed that these workers themselves have shifted all the effected workers to A.J Hospital and Research Centre Mangalore in the shift vehicle and another ambulance vehicle which was co-ordinated and got from a neighboring factory.

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They tried to co-ordinate with the MSEZ –Mangalore Special Economic Zone Fire fighting team, who arrived in between during the course of the rescue done by the contract workers and by the time they came back with the self contained breathing apparatus for rescue, the whole exercise was over and the effected workers were being shifted to the A.J.Hospital and Research Centre Mangalore.

It was also revealed that none of the management personnel were present during the course of the whole incident in the factory premises.

In the above background , it is revealed that the following workers have died in the above accident:

- 1.Mohammed Samiul Islam. 2. Nijamuddin Sahaji 3. Mohammed Omor Faruk.
- 4.Mirajul Islam. 5. Sarafat Ali.

It is revealed that one of the deceased workers, Shri. Mohammed Samiul Islam is below 18 years of age. (Date of Birth: 29-08-2005 as per Aadhaar card document)

D 5.4. Unsafe Acts, Unsafe Conditions leading to the accident and other observations:

- Lack of knowledge of the hazards associated with the job
- Lack of adequate training to the workers in carrying out such jobs
- Lack of adequate supervision in carrying out such jobs
- Not following necessary safety protocol in carrying out such hazardous jobs such as permit to work in such hazardous areas of work
- Lack of knowledge has resulted in the workers entering a dangerous area which is containing trapped toxic gases , which is a collection pit of dimensions 5.4 meters depth, 8.4 meters length and 4.2 meters wide wearing without suitable personal protective equipment like self contained breathing apparatus which was absolutely necessary
- The levels/concentration of toxic fumes in the tank should have been measured and ensured that they are within safe limits before entering the tank
- The tank was not rendered safe before allowing the workers enter into the tank

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- ***It was revealed after toxic substance monitoring was done on 19th April,2022 after disturbing the contents of the effluent in the collection tank where the said incident had occurred, that the readings were above 10 ppm and 15ppm of toxic hydrogen sulphide gas which are the time weighted average concentration and short term maximum concentration respectively as under Rule 131A of the Karnataka Factories Rules,1969. These were just sample readings which had been taken, if the exercise had been carried out by going down with SCBA and doing the monitoring, certainly higher level of readings were anticipated. One of the readings had gone upto 73 ppm also, which clearly shows the presence of a very high and dangerous concentration of the toxic hydrogen sulphide gas, which must have certainly been much higher on the day of the accident i.e 17th April,2022, when the workers have directly placed their legs inside the effluent resulting in escape of large quantities of the extremely toxic hydrogen sulphide gas, thus exposing all the workers who have gone down into the tank and inhaled this toxic gas resulting in their death.
- Failure on the part of the management of the factory to carry out a necessary Hazard identification and Risk Assessment of the hazardous jobs which are likely to endanger the safety and health of the workers working in such areas. This has resulted in the management allowing the workers into a dangerous area without adequate training, supervision and necessary protocol to carry out such dangerous jobs
- Not providing necessary Personnel protective equipment like Self-contained Breathing Apparatus, other necessary rescue equipment for carrying out such hazardous jobs by the workers
- Not taking adequate precautions to prevent evolving of dangerous gases from effluents and adequate drainage systems to ensure that such gases which are trapped effectively and rendered safe,

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- Failure on part of the management to monitor the activities in such critical areas by providing for CCTV arrangements
- Failure to formulate a SOP and maintain a log book of activities to be carried on such dangerous jobs
- Provision has not been made to dispose the effluent in an effective manner without giving scope for accumulation of trapped toxic gases in the effluent and resorting to an unsafe method of manual scavenging of effluent which has resulted in this incident.
- Failure on the part of the management to maintain necessary statutory registers in respect of contract workmen
- Extracting overtime work from the workers by making them to work on 12 hour shifts which certainly causes fatigue to the workers which is a potential cause for such accidents
- Failure on the part of the management to obtain prior approval from the Department of Factories for setting up the Effluent treatment plant and connected plant and machinery
- Failure on the part of the management to submit the statutory returns to be submitted under the Factories Act, 1948 & Rules made thereunder
- Failure to display the Notice of Periods of Work for adult workers in the factory premises
- Further, the provisional post mortem report submitted in respect of one of the deceased workers Shri. Mohammed Samiul Islam compared with his date of birth in the Aadhaar card reveals that , he is below 18 years of age and has been employed in the factory

D 5.5 CONTRAVENTIONS UNDER THE FACTORIES ACT,1948 AND THE KARNATAKA FACTORIES RULES,1969:

1. In the background of the causes outlined above, the Occupier has failed to provide such information, instruction, training and supervision as are necessary to ensure the health & safety of all workers at work in the factory, thus contravening Section 7A (2[c]) of the Factories Act, 1948.
2. In the background of the causes outlined above, the Occupier has failed to maintain all places of work in the factory in a condition that is safe and without risks to the health and provision and maintenance of such means of access to and egress from such places in a safe manner and without risks, thus contravening Section 7A (2[d]) of the Factories Act, 1948.
3. In the background of the causes outlined above, the Occupier has failed to provide for, maintain and monitor such working environment in the factory for the workers that is safe , without risks to health, thus contravening Section 7A (2[e]) of the Factories Act, 1948.
4. In the background of the causes outlined above, it is clearly evident that the Occupier and Manager of the above factory have failed to carry out the processes of work in the factory in such a way so as to ensure against risk of bodily injury, thus contravening Rule 84 of the Karnataka Factories Rules, 1969.
5. In the background of the causes outlined above, with specific reference to the point mentioned below:

***It has been revealed after toxic substance monitoring done on 19th April,2022 after disturbing the contents of the effluent in the collection tank where the said incident has occurred and readings of above 10 ppm and 15 ppm of toxic hydrogen sulphide gas were obtained which are the time weighted average concentration and short term maximum concentration respectively as mentioned under Rule 131A of the Karnataka Factories Rules,1969.

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These were just sample readings which had been taken with lot of difficulty, if the exercise could have been carried out by going down with SCBA and doing the monitoring certainly higher level of readings could have been obtained. One of the readings has gone upto 73 ppm also, which could not be photographed , which clearly shows the presence of a very high and dangerous concentration of the toxic hydrogen sulphide gas , which must have certainly been much higher on the day of the accident i.e 17th April,2022,when the workers have directly placed their legs inside the effluent resulting in escape of large quantities of the extremely toxic hydrogen sulphide gas, thus exposing all the workers who have gone down into the tank and inhaled this toxic gas resulting in their subsequently being declared dead after falling unconscious in the pit itself.

In view of the above, it is clearly evident that the Occupier & Manager of the above factory have failed to ensure that the time weighted average concentration of hydrogen sulphide at any work location in a factory on any day shall not exceed the limit of the permissible time weighted average concentration specified in Table 1 of the schedule under Rule 131A of the Karnataka Factories Rules,1969.

Thus, they have contravened the provisions of sub rule 2 of the Rule 131A of the Karnataka Factories Rules, 1969.

6. Further, it is clearly evident that the Occupier and Manager of the above factory have employed an adolescent worker Shri. Mohammed Samiul Islam, aged below 18 years in the factory, who he has also succumbed in the above accident. The Occupier and Manager of the above factory have allowed him to work in the factory without getting a certificate of fitness granted to him under Section 69 of the Act, to be kept in the custody of the Manager of the factory, thus contravening the provisions Section 69 of the Factories Act,1948

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7. The Occupier & Manager of the above factory have failed to display the Notice of Periods of Work for Adult Workers in Form-10, thus contravening the provisions of Section 61(1) of the Factories Act, 1948 read with Rule 111 of the Karnataka Factories Rules, 1969.
8. The Manager of the above factory has not kept & maintained a register of adult workers and the same was not made available to the undersigned on 18th, 19th or 20th April, 2022, during the working hours of the factory which is a contravention of Section 62(1) of the Factories Act, 1948.
9. The Manager of the above factory has not kept & maintained a Register of Leave with Wages and the same was not made available to the undersigned on 18th, 19th or 20th April, 2022, on demand, this is a contravention of Rule-119 & 120 of the Karnataka Factories Rules, 1969.
10. The Manager of the above factory has not kept & maintained a Register of Accidents & Dangerous Occurrences; this is a contravention of Rule-138 of the Karnataka Factories Rules, 1969.
11. The management has engaged its workers on overtime work, for a period exceeding the prescribed weekly hours specified under section 51 of the Factories Act, 1948. Thus the Occupier & Manager of the above factory have contravened the provisions of Section-51 of the Factories Act, 1948.
12. The management has engaged its workers on overtime work, for a period exceeding the prescribed daily hours specified under section 54 of the Factories Act, 1948. Thus the Occupier & Manager of the above factory have contravened the provisions of Section-54 of the Factories Act, 1948.
13. As mentioned above, the management have put up the effluent treatment plant and other connected machinery without obtaining prior approval from the Department of Factories, in view of the Occupier & Factory Manager of carrying out the above changes,

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without obtaining prior approval of plans from the Department of Factories, the Occupier & Manager of the above factory have contravened the provision of Rule-3(1) of the Karnataka Factories Rules, 1969.

14. The above accident resulting in the death of 5 workers has occurred on 17th April, 2022, but the management of the above factory have failed to send a report of the accident in Form 17 to the office of the undersigned within stipulated time as per law. They have submitted this report only on 06th May, 2022 after the investigation had been taken up by the undersigned.

As per the provisions of Rule 130 (3) of the Karnataka Factories Rules, 1969:

"For any fatal accident in the factory , after giving notice about the incident, the same shall be confirmed to the concerned authorities which includes the Inspector under the Factories Act,1948, ,within 12 hours of the accident by sending a written report in Form-17. "

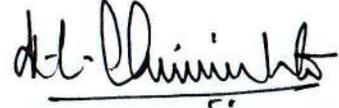
Thus, by not ensuring the above, the Manager of the above factory, has contravened the provision of Rule 130 (3) of the Karnataka Factories Rules, 1969.

15. Further as explained at sub-point "d" of point D4 above, the management has failed to submit the information sought for & the same was sought from the management to verify details & for ensuring compliance to the provisions of the Factories Act, 1948. Any such information sought by an Inspector under the Factories Act, 1948 shall be furnished within 7 days from the date of receipt of such directions as per the provisions of Rule-136 of the Karnataka Factories Rules, 1969. Thus the Occupier & Manager of the above factory by not furnishing the said information within the prescribed time have contravened the provisions of Rule-136 of the Karnataka Factories Rules, 1969.

16. The Manager of the above factory has failed to submit the annual returns for the year ending 2021 within the prescribed time and the same is not submitted till date, thus contravening Rule-134(1)(a) of the Karnataka Factories Rules, 1969.

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In view of the above contraventions, the Occupier & Manager of the above factory are hereby required to SHOWCAUSE in writing to the office of the undersigned within 7 days from the date of receipt of these detailed notes of inspection.



Rajesh. C. Mishrikoti
Deputy Director of Factories,
Division-1, Mangalore

No: DDFM-1: ACC: SR-04:2022-23.

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Office of the Deputy Director of Factories,
Division-1, Mangalore,
"VENKATESH COMPLEX", 1st Floor, Near
Infosys, Kottara, Mangalore-575006

To,

- 1) SRI. Raju Ghorakh Rohakle,
OCCUPIER ,
M/s Shree Ulka LLPP s.no.81/1b(p),
84/3a, 3b(p), 84/4(p), 84/13a(p),
MSEZ Area, Permude, Mangalore-574509.
- 2) SRI. Sunil Chandramohan Dhekane ,
Factory Manager
M/s Shree Ulka LLPP s.no.81/1b(p), 84/3a,
3b(p), 84/4(p), 84/13a(p),
MSEZ Area, Permude, Mangalore-574509.

JOINT INSPECTION REPORT OF M/s SHREE ULKA LLP. Plot No: IP-48A & B, MANGALURU, D.K DISTRICT - 575 011 CONDUCTED ON 18.04.2022

DATE OF INSPECTION: 18.04.2022

PURPOSE OF VISIT: Preliminary investigation report on incident occurred on 17.04.2022

SL NO.	NAME OF THE OFFICERS	DEPARTMENT & DESIGNATION
1	SRI.KRISHNA MURTHY	ADDITIONAL DEPUTY COMMISSIONER
2	Sri Rajesh C. Mishrikoti	Deputy Director of Factories, Division-1 Mangalore, Department of Factories, Boilers, Industrial Safety and Health.
3	Sri Vijaykumar Poojar	District Disaster Management Professional District Disaster Management Authority Deputy Commissioners Office, DK District Mangaluru
4	Dr. Manju R	Deputy Environmental Officer, KSPCB, Regional Office Mangaluru, D.K. District
5	Sri. Mahmed Zulfikar Nawaz	District Fire Officer, Kadri Fire Station, Mangaluru, D.K. District
6	Dr. Sujay	Taluk Health Officer HFW Department, Mangalore
7	Smt.Kaveri T	Labour Officer , Sub Division -01, DK District

Name and Address of the industry	M/s SHREE ULKA LLP. Plot No: IP-48A & B, MANGALURU, D.K DISTRICT - 575 011
Category	Orange
Person contacted	Ms.Priya-Admn Manager
Product Manufactured/Activity	Fish processing and packaging industry

Preamble: M/S SHREE ULKA LLP. Plot No: IP-48A & B, Mangaluru, D.K District - 575 011 is engaged in Fish processing and packaging industry and obtained factory license from the Department of Factory and Boiler department vide No.MYSK -2323, Dated:15.10.2019 and having validity 31.12.2024.

Based on telephonic information received from MSEZ office on 17.04.2022 around 7:30 PM to DDMA regarding accident at M/s. ,Shree Ulka LLP industry located at MSEZ area..

In view of the abovesaid information, the industry was inspected jointly by the Deputy Director of Factories, Division-1 Mangalore, District Disaster Management Professionals officials, Pollution Control Board, Health & family welfare department and District fire and safety department and observed the following:

1. The industry was not in operation at the time joint inspection.
2. It is learnt that, on 17.04.2022 at about 6:37 PM an message received by MSEZ Sr. Environment Engineer that one contract worker name Mr. Md. Samiulla Islam aged about 19 years who went for cleaning the effluent collection tank fell unconscious due to allege suffocation and information given by the M/s. Shree Ulka LLP representatives.
3. Another two contract workers who rush to rescue the unconscious worker and they also got unconscious in the same place. Thereafter another four workers entered into collection tank to rescue them are also felt suffocation and got unconscious.
4. Fire crew from MSEZ fire station wearing oxygen mask and BA sets reached around 06:40 PM at that time all unconscious workers have been brought them out from the collection tank and admired with first aid and shifted to AJ hospital mangalore from the companies vehicle.
5. After examination Doctor declared 3 workers brought death, 02 were under critical condition and 03 workers in stable condition under observation.
6. Bajpe Police station has lodged FIR on the incident.
7. Again on 18-04-2022 early morning doctor declared 02 workers who were in ICU also died.
8. Additional Deputy Commissioner along with Department of factories & Boilers, DDMA, Pollution Control Board and Kadri fire station officers visited AJ hospital and obtained information from the causalities about

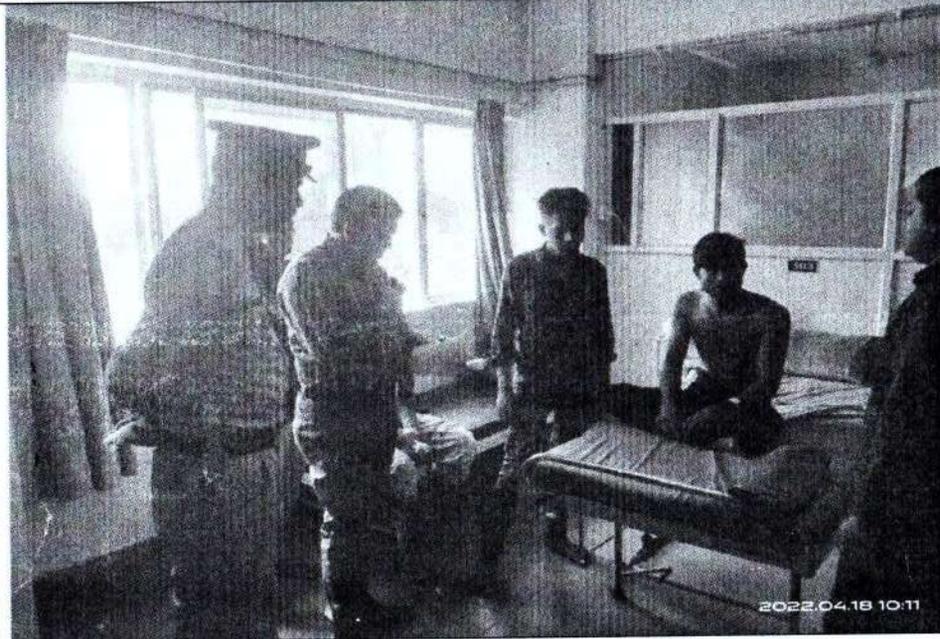
their health condition and also gathered information from Dr. Nithish Bhandary AJ hospital.

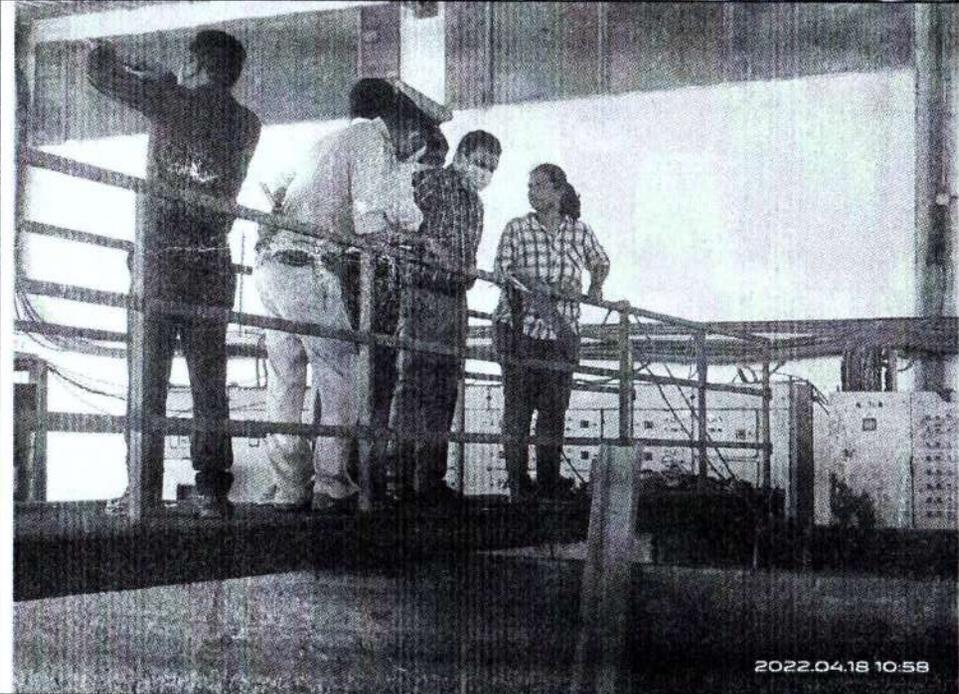
9. Further visited the Shree Ulka LLP industry and went for incident spot and collected the information from the HR executive.
10. Spillages observed in floorings and collection tanks area.
11. Incident information was not intimated to fire and emergency department.
12. On inspection we came to know that there are no NOC or recommendations obtained from fire department.
13. Oxygen and H2S level monitoring has been done at the collection and obtained the readings.
14. None of the technical, manager persons from the above said factory were not present during course of inspection.
15. Causality and Fatality workers details

SI.No	Fatality Names	Age
1	Mohammed Samualla Islam	19
2	Umar Farook	26
3	Miraz Ul Islam	18
4	Shrafath Ali	18
5	Nizamuddin Sahazi	19

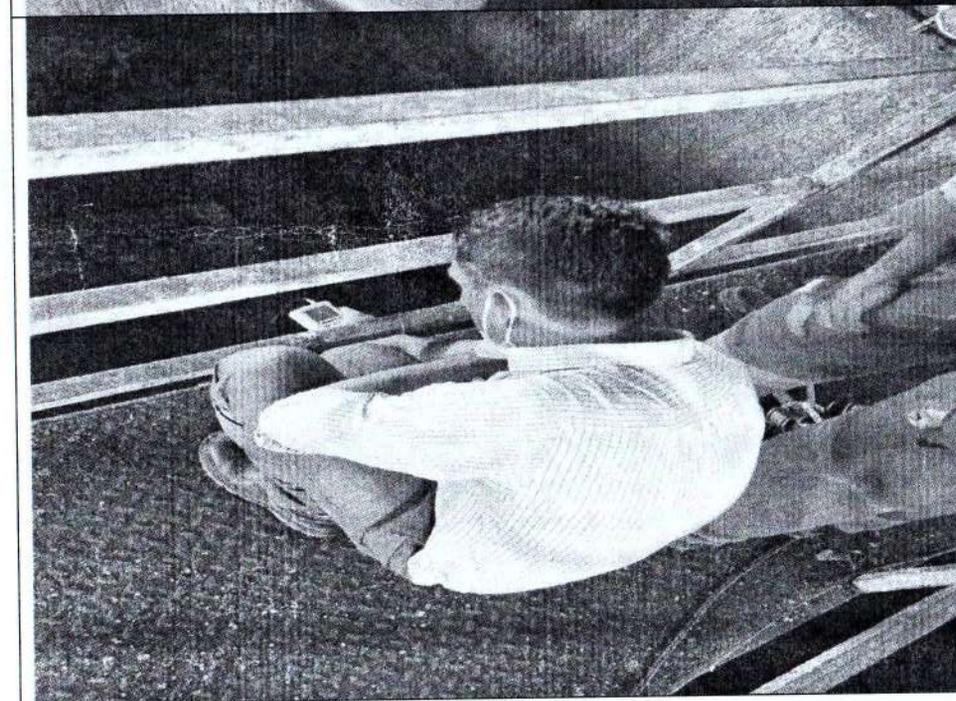
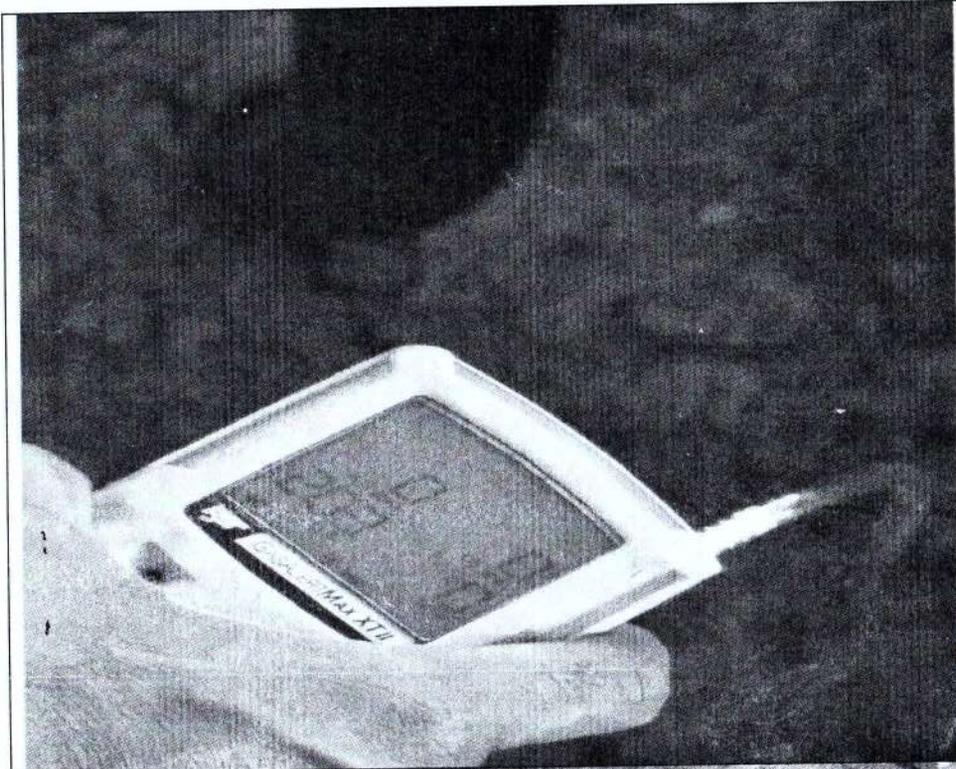
Sl. No	Stable workers	Age
1	Ajan Ali	25
2	Hfiz Ulla Malik	18
3	M.D KharifBulla	25

Photographs taken during joint inspection at M/S SHREE ULKA LLP. Plot No. IP-48A & B, Mangaluru, D.K District - 575 011











ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಕಾರ್ಖಾನೆಗಳು, ಬಾಯ್ಲರುಗಳು, ಕೈಗಾರಿಕಾ ಸುರಕ್ಷತೆ ಮತ್ತು ಸ್ವಾಸ್ಥ್ಯ ಇಲಾಖೆ

ಕಾಲುನಿಮಂ-1/ಎಸಿಸಿ/ಎಲ್-04/2022-23

ಕಾರ್ಖಾನೆಗಳ ಉಪ ನಿರ್ದೇಶಕರ ಕಛೇರಿ,

ವಿಭಾಗ-1, ಮಂಗಳೂರು. ಸಂ: 1, 1 ನೇ ಮಹಡಿ,

ವೆಂಕಟೇಶ್ವರ ಕಾಂಪ್ಲೆಕ್ಸ್, ಕೊಟ್ಟಾರ, ಮಂಗಳೂರು.-575006.

ದಿನಾಂಕ: 06-06-2022.

ಇವರಿಗೆ,

ಅನುಭವದಾರರು/ ವ್ಯವಸ್ಥಾಪಕರು,

ಮೆ: ಶ್ರೀ ಉಲ್ಕಾ ಎಲ್.ಎಲ್.ಪಿ,

ಸ.ಸಂ 81/1b(p), 84/3a, 3b(p), 84/4(p), 84/13a(p),

ಎಂ.ಎಸ್.ಇ. ಜಡ್. ಪರಮುದೆ, -574509.

ಮಂಗಳೂರು ದ.ಕ ಜಿಲ್ಲೆ

ವಿಷಯ: ತಮ್ಮ ಕಾರ್ಖಾನೆಯಲ್ಲಿ ದಿನಾಂಕ: 17.04.2022 ರಂದು ಸಂಭವಿಸಿದ ಮಾರಣಾಂತಿಕ ಅಪಘಾತದ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: 1) ಈ ಕಛೇರಿಯ ಕಾರಣ ಕೇಳಿ ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಿರುವ ಪತ್ರ ಸಂಖ್ಯೆ: ಕಾಲುನಿಮಂ-1/ಎಸಿಸಿ/ಎಲ್-04/2022-23, ದಿನಾಂಕ: 26.05.2022

2) ತಾವು ಸಲ್ಲಿಸಿರುವ ಅನುಸರಣಾ ವರದಿ ದಿನಾಂಕ: 06.06.2022

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖ(1)ರಲ್ಲಿ ನೀಡಿರುವ ನೋಟೀಸ್‌ಗೆ ತಾವು ಉಲ್ಲೇಖ(2) ರಂತೆ ಅನುಸರಣಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತೀರಿ. ಸದರಿ ಅನುಸರಣಾ ವರದಿಗಳ ಅಂಶವನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಿದೆ. ದಿನಾಂಕ: 17-04-2022 ರಂದು ಸಾಯಂಕಾಲ ಸುಮಾರು 6:30 ಘಂಟೆಗೆ ಸದರಿ ಕಾರ್ಖಾನೆಯ ಪ್ರೈಮರಿ ಫಿಷ್ ವೇಸ್ಟ್ ಸಂಗ್ರಹಣಾ ಟ್ಯಾಂಕ್ ನಲ್ಲಿ ಸ್ವಚ್ಛಗೊಳಿಸುವ ಸಮಯದಲ್ಲಿ ಉಸಿರಾಟದ ತೊಂದರಿಯಿಂದಾಗಿ 5 ಜನ ಗುತ್ತಿಗೆ ಕಾರ್ಮಿಕರು ಮೃತ ಪಟ್ಟಿರುತ್ತಾರೆ ಹಾಗೂ 3 ಜನ ಗುತ್ತಿಗೆ ಕಾರ್ಮಿಕರು ಅಸ್ವಸ್ಥ ಗೊಂಡು ಉಪಚಾರ ಹೊಂದಿ ಗುಣ ಮುಖರಾಗಿ ದಿನಾಂಕ: 19.04.2022 ರಂದು ಆಸ್ಪತ್ರೆಯಿಂದ ಬಿಡುಗಡೆ ಹೊಂದಿರುತ್ತಾರೆ.

ಸದರಿ ಮಾರಣಾಂತಿಕ ಅಪಘಾತದ ಪೂರ್ವದಲ್ಲಿ ಅಪಘಾತಗಳು ಸಂಭವಿಸಿದಂತೆ ಕಾರ್ಮಿಕರ ಸುರಕ್ಷತೆಗಳ ಬಗ್ಗೆ ಯಾವುದೇ ಮುನ್ನೆಚ್ಚರಿಕಾ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಂಡಿರುವುದಿಲ್ಲ. ಹಾಗೂ ಕಾರ್ಮಿಕರ ದಾಖಲೆಗಳನ್ನು ನಿರ್ವಹಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳದೆ ಇರುವುದು ಕಾರ್ಖಾನೆಗಳ ಕಾಯ್ದೆ 1948 Section 7A (2[c]), 7A (2[d]), 7A (2[e]), 69, 62(1), 51, 54, 7(4) ಹಾಗೂ ಕರ್ನಾಟಕ ಕಾರ್ಖಾನೆಗಳ ನಿಯಮಗಳು 1969 ರ Rules 84, 131A, 111, 119, 120, 138, 3(1), 130 (3), 136 and 134(1)(a) ಗಳು ಸ್ಪಷ್ಟ ಉಲ್ಲಂಘನೆಯಾಗಿರುತ್ತದೆ. ಈ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ತಾವು ಸಲ್ಲಿಸಿರುವ ಉತ್ತರಗಳನ್ನು ಒಪ್ಪಿಕೊಳ್ಳಲು ಸಾಧ್ಯವಾಗುವುದಿಲ್ಲ. ಮುಂದುವರೆದು ಸದರಿ ಉಲ್ಲಂಘನೆಗಳಿಗಾಗಿ ತಮ್ಮ ವಿರುದ್ಧ ಮುಂದಿನ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು ಎಂಬ ವಿಷಯವನ್ನು ತಿಳಿಯಬಯಸುತ್ತೇನೆ.

ರವಾನಿ ಸೇವಾ ನಿಧಿ

06/06/2022

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಕಾರ್ಖಾನೆಗಳ ಉಪ ನಿರ್ದೇಶಕರು,

ವಿಭಾಗ-1, ಮಂಗಳೂರು.

ಕಾರ್ಖಾನೆಗಳ ಉಪ ನಿರ್ದೇಶಕರು

ವಿಭಾಗ-1, ಮಂಗಳೂರು

M/s SHREE ULKA LLP,
Sy. No.81/1b(p), 84/3a, 3b(p), 84/4(p), 84/13a(p),
MSEZ Area, Permude, Mangalore

CONTINUED NOTES OF INSPECTION CUM SHOWCAUSE NOTICE

LIC. No.: MYSK-2323

Date: 2nd June, 2022

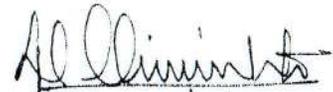
In continuation to the detailed notes of inspection dated: 26.05.2022, following are the additional notes of inspection:

A. **ON 01st June, 2022, the management had submitted the Notice of change of manager in Form No. 3A along with appointment letter dated 01-02-2022, appointing Mr.Roby Joseph as Factory Manager. The Form No. 3A is the online hard copy which has been submitted during May,2022 duly signed by the Occupier of the factory. On verifying the details submitted in the Form No. 3A, it is observed that though the Occupier has appointed the new Factory Manager from 01st February,2022, the same has been intimated to the undersigned who is an Inspector appointed under Section 8(1) of the Factories Act,1948, within the stipulated time as mentioned under Section 7(4) of the Factories Act,1948.**

"Whenever a new manager is appointed, the occupier shall sent to the [Inspector a written notice and to the chief inspector a copy thereof] within seven days from the date on which such person takes over charge".

1. Thus, by not ensuring the above, the Occupier of the above factory, has contravened the provision of Section-7(4) of the Factories Act, 1948. read with Rule12 (3) of the Karnataka Factories Rules, 1969.

In view of the above contravention, the Occupier of the above factory is hereby required to SHOWCAUSE in writing to the office of the undersigned within 7 days from the date of receipt of these detailed notes of inspection.



Rajesh. C. Mishrikoti
Deputy Director of Factories,
Division-1, Mangalore

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 ಕಾರ್ಖಾನೆಗಳ ಉಪ ನಿರ್ದೇಶಕರು
 ವಿಭಾಗ-1, ಮಂಗಳೂರು

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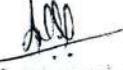
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No: DDFM-1: ACC: SR-04:2022-23.

Office of the Deputy Director of Factories,
Division-1, Mangalore,
"VENKATESH COMPLEX", 1st Floor, Near
Infosys, Kottara, Mangalore-575006

To,

✓ SRI. Raju Ghorakh Rohakle,
OCCUPIER,
M/s Shree Ulka LLPP s.no.81/1b(p),
84/3a, 3b(p), 84/4(p), 84/13a(p),
MSEZ Area, Permude, Mangalore-574509.


ಕಾರ್ಖಾನೆಯ ಉಪ ನಿರ್ದೇಶಕರು
ವಿಭಾಗ-1, ಮಂಗಳೂರು

To,
The Deputy Director,
Factories and Boilers,

ಕಾರ್ಖಾನೆಗಳ ಉಪ ನಿರ್ದೇಶಕರ ಕಛೇರಿ ವಿಭಾಗ-1, ಮಂಗಳೂರು	
ದಿನಾಂಕ	06 JUN 2022
ಸಂಖ್ಯೆ	೨೨೩

Date: 04 June 2022

**Sub: In Response to the Detailed Notes of Inspection Cum Showcause Notice dated
26th May 2022**

Reference: LIC NO. MYSK-2323

Respected Sir,

We received the above mentioned showcause notice on 28-05-2022 seeking explanation regarding the accident and were asked to reply within 7 days of the receipt of the notice.

It is submitted that deceased workers Mirajul Islam, Nijamuddin Sahaji, Sarafat Ali, Md Samiul Islam and injured workers Md. Karibulla, Azan Ali, and Hapjul Mallik were contract workers employed under contractor Late Omor Faruk, who was one of the deceased person of the accident. These workers were working under contractor Omor Faruk and were responsible for raw material (Chilled fish boxes) unloading, loading of the fish waste boxes in waste carrying vehicle and cleaning of their respective sections. The factory was not in operations at the time of accident. It is true that instructions were given to contractor Omor Faruk for the cleaning of the waste fish loading area premises and collection tank. The premises cleaning is instructed to be done manually using wipers and Jet pumps whereas collection tanks are instructed to be cleaned through sludge pumps. The tank was located beside the waste fish loading dock.

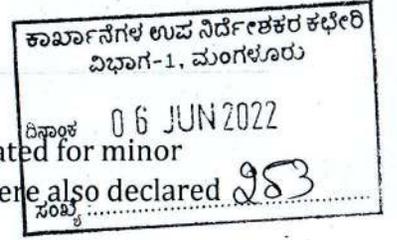
They were asked to empty the tank through pumps and separate the solid waste with the help of the mechanical rotary screens. The solid waste is supposed to be collected in waste boxes and loaded in waste carrying trucks. They started to empty the tanks through sludge pumps and in order to escalate the pumping process the contractor instructed one of his worker, Md Samiul Islam to get down in the tank through the safety ladder and push further the sludge so that the work would get completed faster. He fainted while working and fell in the tank. Omor Faruk went for his rescue through the safety ladder placed the tanks however fainted himself and fell in the tank. For their rescue other workers went and in the struggles they in turn fainted and fell in tank. One of the contract worker with the help of safety belts rescues all of them and they were rushed the A.J. Hospital for immediate treatment.

As they were being admitted in hospital, Omor Faruk, Nijamuddin Sahaji and Md Samiul Islam were declared dead while Mirajul Islam and Sarafat Ali were shifted to

1 | Page


ಕಾರ್ಖಾನೆಗಳ ಉಪ ನಿರ್ದೇಶಕರು
ವಿಭಾಗ-1, ಮಂಗಳೂರು

MICU while Azan Ali, Md Karibulla and Hapjul Mallik were being treated for minor injuries. Later on 18th April midnight Mirajul Islam and Sarafat Ali were also declared dead.



The next day the site of the accident was visited and inspected by your department along with other respective departments. We tried to assist with the inspection to the best possible effort but as the managerial staff were in police custody we couldn't furnish the documents on request.

- ✚ We do not admit that Omor Faruk who was the contractor and incharge of that section had lack of knowledge as he had been effectively handling the operations of that section.
- ✚ We do not admit that lack of adequate training was provided to workers whereas differentiation of the manual and machine based work was fairly instructed at the time of commencement of their duties.
- ✚ We do not admit that there was lack of adequate supervision because the section incharge Omor Faruk was present giving instructions of the cleaning and he was the first one to go for rescue when Md Samiul Islam fell in the tank. Hence the operations of that section was under constant supervision of the section incharge.
- ✚ We had already provided safety equipments and informed protocols were very well and explained to the contractor involved in the cleaning of the premises and tank before the beginning of the said work. As a matter of fact we did not permit to work entering the collection tank which may have been hazardous. We would rather say that our manager has given proper instruction regarding the cleaning of premises and collection tank. In spite of his instructions Omor Farooq overlooked and instructed his labor to get down in the tank to escalate the work which is nothing but his negligence for which either our manager or anyone concerned of the factory cannot be blamed.
- ✚ The contractor already had the knowledge about the work being performed. Therefore having come to know the mechanical nature of work involved it is the duty of the contractor not to engage any manpower to enter the tank for cleaning purpose. Sending a worker in the collection tank was absolutely unnecessary. There were safety belts available at site however the worker did not chose to wear it during their work of negligence.

- ✚ The concentration of gases were never observed in the past and it was our first experience in this accident, in order to rectify we have ordered gas monitoring devices for frequent checking of gas concentrations.
- ✚ The cleaning of the tank is entirely a mechanical process having no manual involvement. It was not required to send the worker in the tank to escalate the cleaning of the tank as no deadline for completing of work was given to the contractor.
- ✚ We do not admit that failure on the part of the management for not carrying out necessary hazard identification and risk assessment of the hazardous jobs of that section because that section is well differentiated with manual job and mechanical operations. The manual involvement in the mechanical operation due to the negligence of the contractor endangered the safety and health of the workers working in such areas. The management has never instructed dangerous jobs to any of his workers.
- ✚ The company has provided Safety equipments like securely supported safety ladder, self contained breathing apparatus, safety belts however they were not used by the work during their non-permitted work of negligence. (enclosed supporting pictures)
- ✚ The tanks are periodically (monthly) cleaned completely to prevent the evolving of the dangerous gases while the daily effluent level never exceeds the 10% of
- ✚ The company has provided CCTV arrangements in entire factory premises including that section however due to exhaustion of the storage capacity the CCTV footage could not be obtained.
- ✚ An SOP is formulated which is duly signed by the contractor at the time of signing agreement. Furthermore a log book is maintained regarding the pumping activities of that sections.
- ✚ The effluent collected in the collection tank is treated primarily and sent to Common Effluent Treatment plant of MSEZL for further treatment. The effluent is continuously moved and treated. The period of retention of effluent is minimal. The retention of sludge is prevented by periodically cleaning of tanks with the help of sludge pumps. The company has never resorted and encouraged the method of manual scavenging. The negligence and haste of the contractor resulted this accident.

- ✚ The statutory registers were maintained by the contractor with respect to the contract workmen but as he was one of the deceased we could not arrange the registers on request.
- ✚ We do not admit that we have made any worker to work for overtime. We have 3 shifts for workers each comprising of 8 working hours.
- ✚ The collection tanks are underground tanks and are free of FSI. Moreover we had declared the outside factory premises but it was not included and partial drawing of our factory was approved.
- ✚ We are submitting the annual returns to your good office.
- ✚ We do not admit that the display of notice of periods of work for adult workers was not available in factory premises, as the same is displayed in the processing hall for the convenience of the workers, the supporting pictures enclosed for your reference.
- ✚ We admit to have employed Md Samiul Islam after ensuring a fitness certificate from approved medical practioner and had engaged him in menial (low skilled) jobs of that section

Regarding the contraventions we would like to submit as follows

- ✚ Omor Faruk and his contract worker had complete knowledge of working and cleaning of tanks , but due to their negligence and haste they increased the risk involved in carrying out the task and were liable for dangerous consequences. It is denied that Omor Faruk and his contract workers not provided for information, instruction and training which are necessary to ensure safety of the workers at work. Hence we do not admit that the occupier and the manager have contravened the provision of Section 7A2(c) of the factories act 1948.
- ✚ All the places of work in factory are in safe and risk free conditions. All the necessary places are equipped with safety gears such as metal guards on motors, machinery, safety ladders, safety equipment, fire extinguishers at their respective designated area. Hence we do not admit that the occupier and manager have contravened the provisions of Section 7A 2(d) of the factory act 1948
- ✚ The working environment is safe and without any risk to health. All the necessary places are equipped with safety gears such as metal guards on motors,

machinery, safety ladders, safety equipment, fire extinguishers at their respective designated area and constant supervision is employed for continuous monitoring of the assigned work. Therefore, we do not admit that the occupier and manager have contravened the provisions of Section 7A 2(e) of the factory act 1948

- ↓ We had already given proper instruction to the contractor regarding the assigned work. It was clearly instructed that the cleaning was supposed to be done completely with the help of machinery i.e. sludge pumps, rotary screens etc. The contractor was not given any permit regarding sending one of his labor in the collection tank to escalate the cleaning process. Hence, we do not admit that occupier and the manager of the factory have contravened Rule 84 of the Karnataka Factories Rules, 1969.
- ↓ We had already given specific instructions to the incharge of that section to periodically clean the tank and maintain the permissible level of effluent in the tank to prevent the formation of gases. Therefore, we do not admit that the manager and occupier has contravened the provisions of sub rule 2 of the Rule 131 A of the Karnataka Factories Rules 1969
- ↓ A certificate of fitness is granted to Md Samiul Islam and upon the verification of the same he was employed to do menial (low skilled) jobs in that section. As the manager was arrested the fitness certificate could not be produced at the time of investigation. The copy of fitness certificate granted to him has been enclosed for your kind reference. Hence, we do not admit that the Occupier or the manager has contravened with the section 68 of the factories act 1948
- ↓ The Notice of Period of work for Adult workers in Form 10 is displayed in the entrance of factory for the convenience of the workers, the supporting pictures enclosed for your reference. Therefore, we do not admit the occupier and the manager has contravened Section 61(1) of the factory act 1948, read with the Rule 111 of the Karnataka Factories Rules 1969
- ↓ The register of adult worker maintained in Form 11 was in custody of the manager and contractor. As the contractor is one of the deceased in the accident and manager was in Police custody on 18th, 19th and 20th, so, register of the adult workers was not made available to you on demand during the course of inspection. The same was submitted to your good office with other set of

(2019)

ಕಾರ್ಖಾನೆಗಳ ಉಪ ನಿರ್ದೇಶಕರ ಕಛೇರಿ ವಿಭಾಗ-1, ಮಂಗಳೂರು	
ನಿರೀಕ್ಷೆ	06 JUN 2022
Contravened	
ಸಂಖ್ಯೆ	253

documents on 6th May. Therefore, we do not admit manager has
Section 62 (1) of the Factories Act 1948

- ↓ The register of leave was maintained by the manager. As the manager was in Police custody on 18th, 19th and 20th, so, the register of the leave was not made available to you on demand during the course of inspection. Hence, we do not admit manager has contravened Rule 119 & 120 of the Karnataka Factories Rules 1969.
- ↓ The register of Accidents & dangerous occurrence maintained in Form 23 was in custody of the manager and as the manager was in Police custody on 18th, 19th and 20th, register of Accidents & dangerous occurrence was not made available to you on demand during the course of inspection. The same was submitted to your good office with other set of documents on 6th May. Therefore, we do not admit manager has contravened Rule 138 of the Karnataka Factories Rules 1969.
- ↓ It is denied that the occupier and the manager has contravened the provisions of Section 51 of the Factories Act 1948 as management has not engaged its worker in overtime work, for a period exceeding the prescribed weekly hours.
- ↓ It is denied that the occupier and the manager has contravened the provisions of Section 54 of the Factories Act 1948 as management has not engaged its worker in overtime work, for a period exceeding the prescribed weekly hours.
- ↓ The collection tanks are underground tanks and are free of FSI. Moreover we had declared the outside factory premises but it was not included and partial drawing of our factory was approved. Hence the occupier and manager have not contravened the provision of Rule 3(1) of the Karnataka Factories Rules 1969.
- ↓ We admit that form no 17 was not submitted to the office within the stipulated time as per law as all the managerial staff was taken into police custody since the day of the accident hence there was delay in submitting form no. 17 to your good office.
- ↓ We admit that information was not provided to the inspector within the prescribed time as all the managerial staff was taken into police custody since the day of the accident hence there was delay in submitting information sought to you.
- ↓ We are submitting the annual returns to your good office.

ಕಾರ್ಖಾನೆಗಳ ಉಪ ನಿರ್ದೇಶಕರ ಕಛೇರಿ ವಿಭಾಗ-1, ಮಂಗಳೂರು	
ದಿನಾಂಕ	06 JUN 2022
ಸಂಖ್ಯೆ	253

Under these circumstances we hereby respectfully submit that the accident is not occurred due to any negligence on our part as alleged. Proper care and necessary caution has been taking while entrusting the work to the said workers under the supervision of their incharge. Whatever observation and violation observed in your not are not correct and there was no negligence on our part in the accidental death of the workers. The accident was purely an account of negligence on the part of deceased Omor Faruk and it is an accident and there was no intention or negligence on part of manager and occupier of the company. Therefore we have not contravened any of the provisions as alleged. Therefore we have not violated any provisions of Rule of Karnataka Factory Rules. We have not committed any offences as alleged in your show cause notice. Infact having manual involvement in the mechanical process was the primary cause of accident. Such negligence on the part of the deceased contractor cannot be blamed on the occupier and manager of the factory. Therefore we hereby request to drop the further proceeding in this regards.

Without prejudice to the above contentions which are proper actions, care and caution taken prior to accident in order to prevent the accident, however an accident occurred and we would like to further bring it your kind information regarding proper action taken after the accident.

Immediately after the rescue of the worker they were shifted to A.J hospital, Manglore. Three workers were declared dead on arrival. They were treated in the said hospital with sophisticated equipment and specialized doctors to save the seriously affected workers. All such expenses of the hospital for their treatment is borne by us. Unfortunately two of the worker couldn't survive the treatment.

We have paid 15,00,000 /-(Fifteen lakhs only) to the rightful kin of the each deceased workers on humanitarian grounds. We have also settled all their salary and all expenses incurred to send the dead bodies to their native and travel expenses of all their co-workers. Enclosing acknowledgements of the same.

They have also been enrolled under PF and proper steps are taken to get the benefits of compensation amount to the dependents of the deceased contract workers.

ಕಾರ್ಖಾನೆಗಳ ಉಪ ನಿರ್ದೇಶಕರ ಕಛೇರಿ
ವಿಭಾಗ-1, ಮಂಗಳೂರು

ದಿನಾಂಕ 06 JUN 2022

ಸಂಖ್ಯೆ: 253

Company is regularly conduction safety training programs to its worker including the contract workers.

Under these circumstances we hereby request you to drop the further proceedings in this regards.

Thanking you.

Yours Faithfully,



Managing Partner,

Shree Ulka LLP

Mangalore Special Economic Zone,

Mangalore.

Enclosures:

- Pictures of Safety Belts along with Invoice
- Pictures of Breathing Equipments
- Pictures of Display of Notice of Period of Work
- Fitness Certificate for the contract workers
- Verified Bank statement for the compensation paid to the deceased workers
- Acknowledgement of letter written to Deputy commissioner regarding the compensation paid to the rightful kin of the deceased workers.
- Annual Returns for the year 2021.

PRO FORMA
SUBMITTED TO DIRECTOR OF FACTORIES IN KARNATAKA, BANGALORE.

NO:DDF-1/MNG/P.S.N /SR- 01/ 2022-23.

DATE: 06-06-2022.

(In Duplicate)

1	Full Name and Address of the Factory.	M/s Shree Ulka LLPP s.no.81/1b(p),84/3a, 3b(p), 84/4(p), 84/13a(p),MSEZ Area, Permude, Mangalore-574509.
2	Amenable under Section	2m(i) of the Factories Act 1948.
3	Names of the persons against whom prosecution is proposed (a)Occupier. (b)Manager.	(a) Mr. Raju Ghorakh Rohakle, Occupier. (b) Mr. Roby Joseph, Manager.
4	Contraventions proposed for prosecution	i) Section 7A (2[c]), 7A (2[d]), 7A (2[e]), 69, 62(1), 51, 54, 7(4) and (5) of the Factories Act 1948. ii) Rules 84,131A, 111, 119, 120, 138, 3(1), 130 (3), 136 and 134(1) (a) of the Karnataka Factories Rules, 1969.
5	No. of cases against (a) Occupier. (b) Manager.	One. One.
6	Date of offence.	17-04-2022.
7	Date of actual detection.	18-04-2022.
8	Is the offence detected on complaint?	No.
9	Explanation If any received from the Management, If so copies of the same should be enclosed.	Yes Enclosed.
10	Past history of the factory regarding prosecution and warnings.	Nil
11	Details of the accused convicted or warned within a period of two years. (a) Occupier. (b) Manager.	(a) Nil (b) Nil
12	Remarks of the Inspector.	on 17 th April, 2022. 8 contract workers reported inhalation of toxic gas while cleaning primary fish waste collection tank. On 17 th April 2022, 3 contract workers succumbed and 2 more contract workers succumbed on 18 th April, 2022, the other three workers were admitted as in-patients to A. J. Hospital Mangalore and Research Centre Mangalore for further observations. all three workers discharge from the hospital on 19.04.2022 after treatment. The contraventions noticed during the course accident investigation. The reply submitted by the management is not justifiable and kindly be verified and suitable orders to be issued for launch the prosecution.

[Signature]

[Signature]

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ANNEXURE - 17

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ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಕಾರ್ಖಾನೆಗಳು, ಬಾಯ್ಲರುಗಳು, ಕೈಗಾರಿಕಾ ಸುರಕ್ಷತೆ ಮತ್ತು ಸ್ವಾಸ್ಥ್ಯ ಇಲಾಖೆ.

ಸಂ:ಎಲ್‌ಐಎಲ್-1/ಪಿಎಸ್‌ಎನ್/ಸಿಆರ್-35/2022-23.

1947

ನಿರ್ದೇಶಕರ ಕಾರ್ಯಾಲಯ.

2ನೇ ಮಹಡಿ, ಕಲ್ಯಾಣ ಸುರಕ್ಷಾ ಭವನ.

ಐ.ಐ.ಐ. ಆವರಣ, ಬನ್ನೇರುಘಟ್ಟ ರಸ್ತೆ.

ಬೆಂಗಳೂರು-29, ದಿ: 13-06-2022.

ಕ್ಷೇತ್ರಾಧಿಕಾರಿಗಳ ಪತ್ರ ದಿ: 06.06.2022ರಲ್ಲಿನ ವಿವರಗಳನ್ನು ಗಮನಿಸಲಾಗಿದೆ. ಕಾರ್ಖಾನೆಗಳ ಕಾಯ್ದೆ, 1948ರ ಕಲಂ 8(1) ಮತ್ತು ಕರ್ನಾಟಕ ಕಾರ್ಖಾನೆಗಳ ನಿಯಮಗಳು, 1969ರ ನಿಯಮ 14(1)(ಸಿ)ರ ನಿಯಮಗಳ ಅನುಸಾರ ಕ್ರಮ ವಹಿಸಲು ತಿಳಿಸಿದೆ.



ನಿರ್ದೇಶಕರು

ಕಾರ್ಖಾನೆಗಳು, ಬಾಯ್ಲರುಗಳು, ಕೈಗಾರಿಕಾ ಸುರಕ್ಷತೆ ಮತ್ತು ಸ್ವಾಸ್ಥ್ಯ ಇಲಾಖೆ, ಬೆಂಗಳೂರು.



ಇವರಿಗೆ:

ಕಾರ್ಖಾನೆಗಳ ಉಪ ನಿರ್ದೇಶಕರು,

ವಿಭಾಗ-1, ಮಂಗಳೂರು.

17/06/2022

ಕಾರ್ಖಾನೆಗಳ ಉಪ ನಿರ್ದೇಶಕರ ಕಛೇರಿ	
ವಿಭಾಗ-1, ಮಂಗಳೂರು	
ದಿನಾಂಕ	17 JUN 2022
ಸಂಖ್ಯೆ	341



ಕಾರ್ಖಾನೆಗಳ ಉಪ ನಿರ್ದೇಶಕರು

ವಿಭಾಗ-1, ಮಂಗಳೂರು

IN THE HON'BLE COURT OF JUDICIAL MAGISTRATE FIRST CLASS (II Court)
MANGALORE.

C.C. No : / 2021

COMPLAINANT:

State of Karnataka at the instance
Mr. Rajesh.C. Mishrikoti, Deputy Director of Factories,
Division-1, Mangalore, D.K {An inspector appointed under section 8(1) of
the Factories Act, 1948}, No. 1, 1st Floor, Venkatesh Complex,
Kottara, Mangalore. D.K-575006.

V/s

ACCUSED:

1. Mr. Raju Ghorakh Rohakle, Occupier.
M/s.Shree Ulka LLPP s.no.81/1b (p),84/3a, 3b(p),
84/4(p), 84/13a(p),MSEZ Area,
Permude, Mangalore-574509.
2. Mr. Roby Joseph, Manager.
M/s.Shree Ulka LLPP s.no.81/1b (p),84/3a, 3b(p),
84/4(p), 84/13a(p),MSEZ Area,
Permude, Mangalore-574509.

PROSECUTION UNDER THE FACTORIES ACT, 1948 (LXIII OF 1948) AND THE
KARNATAKA FACTORIES RULES,1969 (AS SUBSEQUENTLY AMENDED).
COMPLAINT UNDER SECTION 200 Cr PC.

In this case, the Complainant Mr. Rajesh. C. Mishrikoti, Deputy Director of Factories,
Division-1, Mangalore begs to submit as follows:-

I. About the Factory.

M/s.Shree Ulka LLPP s.no.81/1b (p),84/3a, 3b(p), 84/4(p), 84/13a(p),MSEZ Area, Permude,
Mangalore-574509, is a factory registered under the Factories Act, 1948 bearing licence No.
MYSK-2323. Manufacturing of Fish processing and packing is found being carried on in the
factory with the aid of power by employing ordinarily around 95 regular, and 20 contract workers.
Mr. Raju Ghorakh Rohakle and Mr. Roby Joseph, Manager are the Occupier and the Manager of
the above said factory respectively for the purpose of the Factories Act, 1948.

II. Visits, Inquiry and Investigation.

The inspections on the above dates were conducted in pursuance to receipt of information about an
accident that occurred in the above said factory on 17th April, 2022. It was made known that 3
contract workers succumbed due to the accident on 17th April, 2022 and two more workers
succumbed on 18th April, 2022 and the other three workers were admitted as in-patients to A. J.
Hospital and Research Centre Mangalore for further observations. The other three workers were
discharged from the hospital on 19th April, 2022.

In view of the said accident, the factory was not functional during the course of visits and
inspection.

9/c

IN THE HON'BLE COURT OF JUDICIAL MAGISTRATE FIRST CLASS (II Court)
MANGALORE.

C.C. No : 1453/2022

COMPLAINANT:

State of Karnataka at the instance
Mr. Rajesh.C. Mishrikoti, Deputy Director of Factories,
Division-1, Mangalore, D.K {An inspector appointed under section 8(1) of
the Factories Act, 1948}, No. 1, 1st Floor, Venkatesh Complex,
Kottara, Mangalore. D.K-575006.

V/s

ACCUSED:

1. **Mr. Raju Ghorakh Rohakle, Occupier.**
M/s.Shree Ulka LLPP s.no.81/1b (p),84/3a, 3b(p),
84/4(p), 84/13a (p), MSEZ Area,
Permude, Mangalore-574509.

2. **Mr. Roby Joseph, Manager.**
M/s.Shree Ulka LLPP s.no.81/1b (p), 84/3a, 3b(p),
84/4(p), 84/13a(p),MSEZ Area,
Permude, Mangalore-574509.

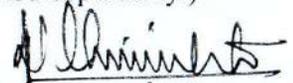
**PROSECUTION UNDER THE FACTORIES ACT, 1948 (LXIII OF 1948) AND THE KARNATAKA
FACTORIES RULES,1969 (AS SUBSEQUENTLY AMENDED.COMPLAINT UNDER SECTION 200 Cr PC.**

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(Any further documents related to this case if required will be filed separately.)

No. DDFM-1/PSN/SR-01 /2022-23
Date: 18.06.2022.


(Rajesh. C. Mishrikoti.)
Complainant

Deputy Director of Factories,

Division-1, Mangalore

ವಿಭಾಗ - 1, ಮಂಗಳೂರು

Daily Status

JMFC II COURT, MANGALORE

In the court of :JMFC II COURT

CNR Number :KADK070015302022

Case Number :C.C./0001453/2022

The State of Karnataka **versus** Raju Ghorakh Rohakle, Occupier

Date : 17-09-2022

Business

: Case called. Accused No.1 and 2 are present. Sri.V.S.L, Advocate files vakalath for the accused No.1 and 2 . Copy of complaint and enclosures supplied to their pleader. Advocate submit that the accused No.1 and 2 .ants to plead guilty. Therefore, we proceed to pass following: ORDER Acting u/Sec.252 Cr.P.C accused No.1 and 2 are convicted for the offenses punishable u/Sec. 7A(2e),7A 2(d), 7A (2e) 69,62(1),51,54, 7(4) of the Karnataka Factories Act. Acting u/Sec. 7A(2e),7A 2(d), 7A (2e) 69,62(1),51,54, 7(4) of the Karnataka Factories Act. accused No.1 and 2 are together sentenced to pay fine of Rs. 1 Lakh each . In default, he shall undergo S.I. for a period of 3 months. In all accused No.1 and 2 are together sentenced to pay fine of Rs. 2 Lakhs. Accused No.1 and 2 are submit that they would remit the entire fine amount. Office is directed to receive the fine. Case is closed.

Nature of Disposal

: CLOSED

Disposal Date

: 17-09-2022

JMFC II COURT

PRINT

(Rule 21, Account Rules, 1967)

(ನಿಯಮ 21, ಲೆಖಾ ನಿಯಮಗಳು, 1967)

RECEIPT FOR MONEY RECEIVED

ಸ್ವೀಕೃತಿ ಹಣಕ್ಕೆ ರಶೀದಿ

BNG-MAR-2015

Book No.

ಪುಸ್ತಕ

Receipt No.

0354096

Date ದಿನಾಂಕ

17-9-2015

ರಶೀದಿ ಸಂ.

JMFC II COURT
MANGALURU

Court of the

Court No. ನ್ಯಾಯಾಲಯದ ಸಂಖ್ಯೆ

CC No. 1453/2012

From Whom Received ಯಾರ ಕಡೆಯಿಂದ ಸ್ವೀಕರಿಸಲಾಗಿದೆ.

Raju Ghoshal Rohable

Kind of Payment ಸಂದಾಯದ ವಿಧಾನ

Amount ಮೊಬಲಗು

1. Duty ದುಲ್ಯ

by V S H

Rs. ರೂ

2. Penalty ಪಿಲ್ಯಾನೆ

Rs. ರೂ

3. Fine (Part of Full) (ಭಾಗಶಃ ಅಥವಾ ಪೂರ್ಣ)

Rs. ರೂ

1,00,000/-

4. Sale Money ಮಾರಾಟ ಹಣ

Rs. ರೂ

TOTAL ಒಟ್ಟು

Rs. ರೂ

1,00,000/-

Received Rs.

One Lakh Only (In words) Rupees

ಪಡೆದ

ರೂಪಾಯಿಗಳನ್ನು ಸ್ವೀಕರಿಸಲಾಗಿದೆ.

Signature of N.T.M. of the Remitter

ರವಾನೀದಿದವರ ಸಹಿ ಅಥವಾ ಎಡಕ್ಕೆ ಹೆಚ್ಚು ಗುರುತು

Nazir ನಜೀರ

SHEPSTEDAR
Chief Ministerial Officer
JMFC II COURT
MANGALURU, K.

Receiving Officer ಸ್ವೀಕರಣಾಧಿಕಾರಿ

Designation ಪದನಾಮ

Taken to Cash Book Folio No.

60

ಪುಸ್ತಕ ಪುಟ ಸಂಖ್ಯೆ

ರಲ್ಲಿ ಅಂಕಿತ ತೆಗೆದುಕೊಳ್ಳಲಾಗಿದೆ.

Dated

ದಿನಾಂಕ

Nazir or Cash Clerk

ನಜೀರ ಅಥವಾ ಗುಮಾಸ್ತ

SHEPSTEDAR
Chief Ministerial Officer
JMFC II COURT
MANGALURU, K.

(Rule 21, Account Rules, 1967)

(ನಿಯಮ 21, ಲೇಖಾ ನಿಯಮಗಳು, 1967)

RECEIPT FOR MONEY RECEIVED

ಸ್ವೀಕೃತಿ ಹಣಕ್ಕೆ ರಶೀದಿ

BNG-MAR-2015

Book No.

ಪು.ಸಂ.

Receipt No.

0354091

Date ದಿನಾಂಕ

17-9-2022

ರಶೀದಿ ಸಂ.

JMFC II COURT
MANGALURU

Court of the.....

Court No. ನ್ಯಾಯಾಲಯದ ಸಂಖ್ಯೆ

CC No. 1453/20 22

From Whom Received ಯಾರ ಕಡೆಯಿಂದ ಸ್ವೀಕರಿಸಲಾಗಿದೆ

Roby Joseph

Kind of Payment ಸಂದಾಯದ ವಿಧಾನ	Amount ಮೊಬಲಗು
1. Duty ಶುಲ್ಕ	Rs. ರೂ.....
2. Penalty ಜುಲ್ಮಾನೆ	Rs. ರೂ.....
3. Fine (Part of Full) (ಭಾಗಶಃ ಅಥವಾ ಪೂರ್ಣ)	Rs. ರೂ 100000/-
4. Sale Money ಮಾರಾಟ ಹಣ	Rs. ರೂ.....
TOTAL ಒಟ್ಟು	Rs. ರೂ 1,00,000/-

Received Rs. One lakh only (In words) Rupees

ಪದಗಳಲ್ಲಿ

ರೂಪಾಯಿಗಳನ್ನು ಸ್ವೀಕರಿಸಲಾಗಿದೆ.

Signature of J.M. of the Remitter

ರವಾನಿಸಿದವರ ಸಹಿ ಅಥವಾ ಎಡಗೈ ಹೆಚ್ಚಿನ ಗುರುತು

Nazir ನಜೀರ

SHERISTEDAR
JMFC II COURT
MANGALURU, B.K.

Designation ಪದನಾಮ

Receiving Officer ಸ್ವೀಕರಣಾಧಿಕಾರಿ

Taken to Cash Book Folio No. 60

ಸಗದು ಪುಸ್ತಕದ ಪುಟ ಸಂಖ್ಯೆರಲ್ಲಿ ಲೆಕ್ಕಕ್ಕೆ ತೆಗೆದುಕೊಳ್ಳಲಾಗಿದೆ.

Dated

ದಿನಾಂಕ

Nazir or Cash Clerk

ನಜೀರ ಅಥವಾ ಗುಮಾಸ್ತ

SHERISTEDAR
Chief Ministerial Officer
JMFC II COURT
MANGALURU, B.K.



ಸಹಾಯಕ ಪೊಲೀಸ್ ಆಯುಕ್ತರ ಕಛೇರಿ,
ಮಂಗಳೂರು ಉತ್ತರ ಉಪವಿಭಾಗ, ಪಣಂಬೂರು, ಮಂಗಳೂರು -575011

ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 0824-2220526,

ಈ-ಮೇಲ್: sdponorthmgc@ksp.gov.in

No. 55 /CCR/NSD/2022

ದಿನಾಂಕ:23-07-2022

ಇವರಿಗೆ:

ಪರಿಸರ ಅಧಿಕಾರಿಯವರು,
ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ,
ಪರಿಸರ ಭವನ,
10ಬಿ, ಬೈಕಂಪಾಡಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೈಕಂಪಾಡಿ, ಮಂಗಳೂರು.

ಮಾನ್ಯರೇ,

ವಿಷಯ :- ಮಂಗಳೂರು ವಿಶೇಷ ಆರ್ಥಿಕ ವಲಯದಲ್ಲಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ Shree Ulka LLP ಮೀನು ಸಂಸ್ಕರಣಾ ಘಟಕ ದಲ್ಲ ನಡೆದ ಘಟನೆಯ ಬಗ್ಗೆ ಕೇಳಲಾದ ಮಾಹಿತಿಯನ್ನು ಒದಗಿಸುತ್ತಿರುವ ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ :- ನಿಮ್ಮ ಕಛೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ No. KSPCB/RO-MNG/OA-285/2022-23/609 Date:21-07-2022.



ಮೇಲನ ಉಲ್ಲೇಖದಲ್ಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಂಗಳೂರು ವಿಶೇಷ ಆರ್ಥಿಕ ವಲಯದಲ್ಲಿ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ Shree Ulka LLP ಮೀನು ಸಂಸ್ಕರಣಾ ಘಟಕ ದಲ್ಲ ನಡೆದ ಘಟನೆಯ ಬಗ್ಗೆ ಜಂಟಿ ಸಮಿತಿ ರಚಿಸಿದ್ದು ಸದ್ರಿ ಜಂಟಿ ಸಮಿತಿಯ ಸಭೆಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ನೀವು ಕೋರಿಕೊಂಡ ಈ ಕೆಳಕಂಡ ದಾಖಲೆಗಳನ್ನು ಇದರೊಂದಿಗೆ ಲಗತ್ತಿಸಿ ಕಳುಹಿಸಿಕೊಡಲಾಗಿದೆ.

- 1] Post-mortem Copy Mirajul Islam, Sarafath Ali, Nizamuddin Sahaz, Sameeulla Islam, Omar Farook
- 2] Statements of Survivors, Mohamma Karibulla, Azan Ali, Hapzal Malik
- 3] FIR Copy Bajpe PS Cr.No. 52/22 U/s 337, 338, 304(A) r/w 34 IPC

ತಮ್ಮ ವಿಶ್ವಾಸಿ

08-1/2022
20/07/2022

[ಎಸ್. ಮಹೇಶ್ ಕುಮಾರ್]

ಸಹಾಯಕ ಪೊಲೀಸ್ ಆಯುಕ್ತರು,
ಉತ್ತರ ಉಪ ವಿಭಾಗ ಪಣಂಬೂರು

ಮಂಗಳೂರು ನಗರ



DEPARTMENT OF FORENSIC MEDICINE & TOXICOLOGY

A. J. Institute of Medical Sciences & Research Centre, Mangaluru

KARNATAKA, INDIA. PIN - 575 004.

POST MORTEM REPORT

P.M.No: 72/2022/AJIMS&RC/US

Mangaluru

Hospital No: --

Date: 18-04-2022

Name: NIJAMUDDIN SAHAJI

Sex: Male

Age: 19 years

Religion: Muslim

Whence brought, Village: AJIMS Mortuary, Mangaluru

Police Station: Bajpe

UDR/Crime No: 52/2022

Under Section: 337, 338, 304 r/w 34 IPC

Body Identified by: PC 3211

Name: Mr. Madhu Y.

Police Station: Bajpe

Date & hour of receipt of requisition: 18-04-2022 at 05:35 pm

Date & hour of examination: 18-04-2022 at 05:40 pm

Date & hour of dispatch: 18-04-2022 at 06:20 pm

Information furnished by Police

As per information furnished in form 146(i) and 146(ii) of Karnataka State Police, on 17-04-2022 at around 06:10 pm Mr. Samiul Islam fell into the fish wastage tank and others went to rescue him at Shree Ulka LLP Company at Permude MSEZ. All are taken to A.J.Hospital where some were declared brought dead and others were admitted in serious condition.

A) EXTERNAL EXAMINATION

Dead body of an adult male, aged about 19 years, measuring 60 kg in weight and 163 cm in length. Body is cold and stiff (kept in cold chamber). Post mortem lividity was present on the back and fixed. The body is covered with fish skin at places emanating foul smell. Sub-conjunctival haemorrhage present. Lips bluish in colour.

Following injury was present on the body:

1. Reddish abrasion of 6cm x 4cm on the right side of lower part of chest.
2. Reddish abrasion of 2cm x 2cm on the right knee.

B) INTERNAL EXAMINATION

I) Skull: Cranium, Maxilla and Mandible, Membranes: Intact.

Intact. Brain weighed 1270g. Congested and edematous. Multiple petechial haemorrhages present on the parenchyma. CSF clear.

II) Spine and Neck: Vertebrae and Spinal cord: Intact.

III) Thorax :

- 1) **Walls, ribs & cartilages:** Intact.
- 2) **Right Pleura:** Intact and congested.
- 3) **Left Pleura:** Intact and congested.
- 4) **Larynx & trachea:** Intact and congested. Mucosa covered with pinkish frothy fluid.
- 5) **Right lung:** Wt. 450g. Congested and edematous. Pinkish in colour. On cut section pinkish frothy fluid oozes out.
- 6) **Left lung:** Wt.370g. Congested and edematous. Pinkish in colour. On cut section pinkish frothy fluid oozes out.

- 7) **Pericardium:** Intact.
- 8) **Heart:** Wt. 300g. Intact and congested. Coronaries patent.
- 9) **Large vessels:** Intact. Contains cherry red colour fluid blood.

IV) Abdomen and Gastrointestinal tract:

- 1) **Walls:** Intact.
- 2) **Peritoneum:** Intact.
- 3) **Mouth, Pharynx & Oesophagus:** Intact and congested.
- 4) **Stomach & its contents:** Contains 500ml of greenish semi-solid food particles (rice). Mucosa congested.
- 5) **Pancreas:** Intact and congested.
- 6) **Small intestine & its contents:** Intact.
- 7) **Large intestine & its contents:** Intact.
- 8) **Adrenals:** Intact.
- 9) **Liver:** Wt. 1400g. Congested.
- 10) **Spleen:** Wt. 110g. Congested.

V) Genito - Urinary Organs:

- 1) **Right Kidney:** Wt. 86g. Congested.
- 2) **Left Kidney:** Wt. 82g. Congested.
- 3) **Bladder:** Empty.
- 4) **Organs of generation, external and internal:** Intact.

VI) Muscles, Bones & Joints: Muscles show pinkish colour.

VII) Materials sent for Chemical Analysis to R. F. S. L. are:

- Bottle No. 1 - Stomach with its contents. & portion of upper small intestine & its contents.
- Bottle No. 2 - About 500 gm of liver and half of each kidney.
- Bottle No. 3 - Blood
- Bottle No. 4 - Omental fat
- Bottle No. 5 - Vacutainer with EDTA, Blood
- Bottle No. 6 - Sample Preservative (Common Salt)

OPINION AS TO CAUSE OF DEATH

OPINION RESERVED, PENDING CHEMICAL ANALYSIS REPORT


SUB-INSPECTOR OF POLICE
BAJPE POLICE STATION
BAJPE, MANGALORE


Dr. ULLASA SHETTY

MBBS, MD, Reg. No. 68554 (KMC)
Associate Professor/Medico-Legal Consultant
Dept. of Forensic Medicine & Toxicology
A.J. Institute of Medical Sciences & Research Centre
Mangaluru - 575 004, Karnataka



DEPARTMENT OF FORENSIC MEDICINE & TOXICOLOGY

A. J. Institute of Medical Sciences & Research Centre, Mangaluru

KARNATAKA, INDIA. PIN - 575 004.

POST MORTEM REPORT

P.M.No: 74/2022/AJIMS&RC/US

Mangaluru

Hospital No: --

Date: 18-04-2022

Name: MD OMOR FARUK

Sex: Male

Age: 29 years

Religion: Muslim

Whence brought, Village: AJIMS Mortuary, Mangaluru

Police Station: Bajpe

UDR/Crime No: 52/2022

Under Section: 337, 338, 304 r/w 34 IPC

Body Identified by: HC 540

Name: Mr. Jagadeesh K.

Police Station: Bajpe

Date & hour of receipt of requisition: 18-04-2022 at 07:20 pm

Date & hour of examination: 18-04-2022 at 07:25 pm

Date & hour of dispatch: 18-04-2022 at 08:05 pm

Information furnished by Police

As per information furnished in form 146(i) and 146(ii) of Karnataka State Police, on 17-04-2022 at around 06:10 pm Mr. Samiul Islam fell into the fish wastage tank and others went to rescue him at Shree Ulka LLP Company at Permude MSEZ. All are taken to A.J.Hospital where some were declared brought dead and others were admitted in serious condition.

A) EXTERNAL EXAMINATION

Dead body of an adult male, aged about 29 years, measuring 68 kg in weight and 164 cm in length. Body is cold and stiff (kept in cold chamber). Post mortem lividity was present on the back and fixed. The body is covered with fish skin at places emanating foul smell. Sub-conjunctival haemorrhage present. Lips bluish in colour.

Following injury was present on the body:

1. Scratch abrasion of 5cm x 1cm on the upper part of right hip.

B) INTERNAL EXAMINATION

I) Skull: Cranium, Maxilla and Mandible, Membranes: Intact.

Intact. Brain weighed 1350g. Congested and edematous. Multiple petechial haemorrhages present on the parenchyma. CSF clear.

II) Spine and Neck: Vertebrae and Spinal cord: Intact.

III) Thorax :

1) **Walls, ribs & cartilages:** Intact.

2) **Right Pleura:** Intact and congested.

3) **Left Pleura:** Intact and congested.

4) **Larynx & trachea:** Intact and congested. Mucosa covered with pinkish frothy fluid.

5) **Right lung:** Wt. 530g. Congested and edematous. Pinkish in colour. On cut section pinkish frothy fluid oozes out.

- 6) **Left lung:** Wt.470g. Congested and edematous. Pinkish in colour. On cut section pinkish frothy fluid oozes out.
- 7) **Pericardium:** Intact.
- 8) **Heart:** Wt. 320g. Intact and congested. Coronaries patent. Multiple petechial haemorrhages present on the surface.
- 9) **Large vessels:** Intact. Contains cherry red colour fluid blood.

IV) Abdomen and Gastrointestinal tract:

- 1) **Walls:** Intact.
- 2) **Peritoneum:** Intact.
- 3) **Mouth, Pharynx & Oesophagus:** Intact and congested.
- 4) **Stomach & its contents:** Contains 250ml of brownish coloured semi-solid food particles with fish skin. Mucosa congested.
- 5) **Pancreas:** Intact and congested.
- 6) **Small intestine & its contents:** Intact.
- 7) **Large intestine & its contents:** Intact.
- 8) **Adrenals:** Intact.
- 9) **Liver:** Wt.1550g. Congested.
- 10) **Spleen:** Wt.200g. Congested.

V) Genito – Urinary Organs:

- 1) **Right Kidney:** Wt.85g. Congested.
- 2) **Left Kidney:** Wt.80g. Congested.
- 3) **Bladder:** Contains 100ml of urine.
- 4) **Organs of generation, external and internal:** Intact.

VI) Muscles, Bones & Joints: Muscles shows pinkish in colour.

VII) Materials sent for Chemical Analysis to R. F. S. L., Mangaluru are:

- Bottle No. 1 - Stomach with its contents. & portion of upper small intestine & its contents.
Bottle No. 2 - About 500 gm of liver and half of each kidney.
Bottle No. 3 - Blood
Bottle No. 4 - Omental fat
Bottle No. 5 - Vacutainer with EDTA, Blood
Bottle No. 6 - Sample Preservative (Common Salt)

OPINION AS TO CAUSE OF DEATH

OPINION RESERVED, PENDING CHEMICAL ANALYSIS REPORT



SUB-DIVISIONAL POLICE
BAJPE POLICE STATION
BAJPE, MANGALORE



Dr. ULLASA SHETTY
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A.J. Institute of Medical Sciences & Research Centre
Mangaluru - 575 004, Karnataka



POST MORTEM REPORT

P.M.No: 70/2022/AJIMS&RC/US

Hospital No: --

Name: SARAFAT ALI

Sex: Male

Age: 28 years

Whence brought, Village: AJIMS Mortuary, Mangaluru

Police Station: Bajpe

UDR/Crime No: 52/2022

Under Section: 337, 338, 304 r/w 34 IPC

Body Identified by: PC 3217

Name: Mr. Praveen S.

Police Station: Bajpe

Date & hour of receipt of requisition: 18-04-2022 at 04:05 pm

Date & hour of examination: 18-04-2022 at 04:10 pm

Date & hour of dispatch: 18-04-2022 at 04:45 pm

Mangaluru

Date: 18-04-2022

Religion: Muslim

Information furnished by Police

As per information furnished in form 146(i) and 146(ii) of Karnataka State Police, on 17-04-2022 at around 06:10 pm Mr. Samiul Islam fell into the fish wastage tank and others went to rescue him at Shree Ulka LLP Company at Permude MSEZ. All are taken to A.J.Hospital where some were declared brought dead and others were admitted in serious condition.

A) EXTERNAL EXAMINATION

Dead body of an adult male, aged about 28 years, measuring 52 kg in weight and 163 cm in length. Body is cold and stiff (kept in cold chamber). Post mortem lividity was present on the back and fixed. The body is covered with fish skin at places emanating foul smell. Sub-conjunctival haemorrhage present. Lips bluish in colour.

B) INTERNAL EXAMINATION

- I) **Skull: Cranium, Maxilla and Mandible, Membranes:** Intact.
Intact. Brain weighed 1250g. Congested and edematous. Multiple petechial haemorrhages present on the parenchyma. CSF clear.
- II) **Spine and Neck: Vertebrae and Spinal cord:** Intact.

III) Thorax :

- 1) **Walls, ribs & cartilages:** Intact.
- 2) **Right Pleura:** Intact and congested.
- 3) **Left Pleura:** Intact and congested.
- 4) **Larynx & trachea:** Intact and congested. Mucosa covered with pinkish frothy fluid.
- 5) **Right lung:** Wt. 550g. Congested and edematous. Pinkish in colour. On cut section pinkish frothy fluid oozes out.
- 6) **Left lung:** Wt.450g. Congested and edematous. Pinkish in colour. On cut section pinkish frothy fluid oozes out.
- 7) **Pericardium:** Intact.
- 8) **Heart:** Wt. 270g. Intact and congested. Coronaries patent.

9) **Large vessels:** Intact. Contains cherry red colour fluid blood.

IV) Abdomen and Gastrointestinal tract:

- 1) **Walls:** Intact.
- 2) **Peritoneum:** Intact.
- 3) **Mouth, Pharynx & Oesophagus:** Intact and congested.
- 4) **Stomach & its contents:** Empty. Mucosa congested.
- 5) **Pancreas:** Intact and congested.
- 6) **Small intestine & its contents:** Intact.
- 7) **Large intestine & its contents:** Intact.
- 8) **Adrenals:** Intact.
- 9) **Liver:** Wt. 1450g. Congested.
- 10) **Spleen:** Wt. 150g. Congested.

V) Genito - Urinary Organs:

- 1) **Right Kidney:** Wt. 85g. Congested.
- 2) **Left Kidney:** Wt. 76g. Congested.
- 3) **Bladder:** Empty.
- 4) **Organs of generation, external and internal:** Intact.

VI) Muscles, Bones & Joints: Mentioned.

VII) Materials sent for Chemical Analysis to R. F. S. L., Mangaluru are:

- Bottle No. 1 - Stomach with its contents. & portion of upper small intestine & its contents.
- Bottle No. 2 - About 500 gm of liver and half of each kidney.
- Bottle No. 3 - Blood
- Bottle No. 4 - Omental fat
- Bottle No. 5 - Vacutainer with EDTA, Blood
- Bottle No. 6 - Sample Preservative (Common Salt)

OPINION AS TO CAUSE OF DEATH

OPINION RESERVED, PENDING CHEMICAL ANALYSIS REPORT




SUB INSPECTOR OF POLICE
BAJPE POLICE STATION
BAJPE, MANGALORE



Dr. ULLASA SHETTY
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DEPARTMENT OF FORENSIC MEDICINE & TOXICOLOGY
A. J. Institute of Medical Sciences & Research Centre, Mangaluru
KARNATAKA, INDIA. PIN - 575 004.

POST MORTEM REPORT

P.M.No: 71/2022/AJIMS&RC/US

Mangaluru

Hospital No: --

Date: 18-04-2022

Name: SAMIUL ISLAM

Sex: Male

Age: 17 years

Religion: Muslim

Whence brought, Village: AJIMS Mortuary, Mangaluru

Police Station: Bajpe

UDR/Crime No: 52/2022

Under Section: 337, 338, 304 r/w 34 IPC

Body Identified by: PC 3075

Name: Mr. Vinod Kumar

Police Station: Bajpe

Date & hour of receipt of requisition: 18-04-2022 at 04:50 pm

Date & hour of examination: 18-04-2022 at 04:55 pm

Date & hour of dispatch: 18-04-2022 at 05:30 pm

Information furnished by Police

As per information furnished in form 146(i) and 146(ii) of Karnataka State Police, on 17-04-2022 at around 06:10 pm Mr. Samiul Islam fell into the fish wastage tank and others went to rescue him at Shree Ulka LLP Company at Permude MSEZ. All are taken to A.J.Hospital where some were declared brought dead and others were admitted in serious condition.

A) EXTERNAL EXAMINATION

Dead body of an adult male, aged about 17 years, measuring 47 kg in weight and 164 cm in length. Body is cold and stiff (kept in cold chamber). Post mortem lividity was present on the back and fixed. The body is covered with fish skin at places emanating foul smell. Sub-conjunctival haemorrhage present. Lips bluish in colour.

Following injury was present on the body:

1. Reddish abrasion of 6cm x 3cm on the lower part of right side of the wrist.

B) INTERNAL EXAMINATION

I) Skull: Cranium, Maxilla and Mandible, Membranes: Intact.

Intact. Brain weighed 1270g. Congested and edematous. Multiple petechial haemorrhages present on the parenchyma. CSF clear.

II) Spine and Neck: Vertebrae and Spinal cord; Intact.

III) Thorax :

1) Walls, ribs & cartilages: Intact.

2) Right Pleura: Intact and congested.

3) Left Pleura: Intact and congested.

4) Larynx & trachea: Intact and congested. Mucosa covered with pinkish frothy fluid.

5) Right lung: Wt. 550g. Congested and edematous. Pinkish in colour. On cut section pinkish frothy fluid oozes out.

- 6) **Left lung:** Wt.450g. Congested and edematous. Pinkish in colour. On cut section pinkish frothy fluid oozes out.
- 7) **Pericardium:** Intact.
- 8) **Heart:** Wt. 260g. Intact and congested. Coronaries patent. Petechial haemorrhages present on the surface.
- 9) **Large vessels:** Intact. Contains cherry red colour fluid blood.

IV) Abdomen and Gastrointestinal tract:

- 1) **Walls:** Intact.
- 2) **Peritoneum:** Intact.
- 3) **Mouth, Pharynx & Oesophagus:** Intact and congested.
- 4) **Stomach & its contents:** Contains 500ml of greenish semisolid food. Mucosa congested.
- 5) **Pancreas:** Intact and congested.
- 6) **Small intestine & its contents:** Intact.
- 7) **Large intestine & its contents:** Intact.
- 8) **Adrenals:** Intact.
- 9) **Liver:** Wt.1350g. Congested.
- 10) **Spleen:** Wt.170g. Congested.

V) Genito – Urinary Organs:

- 1) **Right Kidney:** Wt.78g. Congested.
- 2) **Left Kidney:** Wt.74g. Congested.
- 3) **Bladder:** Contains 50ml of urine.
- 4) **Organs of generation, external and internal:** Intact.

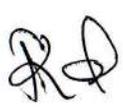
VI) Muscles, Bones & Joints: Muscles show pinkish colour.

VII) Materials sent for Chemical Analysis to R. F. S. L., Mangaluru are:

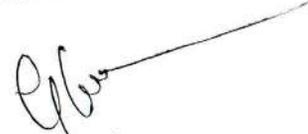
- Bottle No.1 - Stomach with its contents. & portion of upper small intestine & its contents.
- Bottle No. 2 - About 500 gm of liver and half of each kidney.
- Bottle No. 3 - Blood
- Bottle No. 4 - Omental fat
- Bottle No. 5 - Vacutainer with EDTA, Blood
- Bottle No. 6 - Sample Preservative (Common Salt)

OPINION AS TO CAUSE OF DEATH

OPINION RESERVED, PENDING CHEMICAL ANALYSIS REPORT



 SUB-INSPECTOR OF POLICE
 BAJPE POLICE STATION
 BAJPE, MANGALORE


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DEPARTMENT OF FORENSIC MEDICINE & TOXICOLOGY

A. J. Institute of Medical Sciences & Research Centre, Mangaluru

KARNATAKA, INDIA. PIN - 575 004.

POST MORTEM REPORT

P.M.No: 73/2022/AJIMS&RC/US

Hospital No: --

Mangaluru

Date: 18-04-2022

Name: MIRAJUL ISLAM

Sex: Male

Age: 19 years

Religion: Muslim

Whence brought, Village: AJIMS Mortuary, Mangaluru

Police Station: Bajpe

UDR/Crime No: 52/2022

Under Section: 337, 338, 304 r/w 34 IPC

Body Identified by: PC 2496

Name: Mr. Sanjeeva Bajanthri

Police Station: Bajpe

Date & hour of receipt of requisition: 18-04-2022 at 06:25 pm

Date & hour of examination: 18-04-2022 at 06:30 pm

Date & hour of dispatch: 18-04-2022 at 07:15 pm

Information furnished by Police

As per information furnished in form 146(i) and 146(ii) of Karnataka State Police, on 17-04-2022 at around 06:10 pm Mr. Samiul Islam fell into the fish wastage tank and others went to rescue him at Shree Ulka LLP Company at Permude MSEZ. All are taken to A.J.Hospital where some were declared brought dead and others were admitted in serious condition.

A) EXTERNAL EXAMINATION

Dead body of an adult male, aged about 19 years, measuring 52 kg in weight and 165 cm in length. Body is cold and stiff (kept in cold chamber). Post mortem lividity was present on the back and fixed. The body is covered with fish skin at places emanating foul smell. Sub-conjunctival haemorrhage present. Lips bluish in colour.

B) INTERNAL EXAMINATION

I) Skull: Cranium, Maxilla and Mandible, Membranes: Intact.

Intact. **Brain** weighed 1300g. Congested and edematous. Multiple petechial haemorrhages present on the parenchyma. CSF clear.

II) Spine and Neck: Vertebrae and Spinal cord: Intact.

III) Thorax :

1) **Walls, ribs & cartilages:** Intact.

2) **Right Pleura:** Intact and congested.

3) **Left Pleura:** Intact and congested.

4) **Larynx & trachea:** Intact and congested. Mucosa covered with pinkish frothy fluid.

5) **Right lung:** Wt. 400g. Congested and edematous. Pinkish in colour. On cut section pinkish frothy fluid oozes out.

6) **Left lung:** Wt.350g. Congested and edematous. Pinkish in colour. On cut section pinkish frothy fluid oozes out.

7) **Pericardium:** Intact.

8) **Heart:** Wt. 300g. Intact and congested. Coronaries patent.

9) **Large vessels:** Intact. Contains cherry red colour fluid blood.

IV) Abdomen and Gastrointestinal tract:

- 1) **Walls:** Intact.
- 2) **Peritoneum:** Intact.
- 3) **Mouth, Pharynx & Oesophagus:** Intact and congested.
- 4) **Stomach & its contents:** Contains 100ml of brownish coloured fluid. Mucosa congested.
- 5) **Pancreas:** Intact and congested.
- 6) **Small intestine & its contents:** Intact.
- 7) **Large intestine & its contents:** Intact.
- 8) **Adrenals:** Intact.
- 9) **Liver:** Wt. 1470g. Congested.
- 10) **Spleen:** Wt. 170g. Congested.

V) Genito - Urinary Organs:

- 1) **Right Kidney:** Wt. 75g. Congested.
- 2) **Left Kidney:** Wt. 80g. Congested.
- 3) **Bladder:** Empty.
- 4) **Organs of generation, external and internal:** Intact.

VI) Muscles, Bones & Joints: Muscles show pinkish colour.

VII) Materials sent for Chemical Analysis to R. F. S. L. are:

- Bottle No. 1 - Stomach with its contents. & portion of upper small intestine & its contents.
- Bottle No. 2 - About 500 gm of liver and half of each kidney.
- Bottle No. 3 - Blood
- Bottle No. 4 - Omental fat
- Bottle No. 5 - Vacutainer with EDTA, Blood
- Bottle No. 6 - Sample Preservative (Common Salt)

OPINION AS TO CAUSE OF DEATH

OPINION RESERVED, PENDING CHEMICAL ANALYSIS REPORT

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Mangaluru - 575 004, Karnataka


SUB-INSPECTOR OF POLICE
BAJPE POLICE STATION
BAJPE, MANGALORE

ಹೇಳಿಕೆ:

ಶ್ರೀ ಮೊಹಮ್ಮದ್ ಕರಿಬುಲ್ಲಾ, ಪ್ರಾಯ 25 ವರ್ಷ, ತಂದೆ: ಅತಿಯಾರ್ ರಹಮಾನ್ ಮಂಡಲ್, ಫಜಲ್ ಪುರ್
ಗ್ರಾಮ, , ದೊಗಾಚ್ಚಿಯಾ ಅಂಚೆ, ಬೆಲ್ಕಾಟ್ ಬ್ರಿಡ್ಜ್, 24 ನಾರ್ತ್ ಫರ್ಗಾನ್ಸ್, ದೆಗಾಂಗ್ ಜಿಲ್ಲೆ, ಪಶ್ಚಿಮ
ಬಂಗಾಳ ರಾಜ್ಯ ಹಾಲಿವಾಸ: SHREE ULKA LLP ಫ್ಯಾಕ್ಟರಿ, ಪೆರ್ಮುಡೆ ಗ್ರಾಮ, ಮಂಗಳೂರು ತಾಲೂಕು,
ದ ಕ ಜಿಲ್ಲೆ. ಪೊ: 8391087480.

ದಿನಾಂಕ: 20-04-2022

ನಾನು ಮೂಲತಃ ಪಶ್ಚಿಮ ಬಂಗಾಳ ರಾಜ್ಯದವನಾಗಿದ್ದು 2021 ರ ಅಕ್ಟೋಬರ್ ತಿಂಗಳಿನಿಂದ ಮಂಗಳೂರಿನ
ಪೆರ್ಮುಡೆ ಗ್ರಾಮದ MSEZ ನಲ್ಲಿರುವ SHREE ULKA LLP ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ಕಾರ್ಮಿಕನಾಗಿ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿರುತ್ತೇನೆ.
ನಾನು ಬಿ ಎ ವ್ಯಾಸಾಂಗ ಮಾಡಿರುತ್ತೇನೆ. ನನ್ನನ್ನು ಪಶ್ಚಿಮ ಬಂಗಾಳದ ನಮ್ಮ ಪಕ್ಕದ ಊರಿನ ಒಮರ್ ಪಾರೂಕ್
ಎಂಬವರು ಈ ಫ್ಯಾಕ್ಟರಿಗೆ ಕೆಲಸಕ್ಕೆ ಕರೆದುಕೊಂಡು ಬಂದಿದ್ದು, ನನಗೆ ಈ ಫ್ಯಾಕ್ಟರಿಯ ಕ್ಯಾಂಟಿನ್ ನಲ್ಲಿ ಕೆಲಸ ಆಗಿರುತ್ತದೆ.
ಈ ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ನಮಗೆ ಉಚಿತ ವಸತಿ ವ್ಯವಸ್ಥೆಯನ್ನು ಕಲ್ಪಿಸಿಕೊಟ್ಟಿರುತ್ತಾರೆ. ಒಮರ್ ಪಾರೂಕ್ ಕೂಡ ಇದೇ
ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿದ್ದರು. ಮಹಾರಾಷ್ಟ್ರದ ರಾಜು ರೋಹಕಳ ಮತ್ತು ಅವರ ಕುಟುಂಬದವರು ಈ ಕಂಪನಿಯ
ಮಾಲಕರಾಗಿದ್ದು, ರಾಬಿ ಜೋಸೆಫ್, ಕುಬೇರ ಪ್ರತಾಪ್ ಗಾಡೆ, ಬಾಲು ಶಿಂಧೆ ಎಂಬವರು ಪ್ರಾಡಕ್ಷನ್ ಮೆನೇಜರ್
ಆಗಿರುತ್ತಾರೆ. ಪ್ರಿಯಾ ರೇವಣ್ಣರ್ ಎಂಬವರು ಆಪೀಸ್ ಮೆಂಟನೆನ್ಸ್ ಅಡ್ಮಿನ್ ಆಗಿರುತ್ತಾರೆ. ಕೈಲಾಸ್ ಬೋರೆ ಮತ್ತು
ಮಹಮ್ಮದ್ ಅನ್ವರ್ ಎಂಬವರು ಸೂಪರ್ ವೈಸರ್ ಆಗಿರುತ್ತಾರೆ. ಯು ಕೆ ಪಾರೂಕ್ ಎಂಬವರು ಸ್ಥಳಿಯರಾಗಿದ್ದು, ಇವರು
ಮಾಲಕರೊಂದಿಗೆ ಉತ್ತಮ ಸಂಬಂಧ ಹೊಂದಿದ್ದು ಫ್ಯಾಕ್ಟರಿಯ ಆಗುಹೋಗುಗಳ ಬಗ್ಗೆ ಪ್ರಮುಖ ನಿರ್ಧಾರಗಳನ್ನು
ತೆಗೆದುಕೊಳ್ಳುತ್ತಿದ್ದುದರಿಂದ ಇವರು ಈ ಫ್ಯಾಕ್ಟರಿಯ ಸ್ಥಳಿಯ ಹೊಣೆಗಾರಿಕೆಯುಳ್ಳವರಾಗಿರುತ್ತಾರೆ.

ದಿನಾಂಕ: 17-04-2022 ರಂದು ಸಂಜೆ ಸುಮಾರು 6-10 ಗಂಟೆಗೆ ನಾನು ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ಕೆಲಸದಲ್ಲಿರುವಾಗ

ಫ್ಯಾಕ್ಟರಿಯ ಕಾರ್ಮಿಕನಾದ ಹಫ್ಲರ್ ಮಲ್ಲಿಕ್ ನು ಸಮೀವುಲ್ಲಾ ಮತ್ತು ಒಮರ್ ಪಾರೂಕ್ ವೇಸ್ಟೇಜ್ ಟ್ಯಾಂಕ್ ಗೆ
ಬಿದ್ದಿರುವುದಾಗಿ ಬೊಬ್ಬೆ ಹಾಕುತ್ತಿದ್ದುದನ್ನು ಕೇಳಿಸಿಕೊಂಡ ನಾನು ವೇಸ್ಟೇಜ್ ಘಟಕದ ಬಳಿ ಓಡಿ ಹೋದಾಗ ಟ್ಯಾಂಕ್ ಗೆ
ಬಿದ್ದಿದ್ದ ಸಮೀವುಲ್ಲಾ ಮತ್ತು ಒಮರ್ ಪಾರೂಕ್ ನನ್ನು ಮೇಲೆತ್ತಲು ಹೋಗಿದ್ದ ನಿಜಾಮುದ್ದೀನ್ ಸಹಾಜ್, ಸರಾಫತ್ ಆಲಿ,
ಮಿರಾಜುಲ್ಲಾ ಕೂಡ ಟ್ಯಾಂಕ್ ಗೆ ಬಿದ್ದು ಮೂರ್ಚೆ ತಪ್ಪಿದ್ದರು. ಕೂಡಲೆ ನಾನು, ಅಜನ್ ಆಲಿ ಮತ್ತು ಹಫ್ಲರ್ ಮಲ್ಲಿಕ್ ಕೂಡ
ಇದೇ ಟ್ಯಾಂಕ್ ಬಳಿ ಹೋಗಿ ಕೆಳಗಿಳಿದು ಮೂರ್ಚೆ ತಪ್ಪಿ ಬಿದ್ದಿದ್ದವರನ್ನು ಮೇಲೆತ್ತಲು ಪ್ರಯತ್ನಿಸುವಾಗ ನಾವು ಕೂಡ ಮೂರ್ಚೆ
ತಪ್ಪಿ, ಟ್ಯಾಂಕ್ ನೊಳಗೆ ಬಿದ್ದಿದ್ದ ಸಮೀವುಲ್ಲಾ ಮತ್ತು ಒಮರ್ ಪಾರೂಕ್, ನಿಜಾಮುದ್ದೀನ್ ಸಹಾಜ್, ಸರಾಫತ್ ಆಲಿ,
ಮಿರಾಜುಲ್ಲಾ ರವರ ಮೇಲೆ ಬಿದ್ದೆವು. ಅಷ್ಟರಲ್ಲಿ ಫ್ಯಾಕ್ಟರಿಯ ಕಾರ್ಮಿಕರು ಟ್ಯಾಂಕ್ ಬಳಿ ಬಂದು ಟ್ಯಾಂಕ್ ಗೆ ಬಿದ್ದಿದ್ದ ನಮ್ಮನ್ನು
ಹಗ್ಗ ಕಟ್ಟಿ ಮೇಲೆತ್ತಿ ಕೂಡಲೆ ಅಂಬುಲೆನ್ಸ್ ಗಳಲ್ಲಿ ಮಂಗಳೂರಿನ ಎ ಜೆ ಆಸ್ಪತ್ರೆಗೆ ಕರೆದುಕೊಂಡು ಬಂದು ಚಿಕಿತ್ಸೆಗಾಗಿ
ದಾಖಲಿಸಿರುತ್ತಾರೆ. ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ನನಗೆ ಪ್ರಜ್ಞೆ ಬಂದಾಗ ಫ್ಯಾಕ್ಟರಿಯ ಕಾರ್ಮಿಕರು ಮತ್ತು ಅಧಿಕಾರಿಗಳು ಆಸ್ಪತ್ರೆಯಲ್ಲಿದ್ದರು.
ಈ ಘಟನೆಯಿಂದ ಸಮೀವುಲ್ಲಾ ಇಸ್ಲಾಂ, ಒಮರ್ ಪಾರೂಕ್, ನಿಜಾಮುದ್ದೀನ್ ಸಹಾಜ್ ಸರಾಫತ್ ಆಲಿ ಮತ್ತು ಮಿರಾಜುಲ್ಲಾ
ರವರು ಮೃತಪಟ್ಟಿರುವ ವಿಷಯ ಆಸ್ಪತ್ರೆಯಲ್ಲಿದ್ದ ನನ್ನ ಸ್ನೇಹಿತರಿಂದ ತಿಳಿಯಿತು. ಅಲ್ಲದೆ, ನನ್ನಂತೆಯೇ ಸಾದಾರಣವಾಗಿ
ಪ್ರಜ್ಞೆ ತಪ್ಪಿದ್ದ ಅಜನ್ ಆಲಿ, ಮತ್ತು ಹಫ್ಲರ್ ಮಲ್ಲಿಕ್ ರವರು ಕೂಡ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಚಿಕಿತ್ಸೆಯಲ್ಲಿರುವುದಾಗಿ ತಿಳಿಯಿತು.

ನಂತರ ನಾನು ನನ್ನ ಸ್ನೇಹಿತರಲ್ಲಿ ವಿಷಯ ತಿಳಿದುಕೊಂಡಾಗ ಫ್ಯಾಕ್ಟರಿಯ ವೇಸ್ಟ್‌ಜೆಟ್ ಘಟಕದ ಟ್ಯಾಂಕ್ ನಲ್ಲಿ ಮೋಟಾರ್ ಪೈಪ್ ಬ್ಲಾಕ್ ಆಗಿದ್ದು, ಈ ಬ್ಲಾಕ್ ತೆರವುಗೊಳಿಸುವಂತೆ ಒಮರ್ ಪಾರೂಕನು ಫ್ಯಾಕ್ಟರಿಯ ಕಾರ್ಮಿಕನಾದ ಸಮೀವುಲ್ಲಾ ಅಸ್ಲಾಂ ಗೆ ಟ್ಯಾಂಕಿಗೆ ಇಳಿದು ಮೋಟಾರ್ ಪೈಪ್ ಬ್ಲಾಕ್ ತೆರವುಗೊಳಿಸುವಂತೆ ತಿಳಿಸಿದ್ದು, ಅದರಂತೆ ಸಮೀವುಲ್ಲಾ ಟ್ಯಾಂಕ್ ಗೆ ಇಳಿಯುವಾಗ ಮೂರ್ಚೆ ತಪ್ಪಿ ಟ್ಯಾಂಕ್ ಗೆ ಬಿದ್ದುದನ್ನು ಓಮರ್ ಪಾರೂಕನು ನೋಡಿ, ಆತನು ಕೂಡ ಟ್ಯಾಂಕ್ ಗೆ ಇಳಿಯುವಾಗ ಬಿದ್ದುದನ್ನು ಸ್ಥಳದಲ್ಲಿದ್ದ ಹೆಫ್ಲರ್ ಮಲ್ಲಿಕ್ ನು ನೋಡಿ ಬೊಬ್ಬೆ ಹಾಕಿದ್ದಾಗಿ ತಿಳಿಯಿತು. ನಾನು ಕಾರ್ಮಿಕನಾಗಿ ಕೆಲಸ ಮಾಡುವ SHREE ULKA LLP ಫ್ಯಾಕ್ಟರಿಯ ವೇಸ್ಟ್‌ಜೆಟ್ ಘಟಕದಲ್ಲಿನ ಟ್ಯಾಂಕ್ ಸುಮಾರು 20 ಅಡಿ ಆಳವಿದ್ದು ಇದರಲ್ಲಿ ಮೀನಿನ ವೇಸ್ಟ್‌ಜೆಟ್ ಇರುತ್ತದೆ. ಇದರಿಂದ ತುಂಬಾ ದುರ್ವಾಸನೆ ಬರುತ್ತಿರುತ್ತದೆ. ಆದರೂ ಕೂಡ ಇದಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಹೊದಿಕೆ ಅಳವಡಿಸಿರುವುದಿಲ್ಲ. ಈ ಟ್ಯಾಂಕ್ ಅಪಾಯಕಾರಿಯಾಗಿದ್ದು ಇಲ್ಲಿ ಕೆಲಸ ಮಾಡಿದರೆ ಮಾನವ ಜೀವಕ್ಕೆ ಹಾನಿಯಾಗುವ ಸಂಭವವಿದೆ ಎಂಬ ವಿಷಯ ಫ್ಯಾಕ್ಟರಿಯ ಮಾಲಕರು ಸೇರಿದಂತೆ ಫ್ಯಾಕ್ಟರಿಯ ಮೆನೇಜರ್, ಸೂಪರ್ ವೈಸರ್ ಹಾಗೂ ಈ ಫ್ಯಾಕ್ಟರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸ್ಥಳೀಯ ಹೊಣೆಗಾರಿಕೆ ವಹಿಸಿಕೊಂಡಿರುವ ಎಲ್ಲರಿಗೂ ತಿಳಿದಿದ್ದರೂ ಕೂಡ ಯಾರೊಬ್ಬರು ಇಲ್ಲಿ ಕೆಲಸ ಮಾಡುವ ಕಾರ್ಮಿಕರಿಗೆ ಯಾವುದೇ ರೀತಿಯ ಸುರಕ್ಷತಾ ಉಪಕರಣಗಳನ್ನು ಓದಗಿಸದ ಫ್ಯಾಕ್ಟರಿಯ ಕಾರ್ಮಿಕರಿಂದ ಇಲ್ಲಿ ಕೆಲಸ ಮಾಡಿಸುತ್ತಿದ್ದರು. ಈ ಘಟನೆ ಬಗ್ಗೆ ಕಂಪನಿಯ ಕಾರ್ಮಿಕನಾದ ಹಸನೂರ್ ಮುಂಡಲ್ ರವರ ದೂರಿನಂತೆ ಬಜಪೆ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುವ ವಿಚಾರ ನನಗೆ ನನ್ನ ಸ್ನೇಹಿತರಿಂದ ತಿಳಿದಿರುತ್ತದೆ. ಫ್ಯಾಕ್ಟರಿಯ ಮೆನೇಜರ್ ಗಳಾದ ರಾಬಿ ಜೋಸೆಫ್, ಕುಬೇರ ಪ್ರತಾಪ್ ಗಾಡೆ, ಬಾಲು ಶಿಂಧೆ ಮತ್ತು ಸೂಪರ್ ವೈಸರ್ ಗಳಾದ ಕೈಲಾಸ್ ಬೋರೆ ಮತ್ತು ಮಹಮ್ಮದ್ ಅನ್ವರ್ ಹಾಗೂ ಫ್ಯಾಕ್ಟರಿಯ ಸ್ಥಳೀಯ ಹೊಣೆಗಾರಿಕೆಯುಳ್ಳ ಯು ಕೆ ಪಾರೂಕ್ ರವರನ್ನು ನಾನು ಕೆಲಸದ ಸಮಯ ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ನೋಡುತ್ತಿದ್ದುದರಿಂದ ಮುಂದಕ್ಕೆ ನೋಡಿದರೆ ಗುರುತಿಸುತ್ತೇನೆ.

ಈ ದಿನ ಬಜಪೆ ಪೊಲೀಸ್ ಠಾಣೆಯ ಪೊಲೀಸ್ ಇನ್ಸ್ ಪೆಕ್ಟರ್ ರವರು ನನ್ನನ್ನು ಈ ಘಟನೆ ಬಗ್ಗೆ ವಿಚಾರಿಸಿಕೊಂಡಾಗ ನಾನು ಹಿಂದಿ ಬಾಷೆಯಲ್ಲಿ ತಿಳಿಸಿದ್ದನ್ನು ಕನ್ನಡ ಬಾಷೆಯಲ್ಲಿ ಲಾಪ್ ಟಾಪ್ ನಲ್ಲಿ ಟೈಪ್ ಮಾಡಿಸಿ ನಂತರ ನನಗೆ ಹಿಂದಿ ಬಾಷೆಗೆ ತರ್ಜುಮೆ ಮಾಡಿ ಹೇಳಿದ್ದನ್ನು ಕೇಳಿದೆ ನಾನು ಹೇಳಿದಂತೆ ಸರಿಯಿದೆ.

ನನ್ನ ಸಮಕ್ಷಮ

(ಶ್ರೀ ಸಂದೇಶ್ ಜಿ ಜಿ, ಪೊಲೀಸ್ ನಿರೀಕ್ಷಕರು)

ಹೇಳಿಕೆ:

ಶ್ರೀ ಹಫ್ಲರ್ ಮಲ್ಲಿಕ್, ಪ್ರಾಯ 17 ವರ್ಷ, ತಂದೆ: ಮಶ್ಹನ್ ಮಲ್ಲಿಕ್, ವಾಸ: ಫಜಲ್ ಪುರ್ ಗ್ರಾಮ, ಬರಾ ಬಿಶ್ವೇಶ್ವರ್ ಪುರ್ ಅಂಚೆ, ದೆಗಾಂಗ್ ನಾರ್ತ್ 24 ಫಾರ್ಮ್ಸ್, ಜಿಲ್ಲೆ, ಪಶ್ಚಿಮ ಬಂಗಾಳ ರಾಜ್ಯ. ಹಾಲಿವಾಸ: SHREE ULKA LLP ಫ್ಯಾಕ್ಟರಿ, ಪೆರ್ಮುದೆ, ಮಂಗಳೂರು ತಾಲೂಕು, ದ ಕ ಜಿಲ್ಲೆ.

ದಿನಾಂಕ: 20-04-2022

ನಾನು ಮೂಲತಃ ಪಶ್ಚಿಮ ಬಂಗಾಳ ರಾಜ್ಯದವನಾಗಿದ್ದು ಸುಮಾರು ಐದು ತಿಂಗಳಿನಿಂದ ಮಂಗಳೂರಿನ ಪೆರ್ಮುದೆ ಗ್ರಾಮದ MSEZ ನಲ್ಲಿರುವ SHREE ULKA LLP ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ಕಾರ್ಮಿಕನಾಗಿ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿರುತ್ತೇನೆ. ನನ್ನನ್ನು ನಮ್ಮ ಪಕ್ಕದ ಊರಿನ ಒಮರ್ ಪಾರೂಕ್ ಎಂಬವರು ಈ ಫ್ಯಾಕ್ಟರಿಗೆ ಕೆಲಸಕ್ಕೆ ಕರೆದುಕೊಂಡು ಬಂದಿದ್ದು, ನನಗೆ ಈ ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ಲೋಡಿಂಗ್ ಮತ್ತು ಅನ್ ಲೋಡಿಂಗ್ ಕೆಲಸ ಆಗಿರುತ್ತದೆ. ಈ ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ನಮಗೆ ಉಚಿತ ವಸತಿ ವ್ಯವಸ್ಥೆಯನ್ನು ಕಲ್ಪಿಸಿಕೊಟ್ಟಿರುತ್ತಾರೆ. ಒಮರ್ ಪಾರೂಕ್ ಕೂಡ ಇದೇ ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿದ್ದರು. ಮಹಾರಾಷ್ಟ್ರ ರಾಜ್ಯದ ರಾಜು ರೋಹಕಳೆ ಮತ್ತು ಅವರ ಕುಟುಂಬದವರು ಈ ಕಂಪನಿಯ ಮಾಲಕರಾಗಿದ್ದು, ರಾಬಿ ಜೋಸೆಫ್, ಕುಬೇರ ಪ್ರತಾಪ್ ಗಾಡೆ, ಬಾಲು ಶಿಂಧೆ ಎಂಬವರು ಪ್ರಾಡಕ್ಷನ್ ಮೆನೇಜರ್ ಆಗಿರುತ್ತಾರೆ, ಕೈಲಾಸ್ ಬೋರೆ ಮತ್ತು ಮಹಮ್ಮದ್ ಅನ್ವರ್ ಎಂಬವರು ಸೂಪರ್ ವೈಸರ್ ಆಗಿರುತ್ತಾರೆ. ಪ್ರಿಯಾ ರೇವಣ್ಣರ್ ಎಂಬವರು ಆಪೀಸ್ ಮೆಂಟನೆಸ್ ಅಡ್ಮಿನ್ ಆಗಿರುತ್ತಾರೆ. ಸ್ಥಳಿಯರಾದ ಯು ಕೆ ಪಾರೂಕ್ ಎಂಬವರು ಈ ಫ್ಯಾಕ್ಟರಿಯ ಸ್ಥಳಿಯ ಆಗುಹೋಗುಗಳನ್ನು ನೋಡಿಕೊಳ್ಳುವವರಾಗಿರುತ್ತಾರೆ.

ದಿನಾಂಕ: 17-04-2022 ರಂದು ಸಂಜೆ ಸುಮಾರು 6-10 ಗಂಟೆಗೆ ನಾನು ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ಕೆಲಸದಲ್ಲಿರುವಾಗ ಫ್ಯಾಕ್ಟರಿಯ ವೇಸ್ಟ್‌ಹೌಸ್ ಘಟಕದ ಟ್ಯಾಂಕ್ ನಲ್ಲಿ ಮೋಟಾರ್ ಪೈಪ್ ಬ್ಲಾಕ್ ಆಗಿದ್ದು, ಈ ಬ್ಲಾಕ್ ಕ್ಲೀನ್ ಮಾಡುವಂತೆ ಒಮರ್ ಪಾರೂಕ್ ರವರು ಫ್ಯಾಕ್ಟರಿಯ ಕಾರ್ಮಿಕನಾದ ಸಮೀವುಲ್ಲಾ ಅಸ್ಲಾಂ ಗೆ ತಿಳಿಸಿದರು. ಆಗ ಸಮೀವುಲ್ಲಾ, ಟ್ಯಾಂಕ್ ಪೈಪ್ ಕ್ಲೀನ್ ಮಾಡಲೆಂದು ಟ್ಯಾಂಕ್ ಗೆ ಇಳಿಯುತ್ತಿದ್ದಾಗ ಪ್ರಜ್ಞೆ ತಪ್ಪಿ ಟ್ಯಾಂಕ್ ಗೆ ಬಿದ್ದುದನ್ನು ಓಮರ್ ಪಾರೂಕ್ ರವರು ನೋಡಿ ಸಮೀವುಲ್ಲಾ ಅಸ್ಲಾಂ ನನ್ನು ಮೇಲೆತ್ತಲೆಂದು ಟ್ಯಾಂಕ್ ಗೆ ಇಳಿಯುತ್ತಿದ್ದಾಗ ಓಮರ್ ಪಾರೂಕ್ ಕೂಡ ಟ್ಯಾಂಕ್ ಗೆ ಬಿದ್ದುದನ್ನು ಅಲ್ಲಿಯೇ ಸ್ಥಳದಲ್ಲಿದ್ದ ನಾನು ನೋಡಿ ಬೊಬ್ಬೆ ಹಾಕಿದೆನು. ನಾನು ಬೊಬ್ಬೆ ಹಾಕಿದಾಗ ಸುತ್ತಮುತ್ತಲಿನಿಂದ ನಿಜಾಮುದ್ದೀನ್ ಸಹಾಜ್, ಸರಾಫತ್ ಆಲಿ, ಮಿರಾಜುಲ್ಲಾ ರವರು ಓಡಿ ಬಂದು ಸಮೀವುಲ್ಲಾ ಮತ್ತು ಒಮರ್ ಪಾರೂಕ್ ರವರನ್ನು ಮೇಲೆತ್ತಲು ಹೋದವರು ಕೂಡ ಟ್ಯಾಂಕಿಗೆ ಬಿದ್ದರು. ಅಷ್ಟರಲ್ಲಿ ಅಲ್ಲಿಗೆ ಕರಿಬುಲ್ಲಾ ಮತ್ತು ಅಜಾನ್ ಆಲಿ ಬಂದಿದ್ದು ನಾವು ಮೂರು ಜನ ಸೇರಿ ಅದಾಗಲೇ ವೇಸ್ಟ್‌ಹೌಸ್ ಟ್ಯಾಂಕ್ ಗೆ ಬಿದ್ದಿದ್ದ ಸಮೀವುಲ್ಲಾ ಮತ್ತು ಒಮರ್ ಪಾರೂಕ್, ನಿಜಾಮುದ್ದೀನ್ ಸಹಾಜ್, ಸರಾಫತ್ ಆಲಿ, ಮಿರಾಜುಲ್ಲಾ ರವರನ್ನು ಮೇಲೆತ್ತಲೆಂದು ಟ್ಯಾಂಕ್ ಕೆಳಗೆ ಇಳಿಯುತ್ತಿರುವಾಗಲೇ ನಾವು ಮೂರು ಜನ ಕೂಡ ಟ್ಯಾಂಕ್ ಒಳಗೆ ಸರಾಗವಾಗಿ ಬಿದ್ದೆವು. ಅಷ್ಟರಲ್ಲಿ ಫ್ಯಾಕ್ಟರಿಯ ಹೆಚ್ಚಿನ ಕಾರ್ಮಿಕರು ಟ್ಯಾಂಕ್ ಬಳಿ ಬಂದು ಟ್ಯಾಂಕ್ ಗೆ ಬಿದ್ದಿದ್ದ ನಮ್ಮನ್ನು ಹಗ್ಗ ಕಟ್ಟಿ ಮೇಲೆತ್ತಿ ಕೂಡಲೆ ಅಂಬುಲೆನ್ಸ್ ಗಳಲ್ಲಿ ಮಂಗಳೂರಿನ ಎ ಜೆ ಆಸ್ಪತ್ರೆಗೆ ಕರೆದುಕೊಂಡು ಬಂದು ಚಿಕಿತ್ಸೆಗಾಗಿ ದಾಖಲಿಸಿದರು. ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ನಾನು ಎಚ್ಚರಗೊಂಡಾಗ ಫ್ಯಾಕ್ಟರಿಯ ಕಾರ್ಮಿಕರು ಮತ್ತು ಅಧಿಕಾರಿಗಳು ಆಸ್ಪತ್ರೆಯಲ್ಲಿದ್ದರು. ಈ ಘಟನೆಯಿಂದ ಸಮೀವುಲ್ಲಾ ಅಸ್ಲಾಂ, ಒಮರ್ ಪಾರೂಕ್, ನಿಜಾಮುದ್ದೀನ್ ಸಹಾಜ್ ರವರು ಮೊದಲಿಗೆ ಮೃತಪಟ್ಟಿದ್ದು ನಂತರ ಸರಾಫತ್ ಆಲಿ ಮತ್ತು ಮಿರಾಜುಲ್ಲಾ ರವರು ಮೃತಪಟ್ಟ ವಿಷಯ ಆಸ್ಪತ್ರೆಯಲ್ಲಿದ್ದ ನನ್ನ ಸ್ನೇಹಿತರಿಂದ

ತಿಳಿಯಿತು. ನನ್ನ ಜೊತೆ ಟ್ಯಾಂಕ್ ಗೆ ಬಿದ್ದಿದ್ದ ಕರಿಬುಲ್ಲಾ, ಮತ್ತು ಅಜನ್ ಆಲಿ ರವರು ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಚಿಕಿತ್ಸೆಯಲ್ಲಿದ್ದರು. ಟ್ಯಾಂಕಿಗೆ ಬಿದ್ದ ಒಬ್ಬರನ್ನೊಬ್ಬರನ್ನು ರಕ್ಷಿಸಲು ಹೋಗಿ ನಾವೆಲ್ಲರೂ ವೇಸ್ಟೇಜ್ ಟ್ಯಾಂಕಿಗೆ ಬಿದ್ದಿದ್ದೆವು. ಈ ಫ್ಯಾಕ್ಟರಿಯ ವೇಸ್ಟೇಜ್ ಘಟಕದಲ್ಲಿನ ಟ್ಯಾಂಕ್ ಸುಮಾರು 20 ಅಡಿ ಆಳವಿದ್ದು ಇದರಲ್ಲಿ ಮೀನಿನ ವೇಸ್ಟೇಜ್ ಇರುತ್ತದೆ. ಇದರಿಂದ ತುಂಬಾ ದುರ್ವಾಸನೆ ಬರುತ್ತಿರುತ್ತದೆ. ಆದರೂ ಕೂಡ ಇದಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಹೊದಿಕೆ/ಮುಚ್ಚಳ ಅಳವಡಿಸಿಲ್ಲ. ಈ ಟ್ಯಾಂಕ್ ಅಪಾಯಕಾರಿಯಾಗಿದ್ದು ಇಲ್ಲಿ ಕೆಲಸ ಮಾಡಿದರೆ ಮಾನವ ಜೀವಕ್ಕೆ ಹಾನಿಯಾಗುವ ಸಂಭವವಿದೆ ಎಂಬ ವಿಷಯ ಫ್ಯಾಕ್ಟರಿಯ ಮಾಲಕರು ಸೇರಿದಂತೆ ಫ್ಯಾಕ್ಟರಿಯ ಮೇನೇಜರ್, ಸೂಪರ್ ವೈಸರ್ ಹಾಗೂ ಈ ಫ್ಯಾಕ್ಟರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸ್ಥಳೀಯ ಹೊಣೆಗಾರಿಕೆ ವಹಿಸಿಕೊಂಡಿರುವ ಎಲ್ಲರಿಗೂ ತಿಳಿದಿದ್ದರೂ ಕೂಡ ಯಾರೊಬ್ಬರು ಇಲ್ಲಿ ಕೆಲಸ ಮಾಡುವ ಕಾರ್ಮಿಕರಿಗೆ ಯಾವುದೇ ರೀತಿಯ ಸುರಕ್ಷತಾ ಉಪಕರಣಗಳನ್ನು ಓದಗಿಸದೆ ಈ ಸ್ಥಳದಲ್ಲಿ ಕೆಲಸ ಮಾಡಿಸುತ್ತಿದ್ದರು. ಈ ಘಟನೆ ಬಗ್ಗೆ ಕಂಪನಿಯ ಕಾರ್ಮಿಕನಾದ ಹಸನೂರ್ ಮಂಡಲ್ ರವರ ದೂರಿನಂತೆ ಬಜಪೆ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುವ ವಿಚಾರ ನನಗೆ ನನ್ನ ಸ್ನೇಹಿತರಿಂದ ತಿಳಿದಿರುತ್ತದೆ. ಫ್ಯಾಕ್ಟರಿಯ ಮೇನೇಜರ್ ಗಳಾದ ರಾಬಿ ಜೋಸೆಫ್, ಕುಬೇರ ಪ್ರತಾಪ್ ಗಾಡೆ, ಬಾಲು ಶಿಂಧೆ ಮತ್ತು ಸೂಪರ್ ವೈಸರ್ ಗಳಾದ ಕೈಲಾಸ್ ಬೋರೆ ಮತ್ತು ಮಹಮ್ಮದ್ ಅನ್ವರ್ ಹಾಗೂ ಫ್ಯಾಕ್ಟರಿಯ ಸ್ಥಳೀಯ ಹೊಣೆಗಾರಿಕೆಯುಳ್ಳ ಯು ಕೆ ಪಾರೂಕ್ ರವರನ್ನು ನಾನು ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ನೋಡಿದ್ದು ಮುಂದಕ್ಕೆ ನೋಡಿದರೆ ಗುರುತಿಸುತ್ತೇನೆ.

ಈ ದಿನ ಬಜಪೆ ಪೊಲೀಸ್ ಠಾಣೆಯ ಪೊಲೀಸ್ ಇನ್ಸ್ ಪೆಕ್ಟರ್ ರವರು ನನ್ನನ್ನು ಈ ಘಟನೆ ಬಗ್ಗೆ ವಿಚಾರಿಸಿಕೊಂಡಾಗ ನಾನು ಹಿಂದಿ ಬಾಷೆಯಲ್ಲಿ ತಿಳಿಸಿದ್ದನ್ನು ಕನ್ನಡ ಬಾಷೆಯಲ್ಲಿ ಕಂಪ್ಯೂಟರ್ ನಲ್ಲಿ ಟೈಪ್ ಮಾಡಿಸಿ ನಂತರ ನನಗೆ ಹಿಂದಿ ಬಾಷೆಗೆ ತರ್ಜುಮೆ ಮಾಡಿ ಹೇಳಿದ್ದನ್ನು ಕೇಳಿದ ನಾನು ಹೇಳಿದಂತೆ ಸರಿಯಿದೆ.

ನನ್ನ ಸಮಕ್ಷಮ



(ಶ್ರೀ ಸಂದೇಶ್ ಪಿ ಜಿ, ಪೊಲೀಸ್ ನಿರೀಕ್ಷಕರು)

ಹೇಳಿಕೆ:

ಶ್ರೀ ಅಜನ್ ಆಲಿ, ಪ್ರಾಯ 25 ವರ್ಷ, ತಂದೆ: ಹನನ್ ಮೊಲ್ಯ, ವಾಸ: ಸಸಾನ್ ಗ್ರಾಮ, 24 ನಾರ್ತ್ ಫಾರ್ಮ್ಸ್, ಪಶ್ಚಿಮ ಬಂಗಾಳ ರಾಜ್ಯ ಹಾಲಿವಾಸ: SHREE ULKA LLP ಫ್ಯಾಕ್ಟರಿ, ಪೆರ್ಮುದೆ, ಮಂಗಳೂರು ತಾಲೂಕು, ದ ಕ ಜಿಲ್ಲೆ. ದಿನಾಂಕ: 20-04-2022

ನಾನು ಮೂಲತಃ ಪಶ್ಚಿಮ ಬಂಗಾಳ ರಾಜ್ಯದವನಾಗಿದ್ದು ಸುಮಾರು ಮೂರ್ನಾಲ್ಕು ತಿಂಗಳಿನಿಂದ ಮಂಗಳೂರಿನ ಪೆರ್ಮುದೆ ಗ್ರಾಮದ MSEZ ನಲ್ಲಿರುವ SHREE ULKA LLP ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ಕಾರ್ಮಿಕನಾಗಿ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿರುತ್ತೇನೆ. ನನ್ನನ್ನು ನಮ್ಮ ಪಕ್ಕದ ಊರಿನ ಒಮರ್ ಪಾರೂಕ್ ಎಂಬವರು ಈ ಫ್ಯಾಕ್ಟರಿಗೆ ಕೆಲಸಕ್ಕೆ ಕರೆದುಕೊಂಡು ಬಂದಿದ್ದು, ನನಗೆ ಈ ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ಲೋಡಿಂಗ್ ಮತ್ತು ಅನ್ ಲೋಡಿಂಗ್ ಕೆಲಸ ಆಗಿರುತ್ತದೆ. ಈ ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ನಮಗೆ ಉಚಿತ ವಸತಿ ವ್ಯವಸ್ಥೆಯನ್ನು ಕಲ್ಪಿಸಿಕೊಟ್ಟಿರುತ್ತಾರೆ. ಒಮರ್ ಪಾರೂಕ್ ಕೂಡ ಇದೇ ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿದ್ದರು. ಕುಹಾರಾಷ್ಟ್ರ ರಾಜ್ಯದ ರಾಜು ರೋಹಕಳ ಮತ್ತು ಅವರ ಕುಟುಂಬದವರು ಈ ಕಂಪನಿಯ ಮಾಲಕರಾಗಿದ್ದು, ರಾಬಿ ಜೋಸೆಫ್, ಕುಬೇರ ಪ್ರತಾಪ್ ಗಾಡೆ, ಬಾಲು ಶಿಂಧೆ ಎಂಬವರು ಪ್ರಾಡಕ್ಷನ್ ಮೆನೇಜರ್ ಆಗಿರುತ್ತಾರೆ. ಕೈಲಾಸ್ ಬೋಲೆ ಮತ್ತು ಮಹಮ್ಮದ್ ಅನ್ವರ್ ಎಂಬವರು ಸೂಪರ್ ವೈಸರ್ ಆಗಿರುತ್ತಾರೆ. ಪ್ರಿಯಾ ರೇವಣ್ಣರ್ ಎಂಬವರು ಆಪೀಸ್ ಮೆಂಟನೆಸ್ ಅಡ್ಮಿನ್ ಆಗಿರುತ್ತಾರೆ. ಸ್ಥಳಿಯರಾದ ಯು ಕೆ ಪಾರೂಕ್ ಎಂಬವರು ಈ ಫ್ಯಾಕ್ಟರಿಯ ಸ್ಥಳೀಯ ಆಗುಹೋಗುಗಳನ್ನು ನೋಡಿಕೊಳ್ಳುವವರಾಗಿರುತ್ತಾರೆ.

ದಿನಾಂಕ: 17-04-2022 ರಂದು ಸಂಜೆ ಸುಮಾರು 6-10 ಗಂಟೆಗೆ ನಾನು ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ಕೆಲಸದಲ್ಲಿರುವಾಗ ಫ್ಯಾಕ್ಟರಿಯ ಕೆಲಸಗಾರ ಹಫ್ಜಲ್ ಮಲ್ಲಿಕ್ ಎಂಬಾತನು ಸಮೀಪಲ್ಲಾ ಮತ್ತು ಒಮರ್ ಪಾರೂಕ್ ವೇಸ್ಟೇಜ್ ಟ್ಯಾಂಕ್ ಗೆ ಬಿದ್ದಿರುವುದಾಗಿ ಬೆಂಗಳೂರಿನ ಬಾಷೆಯಲ್ಲಿ ಬೊಂಬೆ ಹಾಕುತ್ತಿದ್ದುದನ್ನು ಕೇಳಿಸಿಕೊಂಡ ನಾನು ವೇಸ್ಟೇಜ್ ಘಟಕದ ಬಳಿ ಓಡಿ ಬರುವಾಗ ಅಲ್ಲಿಗೆ ಕರಿಬುಲ್ಲಾ ಎಂಬಾತನು ಕೂಡ ಬಂದನು. ಅದಾಗಲೇ ವೇಸ್ಟೇಜ್ ಟ್ಯಾಂಕ್ ಗೆ ಬಿದ್ದಿದ್ದ ಸಮೀಪಲ್ಲಾ ಮತ್ತು ಒಮರ್ ಪಾರೂಕ್ ನನ್ನು ಮೇಲೆತ್ತಲು ಹೋಗಿದ್ದ ನಿಜಾಮುದ್ದೀನ್ ಸಹಾಜ್, ಸರಾಫತ್ ಆಲಿ, ಮಿರಾಜುಲ್ಲಾ ಕೂಡ ಟ್ಯಾಂಕ್ ಒಳಗೆ ಬಿದ್ದು ಮೂರ್ಚೆ ತಪ್ಪಿ ಬಿದ್ದಿದ್ದರು. ಕೂಡಲೆ ನಾನು, ಕರಿಬುಲ್ಲಾ ಮತ್ತು ಹಫ್ಜಲ್ ಮಲ್ಲಿಕ್ ಕೂಡ ಇದೇ ಟ್ಯಾಂಕ್ ಬಳಿ ಹೋಗಿ ಕೆಳಗಿಳಿಯುವಾಗ ಮೂರ್ಚೆ ತಪ್ಪಿ, ಅದಾಗಲೇ ಟ್ಯಾಂಕ್ ನೊಳಗೆ ಬಿದ್ದಿದ್ದ ಸಮೀಪಲ್ಲಾ ಮತ್ತು ಒಮರ್ ಪಾರೂಕ್, ನಿಜಾಮುದ್ದೀನ್ ಸಹಾಜ್, ಸರಾಫತ್ ಆಲಿ, ಮಿರಾಜುಲ್ಲಾ ರವರ ಮೇಲೆ ಸರಾಗವಾಗಿ ಬಿದ್ದೆವು. ಅಷ್ಟರಲ್ಲಿ ಫ್ಯಾಕ್ಟರಿಯ ಹೆಚ್ಚಿನ ಕಾರ್ಮಿಕರು ಟ್ಯಾಂಕ್ ಬಳಿ ಬಂದು ಟ್ಯಾಂಕ್ ಗೆ ಬಿದ್ದಿದ್ದ ನಮ್ಮನ್ನು ಹಗ್ಗ ಕಟ್ಟಿ ಮೇಲೆತ್ತಿ ಕೂಡಲೆ ಅಂಬುಲೆನ್ಸ್ ಗಳಲ್ಲಿ ಮಂಗಳೂರಿನ ಎ ಜೆ ಆಸ್ಪತ್ರೆಗೆ ಕರೆದುಕೊಂಡು ಬಂದು ಚಿಕಿತ್ಸೆಗಾಗಿ ದಾಖಲಿಸಿದರು. ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ನನಗೆ ಪ್ರಜ್ಞೆ ಬಂದಾಗ ಫ್ಯಾಕ್ಟರಿಯ ಕಾರ್ಮಿಕರು ಮತ್ತು ಅಧಿಕಾರಿಗಳು ಆಸ್ಪತ್ರೆಯಲ್ಲಿದ್ದರು. ಈ ಘಟನೆಯಿಂದ ಸಮೀಪಲ್ಲಾ ಇಸ್ಲಾಂ, ಒಮರ್ ಪಾರೂಕ್, ನಿಜಾಮುದ್ದೀನ್ ಸಹಾಜ್ ಸರಾಫತ್ ಆಲಿ ಮತ್ತು ಮಿರಾಜುಲ್ಲಾ ರವರು ಮೃತಪಟ್ಟಿರುವ ವಿಷಯ ಆಸ್ಪತ್ರೆಯಲ್ಲಿದ್ದ ನನ್ನ ಸ್ನೇಹಿತರಿಂದ ತಿಳಿಯಿತು. ನನ್ನ ಜೊತೆ ಮೂರ್ಚೆ ತಪ್ಪಿ ಟ್ಯಾಂಕ್ ಗೆ ಬಿದ್ದಿದ್ದ ಕರಿಬುಲ್ಲಾ, ಮತ್ತು ಹಫ್ಜಲ್ ಮಲ್ಲಿಕ್ ರವರು ಕೂಡ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಚಿಕಿತ್ಸೆಯಲ್ಲಿದ್ದರು. ಈ ಘಟನೆ ಸಂಬಂಧಿಸಿದ ಬಗ್ಗೆ ನನ್ನ ಸ್ನೇಹಿತರಲ್ಲಿ ವಿಷಯ ತಿಳಿದುಕೊಂಡಾಗ ಫ್ಯಾಕ್ಟರಿಯ ವೇಸ್ಟೇಜ್ ಘಟಕದ ಟ್ಯಾಂಕ್ ನಲ್ಲಿ ಮೋಟಾರ್ ಪೈಪ್ ಬ್ಲಾಕ್ ಆಗಿದ್ದು, ಈ ಬ್ಲಾಕ್ ಕ್ಲೀನ್ ಮಾಡುವಂತೆ ಒಮರ್ ಪಾರೂಕನು ಫ್ಯಾಕ್ಟರಿಯ ಕಾರ್ಮಿಕನಾದ ಸಮೀಪಲ್ಲಾ ಇಸ್ಲಾಂ ಗೆ ತಿಳಿಸಿದ್ದರಿಂದ ಸಮೀಪಲ್ಲಾನು, ಸಮೀಪಲ್ಲಾನು ಟ್ಯಾಂಕ್

ಪೈಪ್ ಕ್ಲೀನ್ ಮಾಡಲೆಂದು ಟ್ಯಾಂಕ್ ಗೆ ಇಳಿಯುತ್ತಿದ್ದಾಗ ಪ್ರಜ್ಞೆ ತಪ್ಪಿ ಟ್ಯಾಂಕ್ ಗೆ ಬಿದ್ದುದನ್ನು ಓಮರ್ ಪಾರೂಕನು ನೋಡಿದ್ದು, ಓಮರ್ ಪಾರೂಕನು ಕೂಡ ಸಮೀಪವಲ್ಲಾ ಅಸ್ಲಾಂ ನನ್ನು ಮೇಲೆತ್ತಲೆಂದು ಟ್ಯಾಂಕ್ ಗೆ ಇಳಿಯುವಾಗ ಆತನು ಕೂಡ ಬಿದ್ದುದನ್ನು ಅಲ್ಲಿಯೇ ಸ್ಥಳದಲ್ಲಿದ್ದ ಹಫ್ಫಲ್ ಮಲ್ಲಿಕ್ ನು ನೋಡಿ ಬೊಬ್ಬೆ ಹಾಕುತ್ತಿದ್ದುದಾಗಿ ತಿಳಿಯಿತು. ಟ್ಯಾಂಕಿಗೆ ಬಿದ್ದ ಒಬ್ಬರನ್ನೊಬ್ಬರನ್ನು ರಕ್ಷಿಸಲು ಹೋಗಿ ನಾವೆಲ್ಲರೂ ವೇಸ್ಟೇಜ್ ಟ್ಯಾಂಕಿಗೆ ಬಿದ್ದಿದ್ದೆವು. ಈ ಫ್ಯಾಕ್ಟರಿಯ ವೇಸ್ಟೇಜ್ ಘಟಕದಲ್ಲಿನ ಟ್ಯಾಂಕ್ ಸುಮಾರು 20 ಅಡಿ ಆಳವಿದ್ದು ಇದರಲ್ಲಿ ಮೀನಿನ ವೇಸ್ಟೇಜ್ ಇರುತ್ತದೆ. ಇದರಿಂದ ತುಂಬಾ ದುರ್ವಾಸನೆ ಬರುತ್ತಿರುತ್ತದೆ. ಆದರೂ ಕೂಡ ಇದಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಹೊದಿಕೆ/ಮುಚ್ಚಳ ಅಳವಡಿಸಿಲ್ಲ. ಈ ಟ್ಯಾಂಕ್ ಅಪಾಯಕಾರಿಯಾಗಿದ್ದು ಇಲ್ಲಿ ಕೆಲಸ ಮಾಡಿದರೆ ಮಾನವ ಜೀವಕ್ಕೆ ಹಾನಿಯಾಗುವ ಸಂಭವವಿದೆ ಎಂಬ ವಿಷಯ ಫ್ಯಾಕ್ಟರಿಯ ಮಾಲಕರು ಸೇರಿದಂತೆ ಫ್ಯಾಕ್ಟರಿಯ ಮೆನೇಜರ್, ಸೂಪರ್ ವೈಸರ್ ಹಾಗೂ ಈ ಫ್ಯಾಕ್ಟರಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಸ್ಥಳೀಯ ಹೊಣೆಗಾರಿಕೆ ವಹಿಸಿಕೊಂಡಿರುವ ಎಲ್ಲರಿಗೂ ತಿಳಿದಿದ್ದರೂ ಕೂಡ ಯಾರೊಬ್ಬರು ಇಲ್ಲಿ ಕೆಲಸ ಮಾಡುವ ಕಾರ್ಮಿಕರಿಗೆ ಯಾವುದೇ ರೀತಿಯ ಸುರಕ್ಷತಾ ಉಪಕರಣಗಳನ್ನು ಓದಗಿಸದೆ ಫ್ಯಾಕ್ಟರಿಯ ಕಾರ್ಮಿಕರಿಂದ ಇಲ್ಲಿ ಕೆಲಸ ಮಾಡಿಸುತ್ತಿದ್ದರು. ಈ ಘಟನೆ ಬಗ್ಗೆ ಕಂಪನಿಯ ಕಾರ್ಮಿಕನಾದ ಹಸನೂರ್ ಮಂಡಲ್ ರವರ ದೂರಿನಂತೆ ಬಜಪೆ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುವ ವಿಚಾರ ನನಗೆ ನನ್ನ ಸ್ನೇಹಿತರಿಂದ ತಿಳಿದಿರುತ್ತದೆ. ಫ್ಯಾಕ್ಟರಿಯ ಮೆನೇಜರ್ ಗಳಾದ ರಾಬಿ ಜೋಸೆಫ್, ಕುಬೇರ ಗಾಡೆ, ಬಾಲು ಶಿಂಧೆ ಮತ್ತು ಸೂಪರ್ ವೈಸರ್ ಗಳಾದ ಕೈಲಾಸ್ ಬೋರೆ ಮತ್ತು ಮಹಮ್ಮದ್ ಅನ್ವರ್ ಹಾಗೂ ಫ್ಯಾಕ್ಟರಿಯ ಸ್ಥಳೀಯ ಹೊಣೆಗಾರಿಕೆಯುಳ್ಳ ಯು ಕೆ ಪಾರೂಕ್ ರವರನ್ನು ನಾನು ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ನೋಡಿದ್ದು ಮುಂದಕ್ಕೆ ನೋಡಿದರೆ ಗುರುತಿಸುತ್ತೇನೆ.

ಈ ದಿನ ಬಜಪೆ ಪೊಲೀಸ್ ಠಾಣೆಯ ಪೊಲೀಸ್ ಇನ್ಸ್ ಪೆಕ್ಟರ್ ರವರು ನನ್ನನ್ನು ಈ ಘಟನೆ ಬಗ್ಗೆ ವಿಚಾರಿಸಿಕೊಂಡಾಗ ನಾನು ಹಿಂದಿ ಬಾಷೆಯಲ್ಲಿ ತಿಳಿಸಿದ್ದನ್ನು ಕನ್ನಡ ಬಾಷೆಯಲ್ಲಿ ಲಾಪ್ ಟಾಪ್ ನಲ್ಲಿ ಟೈಪ್ ಮಾಡಿಸಿ ನಂತರ ನನಗೆ ಹಿಂದಿ ಬಾಷೆಗೆ ತರ್ಜುಮೆ ಮಾಡಿ ಹೇಳಿದ್ದನ್ನು ಕೇಳಿದೆ ನಾನು ಹೇಳಿದಂತೆ ಸರಿಯಿದೆ.

ನನ್ನ ಸಮಕ್ಷಮ

(ಶ್ರೀ ಸಂದೇಶ್ ಪಿ ಜಿ, ಪೊಲೀಸ್ ನಿರೀಕ್ಷಕರು)

ಹೇಳಿಕೆ:

ಕು.ಪ್ರಿಯಾ ರೇವಣ್ಣರ್, ಪ್ರಾಯ 29 ವರ್ಷ, ತಂದೆ: ಸಂಜಯ್ ರೇವಣ್ಣರ್, ವಾಸ:# 302, ನ್ಯೂ ಮೂನ್, ಡೊಂಬಿವಿಲ್, ಜಿ ಜಿ ರೋಡ್. ಥಾಣೆ, ಮಹಾರಾಷ್ಟ್ರ ರಾಜ್ಯ. ಹಾಲಿವಾಸ: # 502, ಲ್ಯಾಂಡ್ ಟ್ರೇಟ್ ಸಾಲಿಟೇರ್ ಅಪಾರ್ಟ್ ಮೆಂಟ್, ಚಿಲಿಂಬಿ, ಉರ್ವ, ಮಂಗಳೂರು ಪೊ: 9513948980. 8850420918.

ದಿನಾಂಕ: 18-04-2022

ನಾನು ಮೂಲತಃ ಮಹಾರಾಷ್ಟ್ರ ರಾಜ್ಯದವಳಾಗಿದ್ದು ಸುಮಾರು ಮೂರು ವರ್ಷಗಳಿಂದ ಮಂಗಳೂರಿನ MSEZ ನಲ್ಲಿರುವ SHREE ULKA LLP ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ ಅಡ್ಮಿನ್ ಚೀಫ್ ಆಗಿ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿರುತ್ತೇನೆ. ರಾಜ್ಯ ರೋಹಕಳ ಎಂಬವರು ಈ ಕಂಪನಿಯ ಪ್ರಮುಖ ಪಾಲುದಾರರಾಗಿರುತ್ತಾರೆ. ಮತ್ತು ರಾಜು ರವರ ಸಹೋದರ ಜಲೀಂದರ್ ರೋಹಕಳ ಮತ್ತು ತಂದೆ ಗೋರಕ್ ರೋಹಕಳ ಮತ್ತು ತಾಯಿ ಮಂದ ರೋಹಕಳ ರವರು ಸಹ ಪಾಲುದಾರರಾಗಿರುತ್ತಾರೆ. ಈ ಕಂಪನಿಯ ಎಲ್ಲಾ ವ್ಯವಹಾರಗಳನ್ನು ರಾಜು ರೋಹಕಳ ರವರೇ ನೋಡಿಕೊಳ್ಳುತ್ತಾರೆ. ರಾಬಿ ಬೋಸೆಫ್, ಕುಬೇರ ಗಾಡೆ, ಬಾಲು ಶಿಂಧೆ ಎಂಬವರು ಪ್ರಾಡಕ್ಷನ್ ಮೆನೇಜರ್ ಆಗಿರುತ್ತಾರೆ, ಕೈಲಾಸ್ ಬೋರೆ ಮತ್ತು ಮಹಮ್ಮದ್ ಅನ್ವರ್ ಎಂಬವರು ಸೂಪರ್ ವೈಸರ್ ಆಗಿರುತ್ತಾರೆ. ಯು ಕೆ ಪಾರೂಕ್ ಎಂಬವರು ಲೋಕಲ್ ಗಾರ್ಡ್ಸ್ ನ್ ಆಗಿರುತ್ತಾರೆ. ನಮ್ಮ ಕಂಪನಿಯ ಸ್ಥಳೀಯವಾಗಿ ಸಿಗುವ ಮೀನುಗಳನ್ನು ಖರೀದಿಸಿ ಅವುಗಳನ್ನು ಸಂಸ್ಕರಿಸಿ ವಿವೇಶಕ್ಕೆ ರಫ್ತು ಮಾಡುವ ಕಂಪನಿ ಆಗಿರುತ್ತದೆ. ಈ ಕಂಪನಿಯಲ್ಲಿ ಪ್ರಸ್ತುತ ಸುಮಾರು 110 ಕಾರ್ಮಿಕರು ಕಂಟ್ರಾಕ್ಟ್ ಬೇಸಿಸ್ ನಲ್ಲಿ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿರುತ್ತಾರೆ, ನಮ್ಮಲ್ಲಿರುವ ಹೆಚ್ಚಿನ ಕಾರ್ಮಿಕರು ಪಶ್ಚಿಮ ಬಂಗಾಳ ಮತ್ತು ಅಸ್ಸಾಂ ರಾಜ್ಯದವರಾಗಿರುತ್ತಾರೆ. ಎಲ್ಲಾ ಕಾರ್ಮಿಕರಿಗೆ ಕಂಪನಿ ವತಿಯಿಂದಲೇ ವಸತಿ ವ್ಯವಸ್ಥೆ ಮಾಡಲಾಗಿದೆ. ಕಾರ್ಮಿಕರಿಗೆ ಕಂಪನಿಯ ಒಳಗಡೆ ವಿಶ್ರಾಂತಿ ಪಡೆಯಲು ಕೂಡ ಕಂಪನಿಯಲ್ಲಿ ವಿಶ್ರಾಂತಿ ಕೊಠಡಿಗಳ ವ್ಯವಸ್ಥೆ ಇರುತ್ತದೆ. ಈ ಕಂಪನಿಯಲ್ಲಿ ಸುಮಾರು 20 ಜನ ಪರ್ಮನೆಂಟ್ ನೌಕರರಿದ್ದು, ಪ್ರತಿಯೊಬ್ಬರಿಗೂ ಒಂದೊಂದು ಜವಬ್ದಾರಿಯನ್ನು ನಿರ್ವಹಿಸುತ್ತಾರೆ. ನಮ್ಮ ಕಂಪನಿಯಲ್ಲಿ ವೇಸ್ಟೇಜ್ ಘಟಕ ನಿರ್ವಹಿಸಲು ಪ್ರತ್ಯೇಕ ಸಿಬ್ಬಂದಿ ಇದ್ದು ಒಮರ್ ಪಾರೂಕ್ ಎಂಬವರು ಇದರ ಜವಬ್ದಾರಿ ವಹಿಸಿಕೊಂಡಿದ್ದರು. ನಿನ್ನ ದಿನಾಂಕ: 17-04-2022 ರಂದು ಸಂಜೆ ಸುಮಾರು 6-10 ಗಂಟೆಗೆ ನಾನು ರೂಮಿನಲ್ಲಿರುವಾಗ ಕಂಪನಿಯ ಸೆಕ್ಯೂರಿಟಿ ಯವರಾದ ಕಾಮಪ್ರಸಾದ್ ರವರು ನನಗೆ ಪೋನ್ ಮಾಡಿ ವೇಸ್ಟೇಜ್ ಘಟಕದಲ್ಲಿನ ಟ್ಯಾಂಕ್ ಗೆ ಕಾರ್ಮಿಕರಾದ ಸಮೀವುಲ್ಲಾ ಇಸ್ಲಾಂ, ಒಮರ್ ಪಾರೂಕ್, ನಿಜಾಮುದ್ದೀನ್ ಸಹಾಜ್, ಸರಾಫತ್ ಆಲಿ, ಮಿರಾಜುಲ್ಲಾ, ಅಜನ್ ಆಲಿ, ಕರಿಬುಲ್ಲಾ ಮತ್ತು ಹಫ್ಫಲ್ ಮಲ್ಲಿಕ್ ರವರು ಬಿದ್ದು ಪ್ರಜ್ಞೆ ತಪ್ಪಿದ್ದು ಅವರನ್ನು ಮಂಗಳೂರಿನ ಎ ಜೆ ಆಸ್ಪತ್ರೆಗೆ ಕರೆದುಕೊಂಡು ಹೋಗುತ್ತಿರುವುದಾಗಿ ತಿಳಿಸಿದರು. ನಂತರ ನಾನು ಆಸ್ಪತ್ರೆಗೆ ಹೋಗಿ ನೋಡಿದಾಗ ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಕಂಪನಿಯ ಕಾರ್ಮಿಕರು ಮತ್ತು ಪ್ರಾಡಕ್ಷನ್ ಮೆನೇಜರ್ ಕುಬೇರ ಗಾಡೆ, ರಾಬಿ ಬೋಸೆಫ್, ಮತ್ತು ಸೂಪರ್ ವೈಸರ್ ಮೊಹಮ್ಮದ್ ಅನ್ವರ್ ರವರು ಆಸ್ಪತ್ರೆಯಲ್ಲಿದ್ದರು. ಅದಾಗಲೇ ಸಮೀವುಲ್ಲಾ ಇಸ್ಲಾಂ, ಒಮರ್ ಪಾರೂಕ್, ನಿಜಾಮುದ್ದೀನ್ ಸಹಾಜ್ ಮೃತಪಟ್ಟಿದ್ದು ವೈದ್ಯರಿಂದ ತಿಳಿಯಿತು. ಅಲ್ಲದೆ, ಕಾರ್ಮಿಕರಾದ ಸರಾಫತ್ ಆಲಿ, ಮಿರಾಜುಲ್ಲಾ, ಅಜನ್ ಆಲಿ, ಕರಿಬುಲ್ಲಾ ಮತ್ತು ಹಫ್ಫಲ್ ಮಲ್ಲಿಕ್ ರವರು ಆಸ್ಪತ್ರೆಯ ICU ನಲ್ಲಿ ಚಿಕಿತ್ಸೆಯಲ್ಲಿದ್ದು ಇವರಲ್ಲಿ ಸರಾಫತ್ ಆಲಿ, ಮಿರಾಜುಲ್ಲಾರವರು ಗಂಭೀರ ಸ್ವರೂಪದ ತೊಂದರೆಯಲ್ಲಿರುವುದು ತಿಳಿಯಿತು. ನಂತರ ನಾನು ಆಸ್ಪತ್ರೆಯಲ್ಲಿದ್ದ ಕಂಪನಿ ಕಾರ್ಮಿಕರಲ್ಲಿ ಘಟನೆ ಬಗ್ಗೆ ವಿಚಾರಿಸಿಕೊಂಡಾಗ, ವೇಸ್ಟೇಜ್ ಘಟಕದಲ್ಲಿ ಟ್ಯಾಂಕ್‌ನಲ್ಲಿ ಮೋಟಾರ್ ಪೈಪ್ ಬ್ಲಾಕ್ ಆಗಿದ್ದು, ಈ ಬ್ಲಾಕ್ ತೆರವಿಗೆ ಒಮರ್ ಪಾರೂಕನು, ಸಮೀವುಲ್ಲಾ ಅಸ್ಲಾಂನಲ್ಲಿ ಟ್ಯಾಂಕಿಗೆ ಇಳಿದು ಮೋಟಾರ್ ಪೈಪ್ ಬ್ಲಾಕ್ ತೆರವುಗೊಳಿಸುವಂತೆ ಸೂಚಿಸಿದ ಮೇರೆಗೆ ಸಮೀವುಲ್ಲಾ ನು ಸಂಜೆ ಸುಮಾರು 6.10 ಗಂಟೆಗೆ

ಟ್ಯಾಂಕ್ ಗೆ ಇಳಿಯುವಾಗ ಟ್ಯಾಂಕ್ ನಲ್ಲಿ ಮೂರ್ಚೆ ತಪ್ಪಿ ಬಿದ್ದುದನ್ನು ಓಮರ್ ಪಾರೂಕನು ನೋಡಿ, ಆತನು ಕೂಡ ಟ್ಯಾಂಕ್ ಗೆ ಇಳಿಯುವಾಗ ಬಿದ್ದುದನ್ನು ಸ್ಥಳದಲ್ಲಿದ್ದ ಹಫ್ಜಲ್ ಮಲ್ಲಿಕ್ ನೋಡಿ ಬೊಬ್ಬೆ ಹಾಕಿದಾಗ, ಕಂಪನಿಯಲ್ಲಿದ್ದ ನಿಜಾಮುದ್ದೀನ್ ಸಹಾಜ್, ಸರಾಫತ್ ಆಲಿ, ಮಿರಾಜುಲ್ಲಾ ಎಲ್ಲರೂ ಓಡಿ ಬಂದು ಟ್ಯಾಂಕ್ ಗೆ ಬಿದ್ದವರನ್ನು ಮೇಲೆತ್ತುವ ಭರದಲ್ಲಿ ಟ್ಯಾಂಕ್ ಬಿದ್ದವರನ್ನು ಅಜನ್ ಆಲಿ, ಕರಿಬುಲ್ಲಾ ರವರು ಕಂಪನಿಯ ಕಾರ್ಮಿಕರೊಂದಿಗೆ ಹಗ್ಗ ಕಟ್ಟಿ ಮೇಲೆತ್ತುವಾಗ ಅಜನ್ ಆಲಿ, ಕರಿಬುಲ್ಲಾ, ಹಫ್ಜಲ್ ಮಲ್ಲಿಕ್ ಕೂಡ ಬಿದ್ದು ಪ್ರಜ್ಞೆ ತಪ್ಪಿದವರನ್ನು ಕಾರ್ಮಿಕರು ಮೇಲೆತ್ತಿ ಕೂಡಲೆ ಅಂಬುಲೆನ್ಸ್ ನಲ್ಲಿ ಎ ಜೆ ಆಸ್ಪತ್ರೆಗೆ ಕರೆದುಕೊಂಡು ಬಂದಾಗ ಸಮಿವುಲ್ಲಾ ಇಸ್ಲಾಂ, ಒಮರ್ ಪಾರೂಕ್, ನಿಜಾಮುದ್ದೀನ್ ಸಹಾಜ್ ರವರು ಮೃತಪಟ್ಟಿದ್ದು, ಸರಾಫತ್ ಆಲಿ, ಮಿರಾಜುಲ್ಲಾ ರವರು ಗಂಭೀರ ಸ್ವರೂಪ ತೊಂದರೆಯಿಂದ ಬಳಲುತ್ತಿದ್ದವರನ್ನು ಹಾಗೂ ಅವರೊಂದಿಗೆ ಅಜನ್ ಆಲಿ, ಕರಿಬುಲ್ಲಾ ಮತ್ತು ಹಫ್ಜಲ್ ಮಲ್ಲಿಕ್ ರವರನ್ನು ಕೂಡ ICU ನಲ್ಲಿ ಚಿಕಿತ್ಸೆಗೆ ದಾಖಲಿಸಿರುವುದಾಗಿ ತಿಳಿದು ಬಂತು.

ಕಂಪನಿಯಲ್ಲಿರುವ ವೇಸ್ಟ್ ಘಟಕದಲ್ಲಿನ ಟ್ಯಾಂಕ್ ಸುಮಾರು 20 ಅಡಿ ಆಳವಿದ್ದು, ಇದಕ್ಕೆ ಯಾವುದೇ ರೀತಿಯ ಸುರಕ್ಷತೆ ಇರುವುದಿಲ್ಲ. ಅಲ್ಲದೆ ಇಲ್ಲಿ ಕೆಲಸ ನಿರ್ವಹಿಸುವ ನೌಕರರಿಗೆ ಕಂಪನಿ ವತಿಯಿಂದಾಗಲಿ ಅಥವಾ ಗುತ್ತಿಗೆದಾರನಾಗಲಿ ಯಾವುದೇ ರೀತಿಯ ಸುರಕ್ಷತಾ ಸಾಮಗ್ರಿಗಳನ್ನು ಸರಬರಾಜು ಮಾಡಿರುವುದಿಲ್ಲ. ಈ ಟ್ಯಾಂಕ್ ಅಪಾಯಕಾರಿಯಾಗಿದ್ದು ಇಲ್ಲಿ ಕೆಲಸ ನಿರ್ವಹಿಸುವ ಸಮಯ ದುರ್ಘಟನೆ ಸಂಭವಿಸಿದ್ದಲ್ಲಿ ಮಾನವ ಜೀವಕ್ಕೆ ಹಾನಿಯಾಗುವ ಸಂಭವವಿದೆ ಎಂಬ ವಿಷಯ ಕಂಪನಿಯ ಪ್ರಮುಖ ಪಾಲುದಾರರು ಸೇರಿದಂತೆ ಪ್ರಾಡಕ್ಷನ್ ಮೇನೇಜರ್, ಸೂಪರ್ ವೈಸರ್ ಗಳಿಗೂ ತಿಳಿದಿರುತ್ತದೆ. ಕಂಪನಿಯ ಕಾರ್ಮಿಕರಿಗೆ ಯಾವುದೇ ರೀತಿಯ ಮುಂಜಾಗ್ರತಾ ಸುರಕ್ಷತಾ ಕ್ರಮ ಕೈಗೊಳ್ಳದಿರುವುದೇ ಈ ಘಟನೆಗೆ ಕಾರಣವಾಗಿರುತ್ತದೆ. ಈ ಘಟನೆ ಬಗ್ಗೆ ಕಂಪನಿಯ ಕಾರ್ಮಿಕನಾದ ಹಸನೂರ್ ಮಂಡಲ್ ರವರ ದೂರಿನಂತೆ ಬಜಪೆ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಪ್ರಕರಣ ದಾಖಲಾಗಿರುವ ವಿಚಾರ ನನಗೆ ತಿಳಿದಿರುತ್ತದೆ. ಕಂಪನಿಯ ಪ್ರಮುಖ ಪಾಲುದಾರರು ಸೇರಿದಂತೆ ಪ್ರಾಡಕ್ಷನ್ ಮೇನೇಜರ್, ಸೂಪರ್ ವೈಸರ್ ಮತ್ತು ಸ್ಥಳೀಯ ಹೊಣೆಗಾರಿಕೆಯ ಯು ಕೆ ಪಾರೂಕ್ ಕೂಡ ನನ್ನ ಪರಿಚಿತರಾಗಿದ್ದು ಮುಂದಕ್ಕೆ ನೋಡಿದರೆ ಗುರುತಿಸುತ್ತೇನೆ.

ಈ ದಿನ ಬಜಪೆ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಪೊಲೀಸ್ ಇನ್ಸ್ ಪೆಕ್ಟರ್ ರವರು ನನ್ನನ್ನು ಈ ಘಟನೆ ಬಗ್ಗೆ ವಿಚಾರಿಸಿಕೊಂಡಾಗ ನಾನು ಹಿಂದಿ ಬಾಷೆಯಲ್ಲಿ ತಿಳಿಸಿದ್ದನ್ನು ಕನ್ನಡ ಬಾಷೆಯಲ್ಲಿ ಕಂಪ್ಯೂಟರ್ ನಲ್ಲಿ ಟೈಪ್ ಮಾಡಿಸಿ ಸಂತರ ನನಗೆ ಹಿಂದಿ ಬಾಷೆಗೆ ತರ್ಜುಮೆ ಮಾಡಿ ಹೇಳಿದ್ದನ್ನು ಕೇಳಿದೆ ನಾನು ಹೇಳಿದಂತೆ ಸರಿಯಿದೆ.

ನನ್ನ ಸಮಕ್ಷಮ


(ಶ್ರೀ ಸಂಕರ್, ಪೊಲೀಸ್ ನಿರೀಕ್ಷಕರು)

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪೊಲೀಸ್

ಪ್ರಥಮ ವರ್ತಮಾನ ವರದಿ
(ದಂಡಪ್ರಕ್ರಿಯೆ ಸಂಹಿತೆ ಕಲಂ. 154 ರ ಕೆಳಗೆ)

ಘನ ನ್ಯಾಯಾಲಯ : 6th JMFC Court, Mangalore City, DakshinKannada Dist.

1. ಜಿಲ್ಲೆ : Mangaluru City ವ್ಯತ್ಯ/ಉಪ ವಿಭಾಗ : North Subdivison ಪೊಲೀಸ್ ಠಾಣೆ : Bajpe PS
ಅಪರಾಧ ಸಂಖ್ಯೆ : 0052/2022 ಪ್ರ.ವ.ವ.ದಿನಾಂಕ : 17/04/2022
2. ಕಾಯ್ದೆ ಮತ್ತು ಕಲಂಗಳು : IPC 1860 (U/s-337,338,304,34)
3. (a) ಕೃತ್ಯ ನಡೆದ ದಿನ : Sunday ದಿನಾಂಕ ದಿಂದ : 17/04/2022 ದಿನಾಂಕ ವರೆಗೆ : 17/04/2022
ವೇಳೆಯಿಂದ : 18:10:00 ವೇಳೆಯವರೆಗೆ : 18:15:00
(b) ಠಾಣೆಯಲ್ಲಿ ವರ್ತಮಾನ ಸ್ವೀಕರಿಸಿದ ದಿನಾಂಕ : 17/04/2022 22:30:00 ಬರವಣಿಗೆಯಲ್ಲಿ / ಹೇಳಿಕೆ : Written
(c) ಪಿಯಾರ್‌ದುದಾರ / ಬಾತ್ಮೀದಾರ ತಡವಾಗಿ ವರದಿ ಮಾಡಿದಕ್ಕೆ ಕಾರಣಗಳು :
(d) ಜನರಲ್ ಡೈರಿ ಉಲ್ಲೇಖ ಸಂಖ್ಯೆ ಮತ್ತು ಸಮಯ : 1 , 22:30:00
4. (a) ಕೃತ್ಯ ನಡೆದ ಸ್ಥಳ :
Shree Ulka LLP, Fish Company, Permude Village, Mangaluru City, Karnataka,
(b) ಪೊಲೀಸ್ ಠಾಣೆ ಯಿಂದ ಇರುವ ದಿಕ್ಕು ಮತ್ತು ದೂರ : 7 K.M. West From PS
(c) ಗ್ರಾಮ : PERMUDE ಗಸ್ತಿನ ಹೆಸರು : 1st BEAT
(d) ಸ್ಥಳವು ಬೇರೆ ಪೊಲೀಸ್ ಠಾಣೆ ವ್ಯಾಪ್ತಿಗೆ ಬರುವಂತಹದ್ದು ಆದರೆ ಆ ಪೊಲೀಸ್ ಠಾಣೆಯ ಹೆಸರು :
ಜಿಲ್ಲೆ :
5. ಪಿಯಾರ್‌ದುದಾರ/ಬಾತ್ಮೀದಾರ :
(a) ಹೆಸರು : Hasanur Mandal ತಂದೆ / ಗಂಡನ ಹೆಸರು : Kudus Ali Mandal
(b) ವಯಸ್ಸು : 22 (c) ವೃತ್ತಿ : Labourer
(d) ಧರ್ಮ : Muslim (e) ಜಾತಿ : MUSLIM
(f) ಫ್ಯಾಕ್ಸ್ : (g) ಇ-ಮೇಲ್ :
(h) ದೂರವಾಣಿ : 8637514473 (i) ರಾಷ್ಟ್ರೀಯತೆ : India
(j) ಪಾಸ್ ಪೋರ್ಟ್ ಸಂಖ್ಯೆ : ನೀಡಿದ ದಿನಾಂಕ :

(l) ಲಿಂಗ : Male

(k) ವಿಳಾಸ : Hadipur, Chuprijhar
Village, North Dist.
24 Paragans,
Dengang PS, West
Bengal, Pre. Add.
Shree Ulka LLP
Company, MSEZ,
Permude Village,
Mangaluru Taluk. ,
Mangaluru City ,
Karnataka

(m) ಪಿಯಾರುದುದಾರ ಖುದಾದ್ಗಿ ನೋಡಿದ್ಡರೆ ಅಥವಾ ಕೇಳಿಸಿಕೊಂಡಿದ್ಡ
Yes..

6. ಗೊತ್ತಿರುವ / ಅನುಮಾನಿತ/ಅಪರಿಚಿತ ವ್ಯಕ್ತಿಯ ಪೂರ್ತಿ ವಿವರಗಳು

Sl.No.	ಹಸರು / ತಂದೆಯ ಹಸರು / ಜಾತಿ / ವಿಳಾಸ	ವಿಧ	ವ್ಯಕ್ತಿಯ ವಿಧ	ಲಿಂಗ	ವಯಸ್ಸು	ವೃತ್ತಿ
1	The Owner OF Shree Ulka LLP Fish Factory(A1) ,-Mangaluru City, Karnataka	Accused	Adult	Male		
2	The Production Manager Of Shree Ulka LLP Fish Comp(A2) ,-Mangaluru City, Karnataka	Accused	Common man	Male		
3	The Area Manger of Shree Ulka LLP Fish Factory(A3) ,-Mangaluru City, Karnataka	Accused	Common man	Male		
4	The Supervisor of Shree Ulka LLP Fish Factory(A4) ,-Mangaluru City, Karnataka	Accused	Common man	Male		

7. ನೊಂದವರ ವಿವರಗಳು

Sl. No	ಹೆಸರು	ವಿಳಾಸ	ಗಾಯದ ವಿಧ	ಲಿಂಗ	ವಯಸ್ಸು	ವೃತ್ತಿ
1	Nijamuddin Shahaji	West BengalMangaluru City Karnataka	Fatal	Male	18 years	Labourer
2	Samiulla Islam	West BengalMangaluru City Karnataka	Fatal	Male	16 years	Labourer
3	Sarafath Ali	West BengalMangaluru City Karnataka	Grievious	Male	25 years	Labourer
4	Azan Ali	West BengalMangaluru City Karnataka	Minor	Male	24 years	Labourer
5	Mirajulla Islam	West BengalMangaluru City Karnataka	Grievious	Male	19 years	Labourer
6	Mohammed Karibulla	West BengalMangaluru City Karnataka	Minor	Male	25 years	Labourer
7	Hafzal Mallik	West BengalMangaluru City Karnataka	Minor	Male	17 years	Labourer
8	Omar Farooq	West BengalMangaluru City Karnataka	Fatal	Male	29 years	Labourer

8. ಕಳುವಾಗಿರುವ / ಬಾಗಿಯಾಗಿರುವ ಸ್ವತ್ತುಗಳ ವಿವರಗಳು

Sl.No	Property Type	Item description	Estimated Value (in Rs.)
1			

ಕಳುವಾಗಿರುವ / ಬಾಗಿಯಾಗಿರುವ ಸ್ವತ್ತುಗಳ ಮೌಲ್ಯ :

9. ಪಂಚನಾಮ ವರದಿ / ಯು.ಡಿ. ಕೇಸ್, ಸಂಖ್ಯೆ :

10. ಪ್ರಥಮ ವರ್ತಮಾನ ವರದಿಯ ವಿವರಗಳು

ಈ ಪ್ರಕರಣದ ಸಾರಾಂಶವೇನೆಂದರೆ ದಿನಾಂಕ: 17-04-2022 ರಂದು 18.10 ಗಂಟೆಗೆ ಮಂಗಳೂರು ತಾಲೂಕು, ಪೆರ್ಮುಡ್ ಗ್ರಾಮದ, Shree Ulka LLP ಎಂಬ ಹೆಸರಿನ ಮೀನು ಸಂಸ್ಕರಣಾ ಫ್ಯಾಕ್ಟರಿಯಲ್ಲಿ, ತ್ಯಾಜ್ಯ ಸಂಗ್ರಹ ತೊಟ್ಟಿಯಲ್ಲಿ, ಸದ್ರಿ ಕಂಪನಿಯ ಮಾಲಕರು, ಪ್ರೊಡಕ್ಷನ್ ಮ್ಯಾನೇಜರ್, ಏರಿಯಾ ಮ್ಯಾನೇಜರ್, ಸುಪರ್ ವೈಸರ್ ರವರು ತ್ಯಾಜ್ಯ ಸಂಗ್ರಹ ತೊಟ್ಟಿಗೆ ಮುಂಜಾಗ್ರತ ಕ್ರಮವಾಗಿ ಯಾವುದೇ ರೀತಿಯ ಹೊದಿಕೆ ಅಳವಡಿಸದೆ ಮತ್ತು ಇಲ್ಲಿ ಕೆಲಸಮಾಡುವ ಕಾರ್ಮಿಕರಿಗೆ ರಕ್ಷಣಾತ್ಮಕ ಉಪಕರಣಗಳನ್ನು ಒದಗಿಸದೇ ಇಲ್ಲಿ ಕೆಲಸಮಾಡಿದರೆ ಮರಣ ಉಂಟಾಗುವ ಸಂಭವವಿದೆ ಎಂದು ತಿಳಿದು ಕೂಡ ಸದ್ರಿ ರವರು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ ಇದ್ದುದರಿಂದ, ಇಲ್ಲಿ ಕೆಲಸಮಾಡುತ್ತಿದ್ದ, 1. ಸಮಿವುಲ್ಲಾ ಇಸಾಂ, 2. ಓಮರ್ ಫಾರೂಕ್, 3. ನಿಜಾಮುದ್ದೀನ್ ಸಹಾಜ್ ರವರು ಕೆಲಸದ ಸಮಯ ಮೃತಪಟ್ಟಿರುವುದಲ್ಲದೇ ಮಿರಾಜುಲ್ಲಾ ಇಸಾಂ ಮತ್ತು ಸರಾಪತ್ ಆಲಿ ರವರಿಗೆ ಗಂಭೀರ ಸ್ವರೂಪದ ಹಾಗೂ ಅಜನ್ ಆಲಿ, ಕರೀಬುಲ್ಲಾ ಮತ್ತು ಹಫ್ಜಲ್ ಮಲ್ಲಿಕ್ ಎಂಬವರಿಗೆ ಸಾಮಾನ್ಯ ಸ್ವರೂಪದ ತೊಂದರೆ ಉಂಟಾಗಿ ಗಾಯಾಳುಗಳ ಐ.ಜೆ. ಆಸ್ಪತ್ರೆಯಲ್ಲಿ ಚಿಕಿತ್ಸೆಯಲ್ಲಿರುತ್ತಾರೆ, ಈ ಬಗ್ಗೆ ಕಾನೂನು ಕ್ರಮ ಕೈಗೊಳ್ಳುವರೆ ಎಂಬಿತ್ಯಾದಿಯಾಗಿ ನೀಡಿದ ಲಿಖಿತ ಪಿರ್ಯಾದಿ.

11. (a) ತೆಗೆದುಕೊಂಡ ಕ್ರಮ:

Investigation

(b) ಪ್ರ.ವ.ವರದಿಯನ್ನು ಪಿಯಾರ್‌ದಿಯವರಿಗೆ ಅವರದೇ ಭಾಷೆಯಲ್ಲಿ, ವಿವರಿಸಿ, ಓದಿ ಹೇಳಲಾಗಿದೆ

ಅದರ ಪ್ರತಿಯನ್ನು ಪುಕಟ್ಟಿಯಾಗಿ ಕೊಡಲಾಗಿದೆ? : Yes

(c) ಪೊಲೀಸ್ ಅಧಿಕಾರಿಯು ತನಿಖೆಗೆ ಸ್ಥಳಕ್ಕೆ ಧಾವಿಸದಿದ್ದಲ್ಲಿ, ಅಥವಾ ತನಿಖೆ ಮಾಡಲು ನಿರಾಕರಿಸಿದಲ್ಲಿ, ಕಲಂ 157 ಸಿ.ಆರ್.ಪಿ.ಸಿ ಯ ಕಲಂ (ಎ)ಅಥವಾ (ಬಿ)ಯಡಿ ಕಾರಣವನ್ನು ದಾಖಲಿಸಬೇಕು.

To be Investigated.

12. ಪಿಯಾರ್‌ದಿಯ ಸಹಿ/ ಹೆಬ್ಬರಳಿನ ಗುರುತು

:

:

13. ನ್ಯಾಯಾಲಯಕ್ಕೆ ಕಳುಹಿಸಿದ ದಿನಾಂಕ ಮತ್ತು ಸಮಯ : 17/04/2022 23:00:00

14. ನ್ಯಾಯಾಲಯಕ್ಕೆ ತೆಗೆದುಕೊಂಡು ಹೋದ ಪಿಸಿ/ ಹೆಚ್.ಸಿ : TIRUPATI , PC 880

ಓದಿ ಹೇಳಲಾಗಿ ಕೇಳಲಾಗಿ ಸರಿಯಿದೆ

ಶಾಖಾಧಿಕಾರಿಯ ಸಹಿ

SUB-INSPECTOR OF POLICE
BANGALORE POLICE STATION
BANGALORE
ಹೆಸರು: POOVAPPA H M - PSI

ಪ್ರತಿಗಳು : Superintendent of Police/Commissioner of Police
DCP L&O, Mangaluru City
DCP Crime Mangaluru City
ACP CCRB Mangaluru City
ACP North Mangaluru City
Complaint

ಹೇಳಿಕೆ :-

ಹನುರ ಮಂಡಲ(೨೨) ೩/೦ ಪುಟುನ ಳಲ ಮಂಡಲ, ಎಲ್ಲ
ದಾದಿಪುರ, ಚುಪ್ಪಿಚ್ಚುರ ಗ್ರಾಮ, ಜಿಲ್ಲೆ- ನರ್ಸೀಪುರ ೨೫ ತುರಗಾನ್
ಶಾಸ್ತ್ರಿ, ದಂಗಳಂಗ ರಾಜ್ಯ- ಪಶ್ಚಿಮ ಬಂಗಾಳ
ದಾಲ ವಾಸ್ತ:- Shree. Ulka - LLP. ಕಂಪನಿ೧೮೩೩೩೩, ಪೆರ್ಮಿಷನ್
ಮಂಗಳೂರು ಅಲ್ಟಿಮಾ ದ.ಕ. ಜಿಲ್ಲೆ, Mob - 8637514473

ದಿನಾಂಕ:- 17/4/20

ನಾನು ಮೂಲತಃ ಪಶ್ಚಿಮ ಬಂಗಾಳ ರಾಜ್ಯದವನಾಗಿದ್ದು, ಸುಮಾರು
ವರ್ಷದಿಂದ ಮಂಗಳೂರಿನ ಪೆರ್ಮಿಷನ್‌ಯಲ್ಲಿದ್ದು Shree Ulka
ಕಂಪನಿಯಲ್ಲಿ ಮಳೆನೀರಿನ ಮೂಲನೀರಿನ ಕೆಲಸ ಮಾಡಿಕೊಂಡಿದ್ದೇನೆ. ಈ
ಹೆಚ್ಚಿನ ಕಾರ್ಯಕರರು ಪಶ್ಚಿಮ ಬಂಗಾಳ ರಾಜ್ಯದವರೇ ಆಗಿರುತ್ತಾರೆ. =
ಕಂಪನಿಯು ಮೀನು ಸಂಸ್ಕರಣಾ ಪ್ರಾಕಾರ ಆಗಿರುತ್ತದೆ. ಪಶ್ಚಿಮ ಬಂ
ಗಾಳಿನ ಕಾರ್ಯಕರರು ಕಂಪನಿಯ ಒಳಗಡೆ ಇರುವ ರೂಮ್‌ಗಳಲ್ಲಿ ವಾಸ್ತು
ನಾನು ಕೂಡಾ ಕಂಪನಿಯ ರೂಮ್‌ನಲ್ಲಿ ವಾಸ್ತುನಿಡಿದ್ದೇನೆ. ಈ ದಿನ ದಿನಾಂಕ 17
ರಂದು ಸಂಜೆ ಸುಮಾರು 6.10 ಗಂಟೆಗೆ ನಾನು ರೂಮಿನಿಂದ ಹೊರಗೆ
ಕಂಪನಿಯ ಹಿಂಬದಿಯಲ್ಲಿದ್ದು ತ್ರಾಜ್ಯ ಸಂಗ್ರಹ ಸ್ಥಳದಲ್ಲಿ ಜೋರು ಬ
ದಾಪುಟ್ಟಿದ್ದು ಕೇಳಿ ಒಂದು ಕೂಡಲೇ ನಾನು ಕಿಲ್ಲಿಗೆ ಹೋದಾಗ, ಕಂಪನಿ
ಯಿಂದ ಒಡಿ ಹೋದ ಮೂಲಕ ಇಸ್ಕಾಂ, ಸೆರಾಪೆಟ ಳಲ, ನಿಜಾಮದ
ಪ್ರಾಜ್ ಸಂಗ್ರಹ ತೊಟ್ಟಿಗೆ ಇಲ್ಲಯ್ಯುತ್ತಿದ್ದರು ನಾನು ಹತ್ತಿರ ಹೋದಾಗ,
ಹತ್ತಿರ ಪುಲ್ಲಕೆಸಲ್ಲ ಬನಾಯಿಪು ಎಂದು ಕೇಳಿದಾಗ ಸಮಿಲಲ್ಲ ಇಸ್ಕಾಂ
ಪ್ರಾಜ್ ಸಂಗ್ರಹ ತೊಟ್ಟಿಗೆಯಲ್ಲಿನ ಪ್ರಾಜ್ ತೆಗೆಯಲು ಹೋದಾಗ ಬದ್ಡಿರುಳು
ಸಮಿಲಲ್ಲ ಇಸ್ಕಾಂನನ್ನು ಮೇಲೆ ಎತ್ತಲು ಹೋದ ಪ್ರಯತ್ನ ಮಾಡಿ ಕೂಡಾ
ಬದ್ಡಿರುವುದಾಗಿ ತಿಳಿಸಿದ್ದನು. ಕಿಲ್ಲಿಗೆ ಕಿಲ್ಲಿಗೆ ಕಂಪನಿಯ ಹೆಚ್ಚಿನ
ಕಾರ್ಯಕರರು ಬಂದಿದ್ದು, ಹೊರಲ್ಲ ಕಿಲ್ಲಿನ ಳಲ ಮತ್ತು ಕರಿಯಲ್ಲ ಇ
ದ್ದೆಗಳಿಗೆ ತೊಟ್ಟಿಗೆ ಬದ್ಡಿವರನ್ನು ಮೇಲೆತ್ತಲು ಪ್ರಯತ್ನಿಸುತ್ತಿದ್ದು
ಕೂಡಲೇ ಸ್ಥಳಕ್ಕೆ Production Manager ಮೂರ ಗಾಡೆ, ಮತ್ತು Area
Manager. ಕೆಲವು ಇತರರು, ಮತ್ತು ಸುಪರಿವೈಸರ್ ಮೊದಲಾದವರ ನೆಪ್ಪು
ಬಂದಿದ್ದು. ತೊಟ್ಟಿಯಲ್ಲಿ ಬದ್ಡಿಡ ಸಮಿಲಲ್ಲ ಇಸ್ಕಾಂ,

ಒಮರ ಪಾರುಕ, ನಿಜಾಯಿತ್ತಿನ ಸಹಜ, ಖುರಾಬ್ಬು ಇಸ್ಲಾಂ, ಸಫ್ಫಾಹರ ಜಿಲ್ಲೆ
 ಇವರನ್ನು ಮೇಲೆತ್ತಿ ಕೂಡಲೇ ಕಿಂಬಲೆನ್ನಲ್ಲಿ A.T. ಆಸ್ಪತ್ರೆಗೆ ಕಳುಹಿಸಿ
 ಕೊಟ್ಟರು. ಈ ಸಮಯ ಘಟನೆಯಿಂದ ವ್ಯಾಜ್ ಆಪ್ತಿದ ಜ್ವರ ಜಲ
 ಕರಿಯಲ್ಲಿ, ದಪ್ಪುಲ ಮಲ್ಲರ ಇವರನು ಕೂಡಾ ಕಿಂಬಲೆನ್ನಲ್ಲಿ ಆಸ್ಪತ್ರೆಗೆ
 ಕಳುಹಿಸಿ ಕೊಟ್ಟರು. ನಂತರ ನಾನು ಕೂಡಾ ನನ್ನ ಸ್ವಂತರೊಂದಿಗೆ A.T. ಆಸ್ಪತ್ರೆ
 ಬಂದಾಗ ಈ ಘಟನೆಯಿಂದ ಸೆವಿಯಲ್ಲಿ ಇಸ್ಲಾಂ, ಒಮರ ಪಾರುಕ
 ಮತ್ತು ನಿಜಾಯಿತ್ತಿನ ಸಹಜ. ವ್ಯಾಜ್ ಪಟ್ಟಿಯವರಾಗಿ ದಾಗು ಖುರಾಬ್ಬು
 ಮತ್ತು ಸಫ್ಫಾಹರ ಜಿಲ್ಲೆ ಗಂಭೀರ ಸ್ವರೂಪದಲ್ಲಿ ಪ್ರಜ್ಞೆ ತಪ್ಪಿ ICU ನಲ್ಲಿ
 ಚಿಕಿತ್ಸೆಯಲ್ಲಿರುವುದಾಗಿ ದಾಗು ಜ್ವರ ಜಲ, ಕರಿಯಲ್ಲಿ, ದಪ್ಪುಲ ಮಲ್ಲರ
 ರವರು. ನಾನು ಸ್ವರೂಪದ ಪ್ರಜ್ಞೆ ತಪ್ಪಿ ವಾರ್ಡನ್‌ನಲ್ಲಿ ಚಿಕಿತ್ಸೆಯಲ್ಲಿ ಇದ
 ವೈದ್ಯರಿಂದ ತಿಳಿಯಿತು.

ಈ ಘಟನೆಗೆ Shree ULKA LLP ಕಂಪನಿಯ ಆ್ಯಕ್ಟಿವ್ ಸಂಗ್ರಹ
 ಕೊಟ್ಟಿಗೆ ಮುಂಜಾನೆ ತ್ರಯವಾಗಿ ಯಾವುದೇ ರೀತಿಯ ಘೋರ ಡ್ರೈವಿಂಗ್
 ದಾಗು ಇಲ್ಲ ಕೆಲಸ ಮಾಡುವ ಕಾರ್ಯರಂಗಿ ರಕ್ಷಣಾತ್ಮಕ ಒಪ್ಪಂದಕ್ಕಾಗಿ
 ಬಂದಿರಬಹುದು, ಇಲ್ಲ ಕೆಲಸ ಮಾಡಿದರೆ ಮರಣ ಒಂದಾಗುವ ಸಂಭವ
 ಇದೆ ಎಂದು ತಿಳಿದು ಕೂಡಾ ಕಂಪನಿಯ ಮಾಲಕರು, Production
 manager, Area Manager ಮತ್ತು ಸುಪರವೈಸರ ರವರುಗಳು ಯಾವ
 ತ್ರಯವನ್ನೂ ದಿಡ್ಡದಿಂದ ಈ ಘಟನೆ ಸಂಭವಿಸಿರುತ್ತದೆ, ಆದರಿಂದ ಈ
 ಘಟನೆ ಬಗ್ಗೆ ಸೂಕ್ತ ತ್ರಯ ಕೈಗೊಳ್ಳುವಂತೆ ಅನಂತರಿಸುತ್ತೇನೆ.

ನಾನು ಹಿಂದಿ ಬಾಪಿಯಲ್ಲಿ ದೈವದನು ಬಜಪ್ ಠಾಣೆ ಪೊಲೀಸರು
 ಸ್ವತಃ ಭಾಷೆಯಲ್ಲಿ ಭಾಷಾಂತರಿಸಿ ದೈವದನ್ನು ಕೇಳಿದೆ. ನಾನು ದೈವದಂತೆ
 ಸರಿಯದೆ.

HASANUR MONDAL

ಸಂಖ್ಯೆ 17/4/2022 ರಂದು 21:30 ಕ್ಕೆ
 ದಿನಾಂಕ 22:30 ಕ್ಕೆ ರವರ
 5/2/2022 ರಲ್ಲಿ 237, 238, 204 R/W 24 F.P.C
 ರಿಂದ ತಿಳಿಸಿ ದಿವಾನ್ ಕೆ.ಎಸ್.



A.J. Hospital & Research Centre

A unit of Laxmi Memorial Education Trust(R)

Kuntikana, Mangaluru - 575 004

Tel : +91 824 222 5533 / 222 9333 / 661 3333

Website : www.ajhospital.in

Mail : ajhospitalmangaluru@gmail.com



Discharge Summary

Name	: Mr.HAPJUL MALLIK	UHID	: MR542929
Age/Sex	: 17 Years / Male	IP No	: IP0000150461
Address	: Shree Ulka Lip,lp-48 A&B,Msez Permude Post,Mangalore,,Dakshina Kannada,Karnataka,Indla. - 574509	Adm.dt	: 17-04-2022 11:18 PM
Treating Consultant	: Dr. Casualty Medical Director	Dis.Dt & Time	: 19-04-2022
Ref Dr / Hospital	: -	Ward	: 5D

Consultant Name:

Dr Nithish Bhandary (General Medicine)

Final Diagnosis:

- ? TOXIC SUBSTANCE INHALATION

Allergies:

No known allergies

Emergency Admission: Yes

Date: 17/04/2022 Time:7:05pm MLC: Yes

Chief Complaints:

Patient presented with alleged history of drowning near MSEZ on 17/04/2022 at around 06:5pm due to ? biowaste gas at MRPL in the sludge tank. Admitted for further treatment.

General Examination/Vital Signs on Admission:

Temperature: 98.6 degree F
Pulse Rate: 101/min
Respiratory Rate: 22/min
Blood Pressure: 120/70mmHg

Systemic Examination:

CVS: S1, S2 +, no murmur
RS: NVBS +, no added sounds
PA: Soft, non tender
CNS: Conscious, oriented

Course in Hospital:

Patient presented with alleged history of drowning near MSEZ on 17/04/2022 at around 06:5pm due to ? biowaste gas at MRPL in the sludge tank. Admitted for further treatment. Relevant investigations done. Diagnosed as ? toxic substance inhalation. Treated conservatively and now being discharged with stable condition.

Medication during Hospitalization:

Tab Sompraz (B/F) 40mg 1-0-0


ಕಾರ್ಯನಿರ್ವಹಣಾಧಿಕಾರಿ
ವಿಭಾಗ-1, ಮಂಗಳೂರು

100

Condition on Discharge from Hospital:

Stable

Follow-up Appointment:

Review SOS in AJ HRC OPD.

Advice on Discharge:

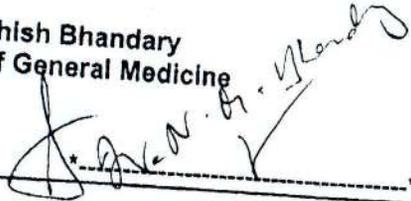
Nutritional Advise:

- Normal diet

Obtain Urgent Care in case of:

Weakness, giddiness

Name of the Doctor : Dr Nithish Bhandary
Department : Dept of General Medicine
Doctor's Sign :



Prepared By ANEESHA TEENA
Department Discharge Summary Unit
Date & Time 19/04/2022 @ 11:35am

Instructions :

In Case of Emergency, Call Casualty Medical Officer at : 0824 - 2225533 or +91 7676987172 and for Ambulance Services, call - 0824 2225555 or +91 7676987171

If you have not collected biopsy report collect it within one week in person from Lab/OPD or consult your doctor.

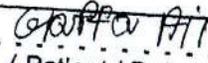
In Case of OPD Consultation or Diagnostic Appointment Please Call Mob No : 7846802333 at least 3 days in advance between 2:00 PM to 5:00 PM.

Please bring the copy of discharge summary whenever you visit the hospital on follow up.

For AJ Home Health Services (Case of Post op services, Geriatric Services)
Contact: +917795473777 (09:00AM- 05:00PM)

For Health Check up/Hospital cards Contact: 08246613165

Thank You,
A.J. Hospital and Research Center
Mangalore


(Patient / Relative Signature With Name)

I have understood the instructions given about the medication dosage and post-discharge care.


ಕಾರ್ಖಾನೆಗಳ ಉಪ ನಿರ್ದೇಶಕರು
ವಿಭಾಗ-1, ಮಂಗಳೂರು



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Tel : +91 824 222 5533 / 222 9333 / 661 3333

Website : www.ajhospital.in

Mail : ajhospitalmangaluru@gmail.com



Discharge Summary

Name	: Mr.AZAN ALI	UHID	: MR542932
Age/Sex	: 24 Years / Male	IP No	: IP0000150460
Address	: Shree Ulka Llp,lp-48 A&B,Msez Permude Post Mangalore,,Dakshina Kannada,Karnataka,India. - 574509	Adm.dt	: 17-04-2022 11:15 PM
Treating Consultant	: Dr. Casualty Medical Director	Dis.Dt & Time	: 19-04-2022
Ref Dr / Hospital	: -	Ward	: 5D

Consultant Name:

Dr Nithish Bhandary (General Medicine)

Final Diagnosis:

- ? TOXIC SUBSTANCE INHALATION

Allergies:

No known allergies

Emergency Admission: Yes

Date:17/04/2022 Time: 8:07PM MLC: Yes

Chief Complaints:

Patient presented with alleged history of drowning near MSEZ on 17/04/2022 at around 06:5pm due to ? biowaste gas at MRPL in the sludge tank. Admitted for further treatment.

General Examination/Vital Signs on Admission:

Temperature: 98.6 degree F

Pulse Rate: 70/min

Respiratory Rate: 20/min

Blood Pressure: 100/60mmHg

Systemic Examination:

CVS: S1, S2 +, no murmur

RS: NVBS +, no added sounds

PA: Soft, non tender

CNS: Conscious, oriented

Local Examination:

- Red eye +

- Bio waste all over body

Course in Hospital:

Patient presented with alleged history of drowning near MSEZ on 17/04/2022 at around 06:5pm due to ? biowaste gas at MRPL in the sludge tank. Admitted for further treatment. Relevant investigations done. Diagnosed as ? toxic substance inhalation. Treated conservatively and now

being discharged with stable condition.

Medication during Hospitalization:

Tab Sompraz 40mg 1-0-1 (B/F)

Condition on Discharge from Hospital:

Stable

Follow-up Appointment:

Review SOS in AJ HRC OPD.

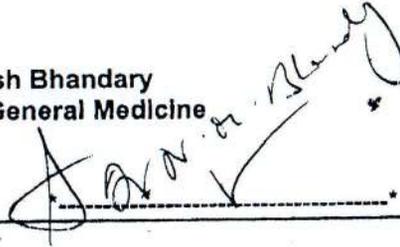
Advice on Discharge:

Nutritional Advise:
- Normal diet

Obtain Urgent Care in case of:

Weakness, giddiness

Name of the Doctor :Dr Nithish Bhandary
Department :Dept of General Medicine
Doctor's Sign :



Prepared By ANEESHA TEENA
Department Discharge Summary Unit
Date & Time 19/04/2022 @ 11:00pm

Instructions :

In Case of Emergency, Call Casualty Medical Officer at : 0824 - 2225533 or +91 7676987172 and for Ambulance Services, call – 0824 2225555 or +91 7676987171

If you have not collected biopsy report collect it within one week in person from Lab/OPD or consult your doctor.

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For Health Check up/Hospital cards Contact: 08246613165

Thank You,
A.J. Hospital and Research Center
Mangalore

.....
(Patient / Relative Signature With Name)

I have understood the instructions given about the medication dosage and post-discharge care.

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ಕಾರ್ಖಾನೆಗಳ ಉಪ ನಿರ್ದೇಶಕರು
ವಿಭಾಗ-1, ಮಂಗಳೂರು



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Tel : +91 824 222 5533 / 222 9333 / 661 3333

Website : www.ajhospital.in

Mail : ajhospitalmangaluru@gmail.com



Discharge Summary

Name	: Mr.MD KARIBULLA	UHID	: MR542931
Age/Sex	: 25 Years / Male	IP No	: IP0000150462
Address	: Shree Ulka Llp,lp-48 A&B,Msez Permude Post Mangalore,,Dakshina Kannada,Karnataka,India. - 574509	Adm.dt	: 17-04-2022 11:21 PM
Treating Consultant	: Dr. Casualty Medical Director	Dis.Dt & Time	: 19-04-2022
Ref Dr / Hospital	: -	Ward	: 5D

Consultant Name:

Dr Nithish Bhandary (General Medicine)

Final Diagnosis:

- ? TOXIC SUBSTANCE INHALATION

Allergies:

No known allergies

Emergency Admission: Yes

Date: 17/04/2022 Time:7:50pm MLC: Yes

Chief Complaints:

Patient presented with alleged history of drowning near MSEZ on 17/04/2022 at around 06:5pm due to ? biowaste gas at MRPL in the sludge tank. Complaints of giddiness. Admitted for further treatment.

General Examination/Vital Signs on Admission:

Temperature: 98.6 degree F
Pulse Rate: 81/min
Respiratory Rate: 24/min
Blood Pressure: 120/80mmHg

Systemic Examination:

CVS: S1, S2 +, no murmur
RS: NVBS +, no added sounds
PA: Soft, non tender
CNS: Conscious, oriented

Course in Hospital:

Patient presented with alleged history of drowning near MSEZ on 17/04/2022 at around 06:5pm due to ? biowaste gas at MRPL in the sludge tank. Complaints of giddiness. Admitted for further treatment. Relevant investigations done. Diagnosed as ? toxic substance inhalation. Treated conservatively and now being discharged with stable condition.

Medication during Hospitalization:

(Signature)

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154

Tab Sompraz (B/F) 40mg 1-0-0

Condition on Discharge from Hospital:

Stable

Follow-up Appointment:

Review SOS in AJ HRC OPD.

Advice on Discharge:

Nutritional Advise:
- Low fat diet ,

Obtain Urgent Care in case of:

Weakness, giddiness

Name of the Doctor :Dr Nithish Bhandary
Department :Dept of General Medicine
Doctor's Sign :

Prepared By ANEESHA TEENA
Department Discharge Summary Unit
Date & Time 19/04/2022 @ 11:25am

Instructions :
In Case of Emergency, Call Casualty Medical Officer at : 0824 - 2225533 or +91 7676987172 and for Ambulance Services, call – 0824 2225555 or +91 7676987171
If you have not collected biopsy report collect it within one week in person from Lab/OPD or consult your doctor.
In Case of OPD Consultation or Diagnostic Appointment Please Call Mob No : 7846802333 at least 3 days in advance between 2:00 PM to 5:00 PM.
Please bring the copy of discharge summary whenever you visit the hospital on follow up.
For AJ Home Health Services (Case of Post op services, Geriatric Services)
Contact: +917795473777 (09:00AM- 05:00PM)
For Health Check up/Hospital cards Contact: 08246613165

Thank You,
A.J. Hospital and Research Center
Mangalore

(Patient / Relative Signature With Name)

I have understood the instructions given about the medication dosage and post-discharge care.

ಕಾರ್ಖಾನೆಗಲ ಉಪ ನಿರ್ದೇಶಕರು
ವಿಭಾಗ-1, ಮಂಗಳೂರು

Office of the District Fire Officer
Karnataka Fire & Emergency Services
Kadri Fire Station, Kuntikana,
Barebailu, Mangaluru-575 004.

Dated: 13-06-2022

No. 195/DFO/KADRI/MNG/2022

To

Deputy Commissioner and
District Magistrate,
Dakshina Kannada District.
Mangaluru- 575001.

Respected Sir,

Sub: Fire Audit report of M/s. Shree Ulka LLP, SEZ Mangaluru..

Ref: Proceeding of the meeting of the Joint Committee along with other officials and in the matter of NGT OA No. 285/2022 pertaining to " 05 laborer's from Bengal die in Mangaluru fish plant- M/s. Ulka LLP., a fish processing unit in MSEZ" on 08.06.2022 at 12.00 PM, NIC Hall, Zilla Panchayath Office, Mangalore, D.K District.

>>>><<<<

With reference to the subject cited above we here with submitting Fire Audit Report of M/s. Ulka LLP., a fish processing unit in MSEZ in regard of incident happened on 17-04-2022 at around 06:30 evening in which 05 workers have died and 03 workers were unconscious due to toxic gas while cleaning Effluent Collection Tank at ETP area of M/s, Shree Ulka LLP, a fish processing unit in Mangalore Economic Zone. **About this untoward Incident M/s, Shree Ulka LLP authorities has not intimated to Mangalore city Fire and Emergency Department.** So on next day Dated: 18-04-2022 as per DDMA telephone message , in presence of Additional Deputy Commissioner, Mangalore and along with other department officials visited the M/s. Shree Ulka LLP, a fish processing unit & incident spot and carried out Joint Inspection as a primary report (attached).

As per the reference above and instructions from DC sir Mangalore, Myself District Fire Officer, Kadri Fire station – Mangalore carried out Fire Audit on 10-06-2022 in presence of owner of M/s, Shree Ulka LLP, a fish processing unit. As per the inspection observation , the procedures have not followed by the respective unit in respect of Fire Prevention and Fire safety measures to be adopt in the premises and we came to know that they were not obtained any NOC or fire safety recommendation from fire department. As per the National Building Code-2016 M/s. Shree Ulka LLP, a fish processing and manufacture of Fish Building (As per the KIADB approval drawing) comes under Moderate Hazard they has to obtain NOC/CC from the Fire Department. But M/s, Shree Ulka LLP, a fish processing unit has not approached to the department for taking NOC/FSR/CC. As per reason M/s, Shree Ulka LLP, a fish processing unit should take Fire Safety Certificate (FSR) as on mandatory.

Fire Audit Report of M/s. Shree Ulka LLP, Fish Processing & Manufacture of Fish Building,
MSEZ Mangaluru.

Date of Inspection :10-06-2022

01	Name and Address of the premises.	:	M/s. Shree Ulka LLP. Plot No: IP-48 (Part B), Mangalore Special Economic Zone Limited,
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			Permude Village, Mangaluru Taluk, D.K District – 575 011.
02	Name & Address of Premises owner		Sri. Raju Gorakha M/s. Shree Ulka LLP. Plot No: IP-48 (Part B), Mangalore Special Economic Zone Limited, Permude Village, Mangaluru Taluk, D.K District – 575 011.
03	Site area	:	21,002.89 Sq, mtrs (5.19 Acres)
04	Total Built-up area of Compost Plant	:	15,194.69Sq, mtrs
05	Surrounding properties:-		
		East	: 09.00 mtrs wide MSEZL Corridor road.
		West	: Vacant land
		North	: Partly UTPI & partly Vacant land
		South	: Vacant land
06	Accessibility to the premises		09.00 mtrs wide MSEZL Corridor road, located on the eastern side. The road is hardened to carry the weight of 45,000 kgs.
07	No. of entrances		02 entrances, one of 13.50 mtrs and another of 11.00 mtrs. width from 09.00mtrs wide MSEZL Corridor road, located on the eastern side.
08	Floor wise details		Ground floor- Freezer, Packing area, Processing area, Installation of machinery, Finished product, cold storage change room, 02 IQF Boys change rooms, Pre Process girls room, Chemical room, 03 Pre Process boys room and Loading deck. 1 st floor- 04 processing rooms, electrical room and machine room. 2 nd floor- offices.
09	Diesel generators.		02 Diesel generators, one of 600 KVA & another of 400 KVA capacity
10	Fire extinguisher		08 Nos. ABC fire extinguishers, each of 6kgs capacity
11	Overhead tank and Underground tank	:	RCC Overhead tank of 3,00,000 liters capacity and Underground tank of 10,00,000litres capacity.

12	Lifts	:	02 lifts, one passengers lift & another goods lift.
13	Lighting arrangement	:	07 Nos. tower lights provided
14	ETP area	:	01 Effluent Collection tank which having 2 partitions, each of 4.00mtrs width, 8.00 mtrs. length and 05.50 depth.
15	Security room	:	Located near the entrance gate.
16	Emergency contact numbers	:	Not Displayed.

As per the National Building Code-2016, under the building category of industrial sector, This M/s. Shree Ulka LLP. Fish Processing & Manufacture of Fish Building comes under category Moderate Hazard. So it is recommended to obtain Fire Safety Recommendation and Compliance Certificate from Karnataka Fire & emergency services to the existing above Fish Processing & Manufacture of Fish building.

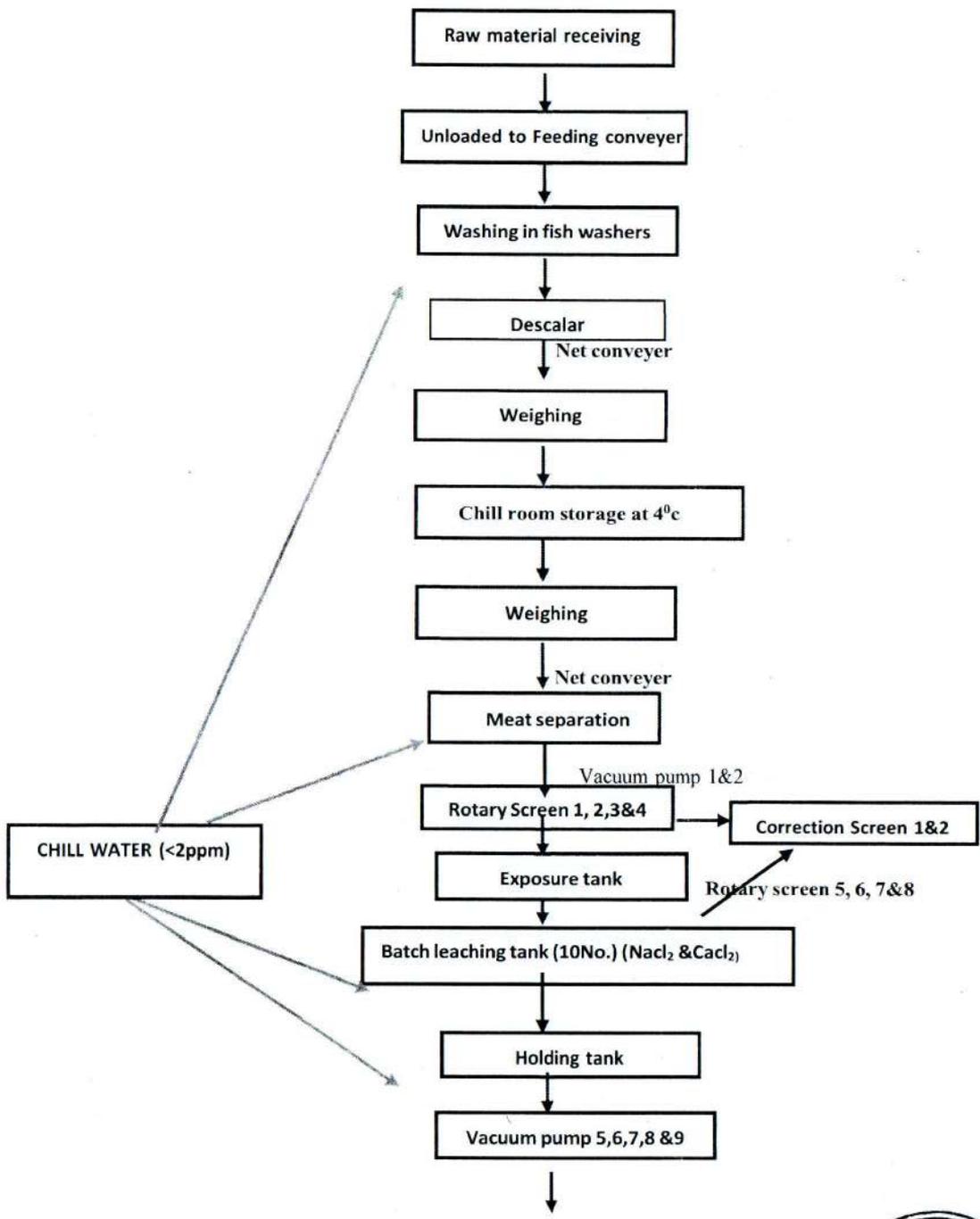
Note: This Audit report shall not be considered as NOC/Advice from Karnataka State Fire & Emergency Services Department and also for any affiliations.


 District Fire Officer
 Karnataka Fire & Emergency Services
 Kadri Fire Station, Mangaluru
 13/06/22

Copy to Chief Fire officer, Mangaluru Zone, Mangaluru.

✓ Copy to DD Factoring of Sitere, Mangaluru.

FLOW CHART FOR SURUMI





PROCESS DESCRIPTION

Raw material receiving:

The raw material is purchased from the company approved suppliers from whom supplier guarantee certificate has been obtained with respect to non-addition of preservatives and hygienic handling of product. Fresh fishes purchased from suppliers of different landing centers are carried to the factory in clean insulated vehicle. Immediately after the arrival, the raw material is examined by Raw Material Receiving Supervisor for organoleptic quality and temperature of the material

DESCALAR

- Descalar is a device, which removes scales of fish mechanically and also helps in washing fish.
- During this process chilled water (around 10 + or - 1⁰C) is used to maintain low fish temperature. This also helps in washing the raw material to remove dirt and other foreign particles.

BELT CONVEYOR Belt conveyer conveys the material from descalar to fish washer.

FISH WASHER

- Fish washer helps in washing of the raw materials to remove dirt and other foreign particles.
- During this process chilled water is used to maintain low fish temperature

WEIGHING & RECEIVING

- Raw material is weighed in automatic weightment machines.

CHILLED ROOM STORAGE (OPTIONAL)

- Storage of fish is to be avoided unless it is really required i.e. only when large quantity of rawmaterial or very small quantity is available which cannot be processed immediately.
- To avoid bacterial contamination, chilled room is cleaned daily with chlorine water at 100 ppm.
- Good icing is done to keep up the freshness.
- Chilled room temperature is maintained 3-5 ⁰C to prevent loss of freshness. Fluctuation intemperature of chilled room is avoided as it will deteriorate meat quality.



MEAT SEPERATOR

- Meat separator is a machine where fish are pressed in between a rotating perforated steel drum and a rubber belt which run in a opposite direction while fish are squeezed between the drum and the belt, meat falls into the drum through perforations
- Bones and skins get scrapped out from the surface of the drum with specially designed knife and get disposed off
- Meat falling from the drum is transported to exposure tanks through a conduit pipe with the help of chilled water.

EXPOSURE TANKS:

- Leaching or washing in water removes water-soluble proteins and fat thereby concentrating saltsoluble myofibrillar proteins. It is these myofibrillar proteins, which provides gel strength in Surimi product when heated in the presence of salt. Leaching is twice.

Leaching also removes:

- Casual components of protein denaturation during frozen storage like enzymes, inorganic salts,trimethylamineoxide.
- Fat, blood and muscle pigments in the fish meat improving the meat color.
- Decomposed substances in the fish meat and thereby fishy odour.
- Fish meat and chilled water are put in leaching tank at ratio of 1:4, agitated in the tanks for about a minute and then allowed to settle down when all unwanted things such as blood, fat, skin particles etc. comes in supernatant residue which are removed by scooping. (The exact leaching time and agitation time varies according to variety of fish and freshness).
- This meat is sent to vacuum pump through rotary screen.
- In rotary screen meat gets filtered and excess water is removed.

VACCUM PUMP

- This pumps the meat from one stage to another.

ROTARY SCREENS

- It removes excess water from the meat before the meat goes for second stage of washing

CORRECTION SCREENS

- It recovers the small meat particles which escape from the rotary screen and screw press.



BATCH LEACHING TANKS

- At Batch leaching the same procedure is again repeated to remove blood, fats and soluble proteins except that NaCl and CaCl₂ are added after rejecting the supernatant liquid and just before sending meat to holding tank.
- Effect of salt: Water holding capacity of muscle is greatly influenced by ionic strength of medium. The ionic strength of muscle is about 0.2 and decreases with removal of water-soluble salts from the meat during leaching process. Under these conditions meat tend to hydrate and swell. Such meat is difficult to dewater. The ionic strength of meat should be adjusted by adding NaCl, 0.1 to 0.3 % by the weight of meat slurry.
- All the meat from holding tank is carried to the refiner by vacuum pump through rotary screen.

REFINER

After leaching the color of the meat improves but would still contains impurities like bones, skin particles and gut contents, which have to be removed

- The dewatered meat from the rotary screen falls into the refiner and due to the pressure from the rotary blades good meat is forced to pass through the perforation of refiner screen, while remaining impurities are rejected towards the end of the refiner
- At refiner contaminants score and color of the meat is controlled by adjusting refiner speed and by visual check
- The pure meat which comes out from the screen of the refiner then falls into the screw press.
- The impurities which are rejected from the refiner called refiner waste are collected and disposed of.

SCREW PRESS

- Since the gel strength of Surimi is inversely related to the moisture and is declared at certain moisture level of Surimi. Moisture control is critical in Surimi manufacturing.
- Moisture control is achieved by screw press, which makes the compression of the meat and removes water continuously by means of special rotating screws inside a perforated screen.
- The rejected water from the screw press would still have some meat particles and hence it is again re-circulated to the refiner through rotary screen.
- The moisture reduced meat which comes out from the screw press is weighed and transported to the high kneader for mixing of additives (cryoprotectants).



HIGH KNEADER

- To increase the shelf life of the product during frozen storage, additives like polyphosphate and sugar are added in meat which changes according to the variety of fishes.
- The meat temperature in the high kneader is kept low by chilled water circulation in the jacket of high kneader.
- Meat and cryoprotectant are mixed for fixed duration (5 min.) and then this meat (Surimi) is dropped into the Extruder.
- All the additives added in Surimi are checked for microbiological contamination and after the clearance by QC technologist only they are added in Surimi.

STUFFER

After mixing fish meat and cryoprotectants in the high kneader, the meat falls into the hopper of extruder.

- A 10.060 kg of Surimi slab is cut and packed in polybags, which are heat sealed. All the slabs are marked with species, date and serial number.
- For different species different color bags are used and for every lot of 1000 kg Surimi a representative sample of 1.10 kg is drawn for grade determination for that particular lot.
- These slabs are kept in tray and filled in trolley, finally they are loaded into plate freezer.

ADDITIVE MIXING

- Additives like Sugar, Sodium Tripolyphosphate, Trisodium pyrophosphates are added to the meat in high kneader in the ratio as mentioned below.
Sugar -5.8% STPP-0.1% or TSPP-0.1%

FREEZING

- The very important step to preserve the meat is through the process of rapid freezing of Surimi to low temperature and immediate transfer to the cold storage.
- The Surimi slabs are kept in contact plate freezer, which brings down core temperature of Surimi slabs to -18°C for within 2 hrs. Before unloading, the slabs are physically checked for good freezing.

X RAY METAL DETECTOR AND PACKING

- Completely frozen slabs are passed through the X rays metal

detector in order to confirm the absence of metal pieces.

- Metal contaminated slabs will be kept separate for further process and noted as non-conformity product
- Metal found will be recorded for further study (metal register)
- Cartons are stamped for the Lot no., Date of production, Species and Expiry date.
- Two slabs are packed in one carton and strapped.

GRADING

- 1.1Kg of Surimi sample is withdrawn as representative sample of each 1000 kg lot. The sample is grounded with 3% salt and sausages are made which are tested for gel strength, whiteness, & grades are declared based on specification given by buyer.

COLD STORAGE

- The finished product after packing is stored properly & separately.
- After declaration of grades, grades are stamped on the cartons and stored grade wise, with adequate markings and segregation
- The entire product is kept in such a way that there is one foot space between the store wall and the stack.
- The cartons are stored date wise, species wise, grade wise in lots in cold store.

SHIPMENT AND DISTRIBUTION/ DISPATCH:

- The container is checked by QAM for any leakage and dirt and then it is precooled.
 - The cartons are loaded in container as quickly as possible on first in first out basis preferably.
- QAM checks for proper temperature control in container.



Zonal Office:

Karnataka State Pollution Control Board

Parisara Bhavana, Block No. 23 & 24, 1st Floor,
4th Cross, Near ESI Hospital, Industrial Area,
Baikampady, Mangaluru - 575 011
Tel.: 0824-2408420
e-mail: seomangala@kspcb.gov.in

ವಿಭಾಗೀಯ ಕಛೇರಿ:

“ಪರಿಸರ ಭವನ”, ಬ್ಲಾಕ್ ನಂ. 23&24,
1ನೇ ಮಹಡಿ, 4ನೇ ಅಡ್ಡ ರಸ್ತೆ,
ಇ.ಎಸ್.ಐ. ಆಸ್ಪತ್ರೆ ಹತ್ತಿರ
ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ, ಬೈಕಂಪಾಡಿ,
ಮಂಗಳೂರು - 575 011

ಕರ್ನಾಟಕ ರಾಜ್ಯ
ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ



towards a cleaner Karnataka

DATE: 08/10/2021

NO. : PCB/SEO (MNG)/NPD/2021-22/ /98

// By RPAD//

NOTICE OF PROPOSED DIRECTIONS UNDER SECTION 33(A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974, READ WITH RULE 34 OF KARNATAKA STATE BOARD FOR THE PREVENTION AND CONTROL OF WATER POLLUTION (PROCEDURE FOR TRANSACTION OF BUSINESS) AND THE WATER (PREVENTION & CONTROL OF POLLUTION) RULES, 1976.

Sub: Non-compliance under the provisions of the Water (Prevention & Control of Pollution), Act 1974 by M/s. Shree Ulka LLP, Plot No. IP-48, Part A & B, Mangalore SEZ, Permude, Mangaluru Taluk, D.K. District.- reg.

- Ref:** 1. Combined Consent Order No:AW-310200 dated: 29.01.2019
2. RO-Mangaluru letter No. PCB/RO(MNG)/2021-22/ 848 dated 08.10.2021
3. Show Cause Notice No. KSPCB/MNG/EO/DEO/LO/2021-22/847/ dated 08/10/2021

M/s. Shree Ulka LLP, Plot No. IP-48, Part A & B, Mangalore SEZ, Permude, Mangaluru Taluk, D.K. District. is an existing Orange category industry obtained Consent for Operation (CFO) vide ref(1) for manufacture of carton box-1000.0 M.T/M, Frozen fish - 3000.0 M.T/M, Frozen fish waste-1500.0 M.T/M, Frozen surimi (fish meat) 3500.0 M.T/M, Ice 8000.0 M.T/M and Polythene bags for fish packing 500.0 M.T/M valid upto 30.09.2023.

Regional Office (R.O.) Mangaluru vide ref(2) has submitted letter stating that

- 1) Has received public complaint alleging pollution due to discharge of waste water/effluents to Bollaru storm water drain from industries located at MSEZ area contaminating the water leading various health hazardous for living beings and animals and also PDO, Permude addressed letter to RO Mangaluru regarding the discharge of effluent by the industry. MSEZL also issued notice the industry for discharging the effluent into the natural drain on 26/08/2021.
- 2) Industry was inspected by R.O. Mangaluru on 20/09/2021 along with officials of MSEZL, during inspection certain non-compliances were observed. Meanwhile RO Mangaluru again received telephonic complaint from Deputy Commissioner, Dakshina Kannada regarding discharge of effluents by industries in MSEZ. In view of the said complaint, the MSEZ area & storm water drain outlets were inspected on 06.10.2021 along with MSEZ officials, Permude Grama Panchayath



President, Secretary, PDO and Other members. During inspection following observations were made:

- There was a discharge of untreated **trade effluent from M/s. Shree UlkaLLP** to adjacent natural drain (nala), leading to ground and surface water contamination which may ultimately join the Nandini River.
- There was pool of stagnant water formed around downwards to the ETP area.
- Vehicle washing effluent is being routed directly through the channel to outside natural drain leading to contamination of surface and groundwater.
- Taken up the construction ETP work without obtaining mandatory Consent for Expansion from the Board
- .Not furnished logbook maintained for effluent generated and sent to CETP, MSEZ.
- Not applied and obtained authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- Dumped other wastes like metal scraps, etc., haphazardly in your industry premises.
- Not applied and obtained registration under the Plastic Waste Management Rules, 2016 for manufacturing Polythene bags for fish packing.

Further, RO Mangalore has issued show-cause notice vide No.847 dated:08.10.2021 vide ref(3). In view of above non-compliances R.O. Mangaluru has recommended to issue Notice of Proposed Directions (NPD) under the provisions of 33(A) of Water (Prevention and Pollution Control) Act, 1974

The above act of yours is in violation of the provisions of Sec 25 of Water (Prevention & Control of Pollution) Act, 1974 and attracts action as per section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974. Therefore, it is proposed to initiate action under Sec 33(A) of Water (Prevention and Control of Pollution) Act, 1974, read with Rule 34 of the Karnataka State Board for Prevention and Control of Water Pollution (Procedure for Transaction of Business) and the Water (Prevention and Control of Pollution) Rules 1976, which includes power to issue directions to close down your industry. This office is of the opinion that continued discharge of contaminated water will affect the health of public, livestock and aquatic life due to pollution of nearby water bodies and also there is likely hood of grave injury to the environment at large. In view of the above, Board intends to issue following orders:

ORDER OF PROPOSED DIRECTIONS

In the circumstances explained above and in exercise of the powers conferred under section 33(A) of Water(Prevention & Control of Pollution) Act, 1974 read with rule 34 of the Karnataka State Board for prevention and control of Water Pollution (Procedure for

Transaction of Business) and the Water (Prevention and Control of Pollution) Rules 1976 the Designated Officer, namely the **Senior Environmental Officer, Karnataka State Pollution Control Board, Zonal Office, Mangaluru-575011** intends to give the following proposed directions to;

1. **The Occupier, M/s. Shree Ulka LLP**, Plot No. IP-48, Part A & B, Mangalore SEZ, Permude, Mangaluru Taluk, D.K. District to close down the operation of the industry at the said premises forthwith and until further orders.
2. **The Managing Director, MESCOM, Near RTO, Pandeshwara, Mangalore. D.K. District** to issue necessary directions to the concerned Executive Engineer/Assistant Executive Engineer to stop/cut off power supply to the above said project forthwith and until further orders.
3. **Chief Executive Officer, Mangalore SEZ Limited**, Sy No.168/3A, Plot No. U-1; Administrative Building, Mangalore Special Economic Zone, Bajpe Village, Mangalore Taluk, Dakshina Kannada District to issue necessary directions to stop the water supply forthwith and until further Orders.
4. **The Deputy Commissioner, Mangalore, Dakshina Kannada District**, to seize the project site forthwith and until further orders.

If no objections are received within 15 days, actions as at (1) and/or (2) (3)(4) will be confirmed.

**FOR AND ON BEHALF OF
KARNATAKA STATE POLLUTION CONTROL BOARD
Sd/-
SENIOR ENVIRONMENTAL OFFICER,
KSPCB, MANGALURU.**

To:

**The Occupier,
M/s. Shree Ulka LLP,
Plot No. IP-48, Part A & B, Mangalore SEZ,
Permude, Mangaluru Taluk, D.K. District**

Copy Submitted to:

1. The Member Secretary, KSPCB, Bengaluru (Kind attention; CEO-2, section) for kind information.

Copy to:

1. The Regional Officer, KSPCB, Regional Office, Mangaluru- for information & necessary action.
2. Master file.
3. Case file


**SENIOR ENVIRONMENTAL OFFICER
KSPCB, MANGALURU.**



To,
Senior Environmental Officer,
Karnataka State Pollution Control Board,
Parisara Bhavana, Block No. 23 & 24, 1st Floor,
4th cross, Near ESI Hospital, Industrial Area,
Baikampady, Mangaluru ,575011

Date: 21 October 2021

Sub: In Response to your Notice of Proposed Directions Under Section 33(A) of the water (prevention and control of pollution) Act, 1974, Read with rule 34 of Karnataka State Board for the prevention and control of Water pollution (Procedure for transaction of Business) and the water (Prevention and Control of Pollution) Rules,1976.

Ref: Your letter no. PCB/SEO(MNG)/NPD/2021-22/98 dated 8.10.2021

Respected Sir,

We M/s Shree Ulka LLP has obtained CFO for manufacturing of carton box 1000 MT/M, Frozen Fish 3000MT/M, Frozen fish waste 1500 MT/M, Frozen Surimi 3500 MT/M and Ice 8000 MT/M valid upto 30.09.2023 cited vide ref (1) with terms and conditions.

We received your notice PCB/SEO(MNG)/NPD/2021-22/98 dated 8.10.2021 from the Kalavar B.O on 18.10.2021.

The detailed response to the observations made during the inspection on 20.09.2021 are as follows:

1. Yes, the industry was in operation at the time of inspection.
2. Yes, there was presence of discharge of contaminated water outside our industry. This was from the boundary wall next to the rain water harvesting tank. Due to heavy rainfall the tank got overflowed due to which some of the contaminated water may have flown outside the company. However we have taken corrective actions regarding this and closed down the outlet pipes of the boundary wall with cement concrete to avoid any kind of flow of contaminated water. Post your visit, we have also made special provisions for pumping rainwater to our ETP by fixing a pump which automatically pumps water after certain levels preventing overflow of tanks.
3. Yes, there was presence of stagnant water in our open adjacent plot. We pumped all of that water to our ETP collection tank and discharged to MSEZ CETP post treatment. After complete pumping of the water we levelled the plot filling with soil. Currently, we do not have any stagnant water in our adjacent plot now and eliminating flow from our premises to natural drains. Photographic evidence enclosed in Annexure 1.
4. Yes, the vehicle washing effluent that is routed to the outside area, that area being covered under our premises has arrangements of a collecting chambers. The chamber system is connected to our ETP collection tank by gravity and we ensured that our fish contaminated water is not flowing outside our premises. We have additional one acre land reserved for landscaping/ plantation area and beside that is where we have developed the chamber which collects the water and by gravity takes it to the ETP collection tank. We also have a washing schedule for that area and all this water collected in those chamber routing them to ETP collection tank. Photographic evidence enclosed in Annexure 2.
5. The civil tanks were existing in our premises from the initial stages of factory construction and we have not increased any production capacity. These tanks are used to collect waste effluent at time of MSEZ CETP breakdown. We have not increased our production capacity without your approval and we discharge all the effluent water to MSEZ CETP only. MSEZ is insisting us to improve the waste water quality and reduce COD levels as their plant gets disturbed and here we try to reduce the COD before discharging to MSEZ CETP

08-21
24
26/10/21

6. We sincerely apologise for not furnishing the logbook records at the time of inspection as the concerned person was on leave. We have kept the record of the effluent generated sent to MSEZ CETP in our office computer as we do not have proper office cabin at our ETP area and all the areas have high moisture so we avoid keeping hard copies of those records. So we maintain these record in our office in excel and copy attached for your reference.
7. In our fish processing we have generation of fish waste which we send it to Ullal area in a fish meal processing factory. We do not have any hazardous waste generation except from DG Set (spent oil and cotton waste generated during maintenance of DG Sets). We have not had electrical shutdown in our factory over 3 years due to which there was no usage of DG Sets. We will however apply under Hazardous and other waste (Management and transboundary movement) Rules, 2016 before conducting the maintenance for DG Set.
8. Yes there was dumping of metal scrap from the construction period and we have taken corrective actions and sold the scrap to remoulding factory.
9. We have not yet started manufacturing of plastics. We procure all the plastics required for packaging from domestic suppliers from past 3 years. We will remove this from our CFO.

We are currently not violating any pollution norms. As a food and export oriented company it will also have an impact on the Karnataka state exports, country's foreign exchange revenue and its goodwill in international market.

Furthermore, as this is our peak season we have 3000 MT frozen surimi and 1500 MT of frozen fish in our cold storage and we need to keep it at -20 degree if the power is cut it will get spoiled and we have taken financial assistance for the same. The valuation of the product is over 80 crores. We have implemented the necessary corrective actions and is in compliance with the pollution norms. We kindly request you to issue a concerned officer to verify and withdraw the proposed directions under Section 33(A) of the water (prevention and control of pollution) Act, 1974, Read with rule 34 of Karnataka State Board for the prevention and control of Water pollution (Procedure for transaction of Business) and the water (Prevention and Control of Pollution) Rules,1976.

Thanking you for your kind consideration.

Yours faithfully,



Managing Partner,
Shree Ulka LLP



Enclosure:

3. Annexure 1 and 2
4. Logbook Statement

CC To,

Office:

Environmental Officer,
Karnataka State Pollution Control Board,
Parisara Bhavana, Plot No, 10-"B",
Baikampady Industrial Area,
Mangalore – 575011,

ANNEXURE 1



BEFORE THE PUMPING OF STAGNANT WATER



PUMPING OF STAGNANT WATER INTO ETP COLLECTION TANK



AFTER COMPLETE PUMPING THE STAGNANT WATER TO ETP AND LEVELLING OF LAND FILLING SOIL



ANNEXURE 2



**CHAMBER SYSTEM BEHIND THE VEHICLE PARKING AREA FOR THE COLLECTION OF WASTE WATER EFFLUENT
CONNECTED TO ETP COLLECTION TANK**



CLEANING DONE AT THE VEHICLE PARKING AREA



Shree Ulka LLP

Quantity of effluent generated for the month of SEPT				
SL No	Date	Initial	Final	Qty
1	01-09-2021	157676	158166	490
2	02-09-2021	158136	158621	485
3	03-09-2021	158606	159102	496
4	04-09-2021	159056	159539	483
5	05-09-2021	159516	160008	492
6	06-09-2021	159946	160443	497
7	07-09-2021	160416	160916	500
8	08-09-2021	160896	161396	500
9	09-09-2021	161346	161834	488
10	10-09-2021	161786	162271	485
11	11-09-2021	162246	162727	481
12	12-09-2021	162716	163209	493
13	13-09-2021	163176	163671	495
14	14-09-2021	163626	164117	491
15	15-09-2021	164086	164585	499
16	16-09-2021	164536	165036	500
17	17-09-2021	164986	165486	500
18	18-09-2021	165426	165911	485
19	19-09-2021	165856	166356	500
20	20-09-2021	166306	166797	491
21	21-09-2021	166766	167264	498
22	22-09-2021	167236	167736	500
23	23-09-2021	167686	168185	499
24	24-09-2021	168146	168636	490
25	25-09-2021	168576	169069	493
26	26-09-2021	168996	169482	486
27	27-09-2021	169466	169954	488
28	28-09-2021	169926	170426	500
29	29-09-2021	170396	170893	497
30	30-09-2021	170846	171334	488
TOTAL				14790

VERIFIED AND CHECKED BY

[Handwritten Signature]



Government of Karnataka  **Department of Labour**

No.LO1/SEZ/Others-21/2022-23

Office of the Labour officer
DK Sub division 1, Mangalore
Sharbathkatte, Near women's ITI
Mangalore-575008
Email: loonemangalore@yahoo.in
Date: 25.07.2022

To,
Environmental Officer
KSPCB, RO
Mangaluru

Sir,

Sub: Providing details to Joint Committee in the matter of OA No, 285/2022-reg by Labour Department.

Ref:

1. The Hon'ble National Green Tribunal, Principal Bench. New Delhi Order dated 26.04.2022 in respect of OA No.285/2022
2. KSPCB OM. No. KSPCB/NEIA-OB/NGT-285/22-2023/815 dated: 07.05.2022
3. First meeting of the Joint Committee on 08.06.2022
4. Spot inspection by Joint Committee respect of OA No 285/2022
5. Proceedings of the inspection dated: 16.06.2022.

In response to the letter dated on 02-07-2022 by your department to provide details to joint committee in the case of Shree Ulka LLP incident the government of Karnataka Department of Labour on 18-04-20222 has submitted calculation under workmen compensation act 1923 for the deceased employees based on the "Employment in Fish Catching Fish Processing Fish Peeling Prawns/crab Processing and Exporting of Frog Legs" Notification No.KAE 81 LWA 2015 dated 04.08.2016 the relevant calculation and also the compensation provided to the deceased employees by the Shree Ulka LLP has been attached.

Office of the Deputy Labour Commissioner and Special officer for SEZ's in Karnataka has issued notices under various Labour acts and Shree Ulka LLP have seeked time if not done in stipulated amount of time necessary course of action will be taken by the special officer. The relevant notices gives by the special officer for SEZ's and also and responses provided by Shree Ulka LLP have been attached.

Kavuri-T
Labour Officer,
Sub Division 1, Mangalore
ಬ.ಕ. ಉಪ ವಿಭಾಗ-1, ಮಂಗಳೂರು

Copy Submitted to:

1. The Deputy Commissioner, Mangalore, Dakshina Kannada District for Kind information
2. Assistant Labour Commissioner, Mangalore Division, Mangalore, D.K
3. Deputy Labour Commissioner, Hassan Division, Hassan
4. Deputy Labour Commissioner & Special Officer for SEZ's, Bangalore.

REPORT OF THE INCIDENT AT SHREE ULKA LLP

Location of the Incident: ETP Section, Shree Ulka LLP, MSEZ, Mangalore
Date of Incident: 17-04-2022

It is submitted that deceased workers Mirajul Islam, Nijamuddin Sahaji, Sarafat Ali, Md Samiul Islam and injured workers Md. Karibulla, Azan Ali, and Hapjul Mallik were contract workers employed under contractor Late Omor Faruk, who was one of the deceased person of the accident. These workers were working under contractor Omor Faruk and were responsible for raw material (Chilled fish boxes) unloading, loading of the fish waste boxes in waste carrying vehicle and cleaning of their respective sections. The factory was not in operations at the time of accident. The instructions were given to contractor Omor Faruk for the cleaning of the waste fish loading area premises and collection tank. The premises cleaning is instructed to be done manually using wipers and Jet pumps whereas collection tanks are instructed to be cleaned through sludge pumps. The tank was located beside the waste fish loading dock.

They were asked to empty the tank through pumps and separate the solid waste with the help of the mechanical rotary screens. The solid waste is supposed to be collected in waste boxes and loaded in waste carrying trucks. They started to empty the tanks through sludge pumps and in order to escalate the pumping process the contractor instructed one of his worker, Md Samiul Islam to get down in the tank through the safety ladder and push further the sludge so that the work would get completed faster. He fainted while working and fell in the tank. Omor Faruk went for his rescue through the safety ladder placed the tanks however fainted himself and fell in the tank. For their rescue other workers went and in the struggles they in turn fainted and fell in tank. One of the contract worker with the help of safety belts rescues all of them and they were rushed the A.J. Hospital for immediate treatment.

As they were being admitted in hospital, Omor Faruk, Nijamuddin Sahaji and Md Samiul Islam were declared dead while Mirajul Islam and Sarafat Ali were shifted to MICU while Azan Ali, Md Karibulla and Hapjul Mallik were being treated for minor injuries. Later on 18th April midnight Mirajul Islam and Sarafat Ali were also declared dead.

We have paid 15,00,000 /-(Fifteen lakhs only) to the rightful kin of the each deceased workers on humanitarian grounds. We have also settled all their salary and all expenses incurred to send the dead bodies to their native and travel expenses of all their co-workers. Enclosing acknowledgements of the same.

They have also been enrolled under PF and proper steps are taken to get the benefits of compensation amount to the dependents of the deceased contract workers.

Company is regularly conduction safety training programs to its worker including the contract workers.

As per the Minimum Wages Act, 21-22 Schedule 34 (Employment in Fish Catching, Fish Processing, Fish Peeling, Prawns/Crab Processing and Exporting of Frog Legs)

SI.No	Fatality Names	Age	50 % of LDS (Last Drawn Salary)	Relevant Factors	Compensation Amount (50 % of LDS * Relevant Factors = Compensation)
1	Mohammed Samualla Islam	19	6975.8	225.22	₹ 15,71,089.68
2	Umar Farook	26	6975.8	215.28	₹ 15,01,750.22
3	Miraz Ul Islam	18	6975.8	226.38	₹ 15,79,181.60
4	Shrafath Ali	18	6975.8	226.38	₹ 15,79,181.60
5	Nizamuddin Sahazi	19	6975.8	225.22	₹ 15,71,089.68

4. Employment in Fish Catching, Fish Processing, Fish Peeling Prawns / Crab Processing and Exporting of Frog Legs

Notification No. KAE 81 LWA 2015 dated 04.08.2016
Published in Gazette dated: 06-08-2016
Minimum Wages With effect from 04-08-2016
Cost of Living Allowance to be paid over and above 6205 points
Cost of Living Index: 7973- 6205= 1768 points
Minimum wages and VDA from 01.04.2021 to 31.03.2022.

SCHEDULE

Sl. No	Class of Employment		Per Day	Minimum Rates of Wages Per Month
1	Project Officer, Plant In charge, Marketing Officer, Field Officer, Engineer.	Basic	525.00	13650.00
		VDA	81.60	2121.60
		Total	606.60	15771.60
2	Cold Storage Supervisor, Processing Supervisor, Production Supervisor and other Supervisors.	Basic	520.00	13520.00
		VDA	81.60	2121.60
		Total	601.60	15641.60
3	Chemist, Technician.cum.Supervisor, Operator, Machine Operator, Process Worker, Curing Operator, Grading, Heavy Duty Driver, Electrician, Carpenter, Mechanic, Boiler operator, Refrigerator Mechanic, Driver, Telephone Operator, Workers engaged in fishing with per seine net	Basic	490.00	12740.00
		V.D.A	81.60	2121.60
		Total	571.60	14861.60
4	Laboratory Assistant, Processing Assistant, Constructor of water blocks, Assistants engaged in prawns seedling production,	Basic	475.00	12350.00
		VDA	81.60	2121.60
		Total	556.60	14471.60
5	Ice dumper/dumper, unloaders from boats, transporters to markets, salesman, workers engaged in bringing motor boats into the water and bringing back to the land, deck loader, deck unloader, fish cutters, peeling and cleaners, ice breakers.	Basic	455.00	11830.00
		VDA	81.60	2121.60
		Total	536.60	13951.60

5	Ice dumper/dumper, unloaders from boats, transporters to markets, salesman, workers engaged in bringing motor boats into the water and bringing back to the land, deck loader, deck unloader, fish cutters, peeling and cleaners, ice breakers. Workers engaged in mixing ice and salt mixing to fish, fish drying, watchman, transportation of fish seedlings from place to place, manure fish feeders, fishing of prawns, (lakes, rivers and ponds fish), transporters, attender, vehicle cleaners, cleaners, mazdoors (working on land), scavenger	Basic	455.00	11830.00
		VDA	81.60	2121.60
		Total	536.60	13951.60
6	Workers engaged in production of prawns in salt water	Basic	450.00	
		VDA	81.60	
		Total	531.60	
7	Removal of weeds	Basic	375.00	
		VDA	81.60	
		Total	456.60	
8	Workers engaged in peeling and veining section			
A	Big size	Basic	450.00	
B	Small size	VDA	81.60	
C	Beheading	Total	531.60	
9	Frog Legs:			
A	Jumbo	Basic	450.00	
B	Big Size	VDA	81.60	
C	Medium Size	Total	531.60	
D	Small Size			

Office staff:			
		Per day	Per Month
1	Manager/Personnal Officer	Basic VDA Total	13520.00 2121.60 14285.60
2	Assistant Manager/ Assistant Personnal Manager	Basic VDA Total	12740.00 2121.60 14861.60
3	Accountant/ First Division Assistant/ Graduate Assistant/Cashier/ Stenographer/ Computer Operator/Store Keeper/Clerk	Basic VDA Total	10010.00 2121.60 12131.60
4	Typists/ Data Entry Operator	Basic VDA Total	9880.00 2121.60 12001.60
5	Office Boy/ Peon/ watchman/ Attender/ Sweeper	Basic VDA Total	9750.00 2121.60 11871.60

V.D.A : In addition to the basic wages, all Category of Employees in the State shall be paid V.D.A. at the rate of 4 Paise per point over and above 6205 points.



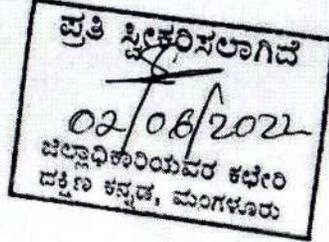
SHREE ULKA LLP

IP-48 A & B, MSEZ Mangalore Dakshin Kannad, Karnataka 574509
Mail ID: mail@shreeulka.com
Tel.: + 91-22-27410666/64531300

15 Lakhs each

Date: 02 June 2022

To
The Deputy Commissioner,
Dakshina Kannada District,
Mangalore



Sir,

Sub: Regarding the payment of compensation to rightful kin of the deceased who died on account of the accident occurred on 17/04/2022 at Shree Ulka LLP, MSEZL, Mangalore.

I would like to bring to your kind notice that as per the legal heir details of the deceased received from the honorable authority through mail, dc.mnglr@gmail.com and accordingly we have released compensation of Rs, 15,00,000 /- (Rupees Fifteen Lakhs Only) each for the legal heirs of the deceased under the provisions of the Employees Compensation Act of 2017 as a full and final settlement.

The compensation amount has been disbursed through RTGS from IDBI Bank on 02-06-2022 to the account details of the legal heirs of the deceased as directed by your kind office. The verified bank statement duly signed and stamped has been enclosed for your kind reference.

The particulars of the transactions are as follows:

Sr no.	Name	Address	Name of the Legal heir and relationship	Name of the bank	Account No	IFSC code	RTGS Transaction No. & Sender Bank	Transaction date
1	Samiul Islam	S/o Md Samiul, Fazilpur, North 24 Parganas, West Bengal- 743423	Mother - Razia Bibi	UCO Bank	11193 21091 761	UCBA0 00111 9	007119809 631 & IDBI Bank	02-06-2022
2	Omer Farooq	S/o Saef Ali, Mashya Para, Fazilpur, North 24 Parganas, West Bengal, 743423	Wife- Raima Khatun	State Bank of India	39708 71464 0	SBIN0 01137 1	007119812 391 & IDBI Bank	02-06-2022

1/2





SHREE ULKA LLP

IP-48 A & B, MSEZ Mangalore Dakshin Kannad, Karnataka 574509

Mail ID: mail@shreeulka.com

Tel.: + 91-22-27410666/64531300

3	Nijamuddin Shahaji	S/o Bablu Sahaji, Chandpur, Deganga, North 24 Parganas, West Bengal - 743423	Mother - Tanuja Bibi	Punjab National Bank	288100100200558	PUNBO 288100	007119811291 & IDBI Bank	02-06-2022
4	Sarafat Ali	S/o, Ajar Ali, Dogaccha, Belighata Bridge, North 24 Parganas, West Bengal - 743423	Mother - Sahara Begum	Punjab National Bank	0141010712842	PUNBO 014120	007119808331 & IDBI Bank	02-06-2022
5	Mirajul Islam	S/o, Mahiuddin Mondal, Dogacchia, Belighata Bridge, North 24 Parganas, West Bengal - 743423	Mother - Monoyara Bibi	Punjab National Bank	0141010216232	PUNBO 014120	007119803211 & IDBI Bank	02-06-2022

Yours Faithfully,

Managing Partner,
Shree Ulka LLP



Enclosure: Verified Bank Statement duly signed and stamped.

To, 1) The District Magistrate & District Collector, North 24 Parganas
39, Katgola, Banamalipur, Barasat, North 24 Parganas West Bengal, Pin, 700124

2) The Deputy Director, Factory and Boilers, Division 1, Mangalore
"Venkatesh Complex" 1st Floor, Near Infosys, Kottara, Mangalore - 575006

Ac. ID	0347102000009782	CCY/SOL ID	INR/047
Ac. Name	SHREE ULKA LLP	Balance	2,49,893.71 Cr
General Ledger Subhead	10200	Closing Balance	2,49,893.71 Cr
Opening Balance	2,49,893.71 Cr	Funds in Clearing	0.00 Cr
Floot Balance	0.00 Cr	Effective Available Amt.	2,49,893.71 Cr
Available Amt.	2,49,893.71 Cr	Ac. Opening Date	08-12-2017
Customer Status	GEN GENERAL	Ac. Status Date	13-12-2017
Ac. Status	A Active	City	RAJGAD
Purge Date	07-12-2017	Country	IN INDIA
Address	GOLD CREST FLAT NO 1501 NAVDA PHASE 2 TAL PANVEL	Phone Type	COMMPH2
City	RAJGAD	Phone No.	+917506519582
State	MH	Email ID	COMMEML
Postal Code	400614	Email ID Type	MAIL@SHREEULKA.COM
Telax No.			

General Ledger Date	Value Date	Instrument No.	Withdrawal Amt.	Deposit Amt.	Balance	Narrative
02-08-2022	02-08-2022		15,00,000.00 Dr		2,49,893.71 Cr	IPAVINST/RTGS/007119812391/39708714640/RAIMA KHAT
02-06-2022	02-06-2022		15,00,000.00 Dr		17,49,893.71 Cr	IPAVINST/RTGS/007119811291/2881000100209559/TANUJ
02-06-2022	02-06-2022		15,00,000.00 Dr		32,49,893.71 Cr	IPAVINST/RTGS/007119808331/11193210017614/RIZIA B
02-06-2022	02-06-2022		15,00,000.00 Dr		47,49,893.71 Cr	IPAVINST/RTGS/007119808331/0141010712842/SAHARA B
02-06-2022	02-06-2022		15,00,000.00 Dr		62,49,893.71 Cr	IPAVINST/RTGS/007119808211/0141010216232/MONOVARA
02-06-2022	02-06-2022			75,00,000.00 Cr	77,49,893.71 Cr	SCBLR12022060200802164 SHREE ULKA LLP



22, 10:50 AM

Gmail - Production of Records Under Various Labour Enactments

DLC & Special Officer for SEZs in Karnataka <laboursezkar@gmail.com>

 mail

Production of Records Under Various Labour Enactments

4 May 2022 at 11:09

docs@shreeulka.com <docs@shreeulka.com>
To: "DLC & Special Officer for SEZs in Karnataka" <laboursezkar@gmail.com>, "mail@shreeulka.com" <mail@shreeulka.com>
Cc: "Jalindarrohakale@ulkaseefoods.in" <jalindarrohakale@ulkaseefoods.in>, "rajurohakale@ulkaseefoods.in" <rajurohakale@ulkaseefoods.in>, "hrd@shreeulka.com" <hrd@shreeulka.com>

Good morning Sir,

With reference to your upended notices i.e. PBA, CLA and ISMW,
Please find the attached responses for your kind reference. We request you to kindly allow us minimum 30 days time to furnish the required records!

At your disposal for any further information.

Kind Regards,
Priya REVANKAR
Shree Ulka LLP
[Redacted text hidden]

km
07/05/22



SHREE ULKA LLP

IP-48 A & B, MSEZ Mangalore Dakshin Kannad, Karnataka 574509

Mail ID: mail@shreeulka.com

Tel.: + 91-22-27410666/64531300

Date: 02/05/2022

To,

Mr Johson. K. G. K.L.S
Deputy Labour Commissioner &
Special Officer for SEZs in Kamataka

Sub:- Regarding Submission of Records under Bonus Act, 1965

Respected Sir,

With reference to above Subject we have received Notice No.DLC&SO/SEZ/PBA/Records/2022-23 dated 25.04.2022, through email herewith demanded for the submission of Records and returns under the provision of Bonus Act,1965.

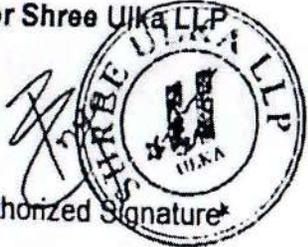
Our Newly Manufacturing Unit was commencement of production from 25th August 2019 with minimum staff and worker. Due to the Covide-19 situation and lockdown internal market was going slow down. Therefor from last three years i.e. 2019 we even not reached Break-Even and making losses for continuously three years.We regret to inform you that we have not maintain such records as demanded, as we are covered under special provision with respect to certain establishment under section 16 sub close (1) ,(1A) (1B) & (1C) the payment of Bonus act 1965. If require any documents and records we will submit the same.

Kindly do not initiate legal action and grant as one month time limit to maintain all the records and register for further submission.

Thanking you,

Your Sincerely,

For Shree Ulka LLP


Authorized Signature



SHREE ULKA LLP

IP-48 A & B, MSEZ Mangalore Dakshin Kannad, Karnataka 574509
 Mail ID: mail@shreeulka.com
 Tel.: + 91-22-27410866/84531300

Date: 02/05/2022

To,
 Mr Johson K. G. K.L.S
 Deputy Labour Commissioner &
 Special Officer for SEZs in Karnataka

Sub - Regarding your notice about production of Records Under the Contract Labour
 [Regulation and Abolition] Act, 1970, Karnataka Rules, 1974.

Respected Sir,

With reference to above Subject we have received Notice No.
 DLC&SO/SEZ/CLA/Records/2022-23 dated 25.04.2022, through email herewith demanded
 to produce register and documents under the provision of Contract labour (regulation and
 abolition) Act, 1970, Karnataka Rules, 1974.

Sir, we have obtained a Certificate of Registration under the provision of the Contract
 Labour (Regulation and Abolition) Act, 1970, Karnataka Rules, 1974 from the Karnataka
 State Government, enclosed herewith a copy of the Certificate of Register under CLA for
 your reference.

We have obtained RC under CLA from the local labour department and same received after
 eleven month from the date of application. Meanwhile, our production activities were
 stopped due to the Covide 19 & lockdown situation. Also, the contractor was denied to
 supply contract workers without labour license.

We will surrender our Certificate of Registration under Contract Labour Act to local labour
 department Mangalore as soon as possible and we will apply for new Certificate of Register
 at SEZ labour department, Bangalore.

Kindly do not initiate legal action and grant as one month time limit to maintain all the
 records and register as demanded by you, for further submission.

Thanking you,

Your Sincerely,

For Shree Ulka LLP

Partner/Authorized Signature

Encl: - 1. Photocopy of RC issued by Asst Labour Commissioner, Mangalore



Contractors Details :

S.No	Name of the Contract	Address of the Contract	Nature of Contract work	Maximum number of Contract Workers	Estimated date of commencement	Estimated date of termination
1	MARIYA FOOD PACKERS	A-204, Neel Orchid Chs, Near St. Josheph High School CBSE, Sector 10, Khanda Colony New Panvel Dist.- Raigad 410206.	Packing and materials Handling Fishery Product	55	01/03/2020	31/12/2021
2	R ENTERPRISES	Gold Crest, 1302, 13rd Floor, Plot No. 05, Near Navde Railway Station, Panvel Raigad 410208	Handling Seafoods Materials and Products	41	01/03/2020	31/12/2021
3	EAGLE EYE MANPOWER SOLUTIONS	Emporium Complex, 3rd Floor, Old Pumpwell Road, kankanady Mangalore	Security Services	6	01/01/2021	31/12/2021
4	KRIPA REFRIGERATION	A-103, Shubha Jyoti, Plot no. 23, Phase 02, Navde 410206	Machine Room Maintenance	8	01/01/2021	31/12/2021

Assistant Labour Commissioner
Mangalore Division, Mangaluru



SHREE ULKA LLP
 IP-48 A & B, MSEZ Mangalore Dakshin Kannad, Karnataka 574509
 Mail ID: mail@shreeulka.com
 Tel.: + 91-22-27410666/64531300

Date 02/05/2022

To,
 Mr. Johson. K. G. K.L.S
 Deputy Labour Commissioner &
 Special Officer for SEZs in Karnataka

Sub: Regarding your notice about production of Records Under the Inter State Migrant
 Workman (Regulation Of Employment And Conditions of Services) Act,
 1979, Karnataka Rules 1981.

Respected Sir,

With reference to above Subject we have received Notice
 No.DLC&SO/SEZ/ISMW/Records/2022-23 dated 25.04.2022, through email herewith
 demanded to produce register and documents under the provision of Inter State Migrant
 Workman (Regulation of Employment and Conditions of Services) Act, 1979 & Karnataka
 Rules 1981.

This is informing to you that, we are not hiring and deploying personnel for our establishment
 through an employer and contractor under the ISMW act. Our contractor has been recruiting
 their personnel from the local level, he has not recruited from outside other states.
 Therefore, we have not obtained a Certificate of registration, Register of Contractors,
 Register of Inter-State Migrant Workers, etc. under said act.

We assure you that, if require personnel from the outside state in the future, we will apply for
 a Certificate of Registration before deploying of ISMW contract worker and maintained
 applicable all Register and Records.

Kindly do not initiate legal action and panel against above notice.

Thanking you,
 Your Sincerely,

For Shree Ulka LLP


 Authorized Signature



GOVERNMENT OF KARNATAKA
DEPARTMENT OF LABOUR

No.DLC&SO/SEZ/CLA/Records/2022-23

Office of the Deputy Labour Commissioner &
Special Officer for SEZs in Karnataka,
Kalyana Suraksha Bhavan, 1st Floor,
Near Dairy Circle, Bannerughatta Road,
Bengaluru-560029

Date :25-04-2022



:: NOTICE ::

Production of Records Under the Contract Labour [Regulation and Abolition] Act, 1970, Karnataka Rules, 1974.

- Ref: 1 Karnataka Government Order No:ID-300/LET-2006 dated :18/01/2007.
2 Karnataka Government Notification No: LD 73 LET 2019 dated 15-01-2021.

Where as, the under signed has been appointed as Special Officer for SEZ's in Karnataka through above referred vide Government of Karnataka notification Dated: 15-01-2021 and in exercise of the powers conferred under provisions of the Contract Labour [Regulation and Abolition] Act, 1970, Karnataka Rules, 1974, you are hereby directed to produce the following Registers/Documents pertaining to **M/s Shree Ulkha LLP, IP-48 A & B, Mangalore SEZ, Mangalore, Dakshina Kannada-574509** with the Authorised Representative, within seven days from the date of receipt of the notice.

- Certificate of Registration under Rule 18 (1) issued by Registering Officer
- Register of Contractors prescribed under Rule 74
- Acknowledged copy of Notice of Commencement/Completion of Contract Work in Form -XXVI as per Rule 82 (3)
- Register of Wages cum Muster Rule (Proof of Disbursement) and Particulars of Authorised Representative of the Principal recorded therein as per (Rule 81).
- Particulars of Authorised Representative of the Principal present at the Place and Time of Disbursement of Wages by Contractor to the Workmen under Rule 72
- Certificate regarding Payment of Wages under Rule 73.

ರವಾನಿಸಿದೆ
ದಿನಾಂಕ: 27/04/2022
ಕ್ರಮ ಸಂಖ್ಯೆ: 03

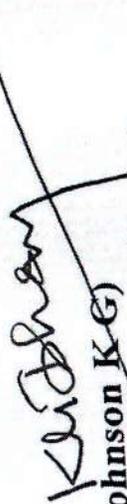
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P.T.O.

• Are the workers been provided Rest room/crèche facilities? [as per Rule 41(1)]

• Are the workers been provided Canteen facilities? [as per Rule 42 (1)]

Failure to comply above directions, within specified time will result in initiating penal action as provided under the law.


(Johnson K G)
Deputy Labour Commissioner &
Special Officer for SEZs in Karnataka
Deputy Labour Commissioner &

Special Officer for SEZs in Karnataka

To

**The Managing Partner / CEO, M/s Shree Ulkha LLP, IP-48 A& B,
Mangalore SEZ, Mangalore, Dakshina Kannada-574509**



GOVERNMENT OF KARNATAKA

DEPARTMENT OF LABOUR

ALC-MNG/CLA/P-11202417/2021-22

Fee:Rs.4000

Office of the Assistant
Labour Commissioner
MANGALURU
"Karmika Bhavana" Near
Women I.T.I Paduva
High School Road,
Sharabath Katte,
Konchadi Post,
Mangalore-575008.

Date:04/10/2021

FORM-II
(See Rule18(1))

CERTIFICATE OF REGISTRATION

A Certificate of Registration containing the following particulars is hereby granted under sub-section(2) of Section 7 of the Contract Labour(Regulation and Abolition) Act,1970 and the rules made there under, to SHREE ULKA LLP,PART B, IP-48, MANGALORE SEZ, PERMUDE,MANGALORE, Dakshina Kannada, Karnataka, 574059, RAJU GORAKH ROHAKALE,PART B, IP-48, MANGALORE SEZ, PERMUDE,MANGALORE, Dakshina Kannada, Karnataka, 574059.

Registration Details :

1. Nature of work carried on the Establishment

Proposed Processing, Packaging and Export of Fishery product

2. Names and address of Contractors

As Per Annexure

3. Nature of the work in which contract labour is employed or is to be employed

As Per Annexure

4. Maximum number of contract labour to be employed on any day through each

110

5. Other particulars relevant to the employment of contract labour.

The Conditions of Licence contained in the Licence issued to each of the Contract and shall be compiled with if any conditions of Licence is violated/contra versed then the Principal Employer shall be held responsible for such violation.

Assistant Labour Commissioner
Mangalore Division, Mangaluru



GOVERNMENT OF KARNATAKA
DEPARTMENT OF LABOUR

No.DLC&SO/SEZ/PBA/Records/2022-23

Office of the Deputy Labour Commissioner &
Special Officer for SEZs in Karnataka,
Kalyana Suraksha Bhavan, 1st Floor,
Near Dairy Circle, Bannerughatta Road,
Bengaluru-560029

Date :25-04-2022

:: NOTICE ::

**Sub: * Production of Records Under the Payment of Bonus Act, 1965 &
Rules 1975.**

Ref: Karnataka Government Notification No: LD 73 LET 2019 dated 15-01-2021

Where as, the under signed has been appointed as Special Officer for SEZ's in Karnataka vide Government of Karnataka notification Dated: 15-01-2021 and in exercise of the powers conferred under provisions of the Payment of Bonus Act, 1965 & Rules 1975 (R/W Section 26 and 27), you are hereby directed to produce the following Registers/Documents pertaining to **M/s M/s Shree Ulkha LLP, IP-48 A& B, Mangalore SEZ, Mangalore, Dakshina Kannada-574509** with the Authorised Representative, within seven days from the date of receipt of the notice.

- Produce Form- A for the financial year 2018-19, 2019-20 and 2020-21 as per rule 4(a).
- Produce Form – B for the financial year 2018-19, 2019-20 and 2020-21 as per rule 4(b).
- Produce Form – C for the financial year 2018-19, 2019-20 and 2020-21 as per rule 4(c).
- Produce Annual Returns Bonus Pay to Employees for the accounting year ending on 31/03/2021 in Form-D as per rule 5.

Failure to comply above directions, within specified time will result in initiating penal action as provided under the law.

JOHNSON K G K.L.A
Deputy Labour Commissioner &
Special Officer for SEZs in Karnataka

To: **The Managing Partner / CEO, M/s Shree Ulkha LLP, IP-48 A& B,
Mangalore SEZ, Mangalore, Dakshina Kannada-574509**

ರವಾನಿಸಿದೆ
ದಿನಾಂಕ: 27/04/2022
ಕ್ರಮ ಸಂಖ್ಯೆ: 03

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GOVERNMENT OF KARNATAKA
DEPARTMENT OF LABOUR

No.DLC&SO/SEZ/ISMW/Records/2022-23

Office of the Deputy Labour Commissioner &
Special Officer for SEZs in Karnataka,
Kalyana Suraksha Bhavan, 1st Floor,
Near Dairy Circle, Bannerughatta Road,
Bengaluru-560029

Date :25-04-2022



:: NOTICE ::

**Production of Records Under the Inter State Migrant Workman
(Regulation Of Employment And Conditions of Services) Act, 1979,
Karnataka Rules 1981**

- Ref: 1 Karnataka Government Order No:ID-300/LET-2006 dated :18/01/2007.
2 Karnataka Government Notification No: LD 73 LET 2019 dated 15-01-2021.

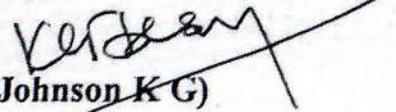
Where as, the under signed has been appointed as Special Officer for SEZ's in Karnataka through above referred vide Government of Karnataka notification Dated: 15-01-2021 and in exercise of the powers conferred under provisions of the Inter State Migrant Workman (Regulation Of Employment And Conditions of Services) Act, 1979, Karnataka Rules, 1981, you are hereby directed to produce the following Registers/Documents pertaining to **M/s Shree Ulkha LLP, IP-48 A& B, Mangalore SEZ, Mangalore, Dakshina Kannada-574509** with the Authorised Representative, within seven days from the date of receipt of the notice.

- Certificate of Registration (Form-II) under Rule 3 issued by Registering Officer
- Register of Contractors (Form-XII) prescribed under Rule 42.
- Register of Inter State Migrant Workers (Form-XII) prescribed under Rule 43.
- Form-XXIV/U Annual Return for the year ending 2021 as per Rule 50 (2).
- Copy of the notices containing particulars about the hours of work, nature of duty, and such other information as prescribed under Rule 49 (1).
- Are the Inter State Migrant Workers been provided Rest room and crèche facilities?
[as per Rule 34 (2) & Rule 38 (3)]

ರವಾನಿಸಿದೆ
ದಿನಾಂಕ: 27/04/2022
ಕ್ರಮ ಸಂಖ್ಯೆ: 01/... RPAD

- Are the Inter State Migrant Workers been provided Canteen facilities? [as per Rule 35 (2)]

Failure to comply above directions, within specified time will result in initiating penal action as provided under the law.

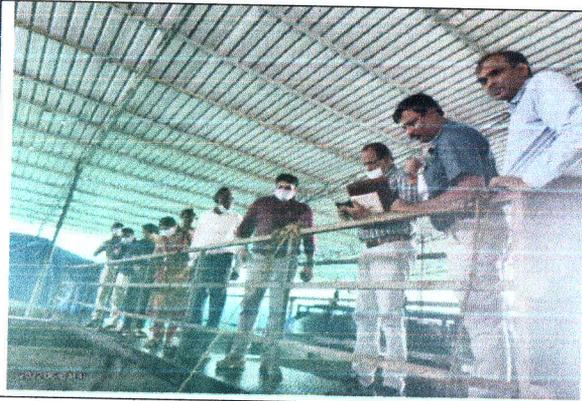


(Johnson K G)
Deputy Labour Commissioner &
Special Officer for SEZs in Karnataka
JOHNSON: K.G, K.L.
Deputy Labour Commissioner &
Special Officer for SEZs in Karnataka

To

**The Managing Partner / CEO, M/s Shree Ulkha LLP, IP-48 A& B,
Mangalore SEZ, Mangalore, Dakshina Kannada-574509**

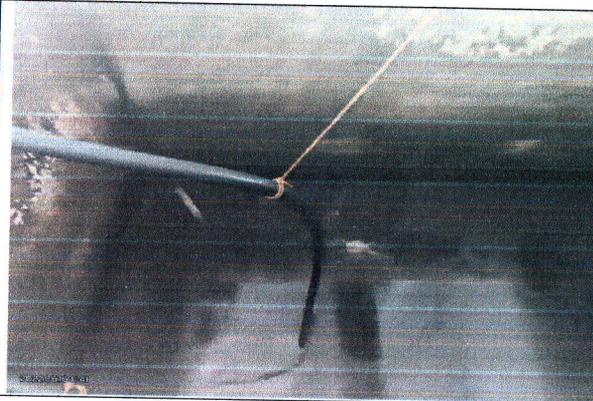
MSEZ



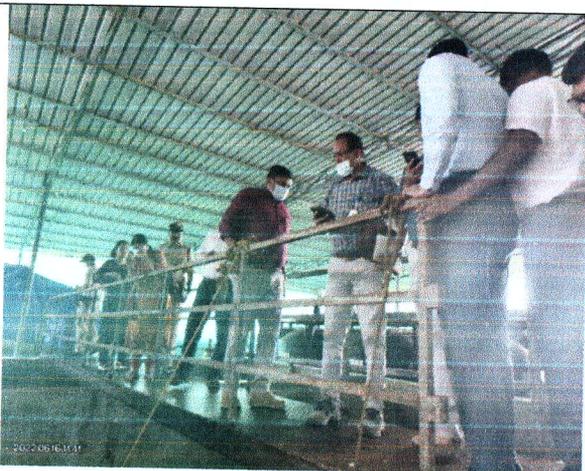
Inspection of Area of incident by the Joint Committee and other on 16.06.2022



Primary Collection tank where the incident took place



Primary Collection tank where the incident took place

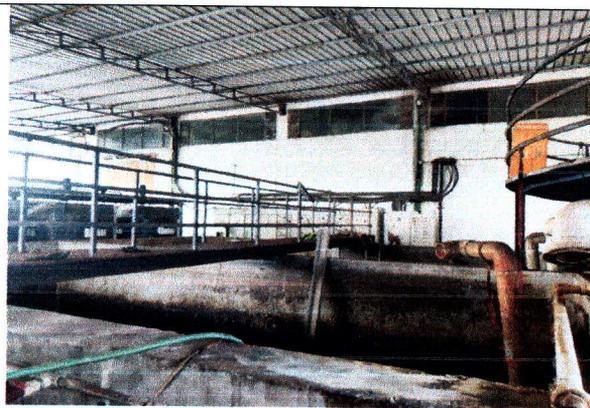


Inspection of Area of incident by the Joint Committee on 16.06.2022

142



Discussion held on 16.06.2022 under the Chairmanship after the spot inspection



Inspection of the incident spot by Deputy Commissioner along with other Officers on 18.04.2022